



REGIONAL OFFICE  
C.G.ENVIRONMENT CONSERVATION BOARD  
T.V. TOWER ROAD, RAIGARH

No./ 910 /R.O./T.S./C.E.C.B./2020

Raigarh, dated: 13/08/2020

To, ✓  
The Registrar  
National Green Tribunal,  
Principal Bench, New Delhi,

Sub: Regarding Joint Committee report in the matter of O.A. No. 33/2019(CZ) Ramesh Agrawal Versus Union of India.

Ref: Hon'ble National Green Tribunal, Principal Bench, New Delhi Order Dated 13/07/2020 & 31/08/2020.

Respected Sir,

With Reference to the above mentioned orders, first meeting of Joint committee formed by Hon'ble NGT, consisting of members from (i) MoEF&CC (ii) CPCB (iii) Chhattisgarh SEIAA and (iv) Chhattisgarh Pollution Control Board, in the matter of O.A. No. 33/2019 (CZ) took place on 21/09/2020. Report of the Joint Committee is submitted for record of compliance.

Enclosed: As above (Total pages 127)

  
(A.K. Gedam)

Nodal Officer & Regional Officer,  
C.G. Environment Conservation Board

No./ /R.O./T.S./C.E.C.B./2020  
Copy to :

Raigarh, dated:

1. Member Secretary, C.G. Environment Conservation Board, Nava Raipur, Atal Nagar, Raipur for information please.
2. Smt. Parul Bhadoriya, (Board Advocate), Chamber no. 609, UCI lawyers chambers, behind Bhopal District court, Bhopal (MP) for information and necessary action.

  
(A.K. Gedam)

Nodal Officer & Regional Officer,  
C.G. Environment Conservation Board

**Before the National Green Tribunal  
Principal Bench, New Delhi**

**Joint Committee Report  
In the matter of Ramesh Agarwal Versus Union of India  
OA No 33/2019 (CZ)**

1. Mr. Ramesh Agrawal, Raigarh (C.G.) has filed an original application No. 33/2019 before the National Green Tribunal, Central zonal bench at Bhopal regarding illegal exemption to Environmental Impact Assessment and public hearing as prescribed by the EIA Notification, 2006 granted by the Chhattisgarh State Environmental Impact Assessment Authority (SEIAA) to metallurgical industries in the state of Chhattisgarh. These metallurgical industries are being granted the above mentioned exemption on the incorrect assumption that they are located within notified industrial estates, however just a cursory examination reveals that none of this metallurgical industries are located within notified industrial estates as required under the EIA Notification 2006.
2. Hon'ble National Green Tribunal, Principal Bench, New Delhi vide order dated 13-07-2020 constituted a joint committee consisting of members of various departments as under:
  - i. Representative of MOEF and CC.
  - ii. Representative of CPCB.
  - iii. Chhattisgarh SEIAA.
  - iv. Chhattisgarh Pollution Control Board.

*The committee was directed to visit the place and submit the action taken report within six weeks. The state PCB will be the nodal agency for coordination and logistic support.*

3. First meeting of the joint committee was held on 21-09-2020 at SEIAA Chhattisgarh Secretariat, Head Office, Chhattisgarh Environment Conservation Board, Nava Raipur, Atal Nagar, District Raipur. Members of the joint committee present in the meeting is as under:-
  - i. Dr. R.P. Mishra, Scientist 'D', Central Pollution Control Board, Bhopal.
  - ii. Dr. Purushottam Sakhare, Scientist 'D', Regional office, MOEF & CC, Nagpur.
  - iii. Dr. M.L. Agrawal, SEIAA Chhattisgarh.
  - iv. Mr. A.K. Gedam, Regional officer, Chhattisgarh Environment Conservation Board, Regional Office, Raigarh.

The joint Committee perused the order of the Hon'ble National Green Tribunal, Principal Bench, New Delhi and discussed the matter in the detail and observed that-

- a) As per the application filed by the applicant before the National Green Tribunal, Principal Bench, New Delhi, Total 21 industries have been included in the application. These industries fall in the region of Regional Office, Chhattisgarh Environment Conservation Board, Raipur, Durg-Bhilai, Bilaspur, Raigarh and Ambikapur.
- b) There are total 07 industrial estates in which Environmental Clearances has been issued by the SEIAA Chhattisgarh to the industries mentioned in the original application. The applicant has submitted that all 07 industrial areas are not notified hence relaxation granted for EIA and

public consultation process is not as per rule. In this context SEIAA has presented its part and informed that copies of lease agreement between Chhattisgarh State Industrial Development Corporation (CSIDC) and entrepreneur was being verified as address proof before granting EC with relaxation for Environmental Impact Assessment and public consultation process. The copies of desired pages of the lease agreements are presented at **Annexure-E**. SEIAA has also informed that all 07 industrial estates of Chhattisgarh were notified before year 2000 i.e. constitution of Chhattisgarh as independent State and most of them were notified by Madhya Pradesh State. Industrial area wise documents available with SEIAA were submitted to committee and same is compiled as under-

#### Industrial Estate Details

S.No.	Name of Industrial Estate	Establishment year	Notification detail of Industrial Estate	Copy as Annexure
1	O.P. Jindal Industrial Park, Village- Punjipathara, Tehsil -Gharghoda, District- Raigarh (C.G.)	2004	(i) Letter of intent issued by CSIDC, Raipur Dated 29/05/2004 (ii) Lease Deed of land for industrial Estate dated 05/06/2004	<b>Annexure-A</b>
2	Sirigitti Industrial Area, Tehsil and District- Bilaspur (C.G.)	1984	CSIDC, Raipur dated 27/07/2016	<b>Annexure-B</b>
3	Nayanpur-Girwarganj Industrial Area, Tehsil and District-Surajpur (C.G.)	-	(i) Land transfer order dated 14.07.1963. (ii) Lease Deed of land for industrial unit dated 24/09/2008.	<b>Annexure-C</b>
4	Urla Industrial Area, Tehsil & District-Raipur (C.G.)	1983	CSIDC, Raipur letter Dated 27/07/2016	<b>Annexure-B</b>
5	Siltara Industrial Area, Phase-II, Tehsil and District-Raipur (C.G.)	1983	CSIDC, Raipur Dated 27/07/2016	<b>Annexure-B</b>
6	Siltara Industrial Area, Phase-I, Tehsil and District-Raipur (C.G.)	1983	CSIDC, Raipur Dated 27/07/2016	<b>Annexure-B</b>
7	Light Industrial Area Tehsil-Bhilai, District-Durg (C.G.)	1965	Lease Deed of land for industrial Estate dated 12/04/2007.	<b>Annexure-D</b>

- c) The content and physical status of copies of the document submitted before committee gives an impression of notification but needs its proper management and systematic recording by concerned department (Industry Department of Chhattisgarh state/CSIDC). Based on documents as **Annexure-A, B, C & D**, SEIAA Chhattisgarh has considered industries as "B2" Category and exempted from Environmental Impact Assessment and Public consultation process.
- d) Out of total 21 industries, 04 industries have been considered as "B1" category industry after scrutiny by SEIAA Chhattisgarh and given Environmental Clearance under "B1" category. List of industries given Environmental Clearance under "B1" category by SEIAA Chhattisgarh is given in tabular form as below:

**Table of Industries (B1 Category)**

S.N	Name of Industry	Name of Industrial Estate	Product and Production Capacity	Date of issue of EC
1	M/s Agrawal Structure Mills Pvt. Ltd., Village- Urla, Tehsil and District-Raipur (C.G.)	Plot no. – 162 (A), industrial area urla and Private land Khasra no. 184/1, 184/2, 184/4, 193/6, 184/3, 184/5, 193/3, 193/4, 193/5, 193/7, 194/2, 195/2, Village- Urla, Tehsil and District-Raipur (C.G.) <b>(Partially in Industrial area)</b>	Hot Charging Rolling Mill -30000 Tonne/year to 57670 Tonne/year	12-02-2019
2	M/s Hanuman Ispat Pvt. Ltd., Industrial Area, Phase-II, Village-Sondra, Tehsil and District-Raipur (C.G.)	Not in industrial estate	Billets and Rolled Product- 30000 Tonne/year (Through Induction Furnace) to 57670 Tonne/year (Through hot charged Rolling Mill)	25-02-2019
3	M/s Sarthak Ispat Pvt. Ltd., Village-Urla and Sarora, Near Industrial area Urla, Tehsil and District-Raipur (C.G.)	Not in industrial estate	Induction Furnace and hot charging based Rolling Mill by backward integration - 58500 Tonne/year in Existing Rolling Mill- 90000 Tonne/year and Remaining Conventional Rolling Mill-31500 Tonne/year (to keep as it is)	23-02-2019
4	M/s Iskon Strips Pvt. Ltd., Village-Guma, Tehsil and District-Raipur (C.G.)	Not in industrial estate	Through Billet Re-heating Furnace Re-rolled Steel products- 30000 Tonne/year to 50000 Tonne/year (after expansion)	07-12-2018

Based on Notification dated 23/11/2016 issued by Ministry of Environment, Forest and Climate Change, New Delhi, SEIAA Chhattisgarh has considered industries as "B1" Category on the basis of para 7 (ii) a. Copy of Notification dated 23/11/2016 is annexed as **Annexure-F**. These industries were also issued EC with exemption of EIA and public consultation as enhancement of production capacity was within prescribed quantity of 60000 TPA. SEIAA has used its diligence based on no increase in pollution load as reported by CECB with stringent emission norms from 50mg/NM<sup>3</sup> to 30mg/NM<sup>3</sup>.

- e) Out of total 21 industries, 17 industries have been considered as "B2" category industry after scrutiny by SEIAA Chhattisgarh and given Environmental Clearance under "B2" category. List of industries given Environmental Clearance under "B2" category by SEIAA Chhattisgarh is given as under:

Table of Industries (B2 Category)

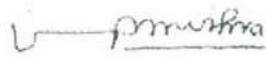
S.No.	Name of Industry	Product and Production Capacity Ton per Year (TPA)	Name of Industrial Estate	Date of Issue of EC
1	M/s Shri Nirmalanand Steels Casting Pvt. Ltd., O.P. Jindal Industrial Park, Village-Punjipathara, Tehsil- Gharghoda, District-Raigarh (C.G.)	Rolling Mill – 11100 TPA to 39000 TPA and Coal Gasifier-3800 Nm <sup>3</sup> /Hour	O.P. Jindal Industrial Park, Village Punjipathara, Tehsil- Gharghoda, District - Raigarh (C.G.)	02-05-2017
2	M/s N.R.T.M.T. (India) Pvt. Ltd., O.P. Jindal Industrial Park, Village-Tumidih, Tehsil-Gharghoda, District-Raigarh (C.G.)	Rolled Product- 55000 TPA (Through hot charge Induction Furnace and Rolling Mill Process		03-08-2017
3	M/s Maa Banjari Ispat Pvt. Ltd., O.P. Jindal Industrial Park, Village-Punjipathara, Tehsil- Gharghoda, District-Raigarh (C.G.)	Mild Steel Ingots/Billets (Through Induction Furnace)-14400 TPA to 59520 TPA		08-11-2017
4	M/s Ajay Ingots Rolling Mill Pvt. Ltd., O.P. Jindal Industrial Park, Village-Punjipathara, Tehsil- Gharghoda, District-Raigarh (C.G.)	New Induction Furnace-59904 TPA Rolling Mill-30000 TPA to 58656 TPA and Coal Gasifier -4400 Nm <sup>3</sup> /Hour		03-08-2017
5	M/s Narmada Iron and Steel Pvt. Ltd., O.P. Jindal Industrial Park, Village-Punjipathara, Tehsil- Gharghoda, District-Raigarh (C.G.)	Induction Furnace-33500 TPA to 57500 TPA, New Rolling Mill -56375 TPA, New Tube mill -53700 TPA, Coal Gasifier-4400 Nm <sup>3</sup> /Hour		08-11-2017
6	M/s Harsh Vinimay Pvt. Ltd., O.P. Jindal Industrial Park, Village-Punjipathara, Tehsil- Gharghoda, District-Raigarh (C.G.)	Induction Furnace-36000 TPA to 54000 TPA		08-11-2017
7	M/s Maa Shiva Steel and Alloys LLP, O.P. Jindal Industrial Park, Village-Punjipathara, Tehsil- Gharghoda, District-Raigarh (C.G.)	Induction Furnace-59400 TPA		08-12-2017
8	M/s Hariom Ingots and Power Pvt. Ltd., Light Industrial Area Tehsil-Bhilai, District-Durg (C.G.)	Epoxy Coated Rolled Products (Induction Furnace and Hot Charged Rolling Mill) - 56745 TPA	Light Industrial area Tehsil-Bhilai, District-Durg (C.G.)	24-01-2017
9	M/s S. Pyarelal Ispat Pvt. Ltd., Urla Industrial Area, Tehsil & District-Raipur (C.G.)	Mild Steel Billets-59900 TPA And Re-rolled Steel Products-56905 TPA	Urla Industrial Area, Tehsil & District-Raipur (C.G.)	26-10-2017
10	M/s Ishwar Ispat Industries Pvt. Ltd., Urla Industrial Area, Tehsil & District-Raipur (C.G.)	Mild Steel Billets-59900 TPA and Re-rolled Steel Product-56905 TPA		26-10-2017
11	M/s Ganpati Ispat Pvt. Ltd., Urla Industrial Area, Tehsil & District-Raipur (C.G.)	Mild Steel Billets-30000 TPA to 59900 TPA and Re-rolled Steel Products-56905 TPA		26-10-2017
12	M/s Shri Hanuman Loha Ltd. (Unit II), Urla Industrial Area, Tehsil & District-Raipur (C.G.)	Mild Steel Billets-59500 TPA and Re-rolled Steel Products-56525 TPA		26-10-2017

13	M/s Shivali Udhyog (I) Ltd., Urla Industrial Area, Tehsil & District-Raipur (C.G.)	Mild Steel Billets (Through Induction Furnace along CCM)-57600 TPA and Re-rolled Products (Direct Hot Charging with CCM based Rolling Mill- 46000 TPA and Billet Reheating Furnace based Re-rolling mill -54000 TPA by backward Integration in existing Rolling Mill-100000 TPA		25-02-2019
14	M/s Ispat India, Siltara Industrial Area, Phase-II, Tehsil and District-Raipur (C.G.)	Induction Furnace-30000 TPA to 59000 TPA and Re-rolling mill-30000 TPA to 55000 TPA	Siltara Industrial Area, Phase-II, Tehsil and District-Raipur (C.G.)	12-06-2017
15	M/s Hindustan Coils Ltd., Siltara Industrial Area, Phase-I, Tehsil and District-Raipur (C.G.)	Rolled Product Through Induction Furnace Route (Through Hot Charging Process)-56745 TPA		04-02-2017
16	M/s Mahamaya Steels Pvt. Ltd., Sirigitti Industrial Area, Tehsil and District-Bilaspur (C.G.)	Re-rolled Steel Product- 25000 TPA to 49500 TPA	Sirigitti Industrial Area, Tehsil and District-Bilaspur (C.G.)	25-10-2017
17	M/s UB Ventures Pvt. Ltd., Nayanpur-Girwarganj Industrial Area, Tehsil and District-Surajpur (C.G.)	Rolling mill- 30000 TPA to 59400 TPA	Nayanpur-Girwarganj Industrial Area, Tehsil and District-Surajpur (C.G.)	02-03-2019

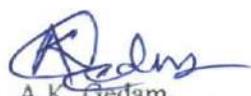
The committee in its meeting conducted on 21.09.2020 has called all files and documents from SEIAA Chhattisgarh related with application and perused it for each and every industry. The facts with observations of the committee are presented as above. Hon'ble NGT in its order dated 31.08.2020 has directed the committee to visit the place and submit the action taken report. In this context it is submitted that industries included in the original application are 21 and located at different locations (Ambikapur, Raigarh, Bilaspur, Durg and Raipur) within the state of Chhattisgarh. In order to complete visit of all industries committee has to meet at least three times to move in all three directions after collection of basic information from CECB/SEIAA.

The visit scheduled for first meeting (21-23.09.2020) could not be completely materialized due to unforeseen imposition of lockdowns in Raipur, Durg and Bilaspur districts of Chhattisgarh state during 22.09.2020 to 28.09.2020 due to Covid - 19 pandemic. In view of these unforeseen conditions the committee is of the opinion that 03 months' time may be given for site visit and to submit industry wise action taken report before the National Green Tribunal, Principal Bench, New Delhi.

  
 Dr. Purushottam Sakhare,  
 Scientist 'D',  
 Regional office, MOEF & CC, Nagpur

  
 Dr. R.P. Mishra,  
 Scientist 'D',  
 Central Pollution Control Board, Bhopal

  
 Dr. M.L. Agrawal,  
 SEIAA Chhattisgarh

  
 A.K. Gedam,  
 Regional officer,  
 Chhattisgarh Environment Conservation Board, Raigarh

**Chhattisgarh State Industrial Development Corporation Limited**

(A Government of Chhattisgarh Undertaking)

H.O.B-4,M.R.Colony, Shailendra Nagar, Raipur (C.G.) 492 001

Marketing/Tech Office- 168, Tagore Nagar, Raipur (C.G.) 492 001

Website: www.csidcindia.com.Email:csidc@csidcindia.com.csidc-raipur@yahoo.com

Phone:0771-2429024,2420094,Marketing Tech.Office-5055888,Fax:0771-2429025

**LETTER OF INTENT**

No. CSIDE.I.P./ 1523

Date. 22-08-04

To,

Shri Rakesh Kumar Jindal  
M/s. Jindal Steel & Power Ltd.  
P.B.No.16  
Kharsiya Road  
Raigarh (C.G.)

Sub: Proposed Allotment of land in Village Punjipathra & Tumidih Distt.Raigarh (C.G.)

Ref: Your application Dated 22/4/04

Dear Sir,

We have received your application for allotment of land in Village Punjipathra & Tumidih Distt.Raigarh (C.G.) and it has been entered at S. No. 06 /2004-05 in the Register of Application for land. We propose to allot you 218.253 Hect. of land in Village Punjipathra & Tumidih Distt.Raigarh (C.G.) for Setting up of Industrial Park etc. The allotment will be subject to following terms and conditions :-

1/	The land will be given of lease for 99 years.	
2/	The additional 10% premium will be charged for plots on 80"/100" wide road or the corner plots. You will deposit the following amount within 90 days-	
a)	Premium	Rs. 69,71,147
b)	Annual lease rent Rs.	Rs. 8,71,394
c)	Three years annual lease rent as security deposit for timely payment of annual lease rent Rs.	Rs. 26,14,182
d)	Annual maintenance charges of Industrial area	Rs. --
e)	Annual street light charges	Rs. --
f)	Additional 10% Premium for the plot being on 80'/100' Road/Corner Plot.(If any)	Rs. --
	Total	Rs. 1,04,56,723

- 3/ In case, the amount of premium, annual lease rent, security deposit development fund for maintenance of Industrial Area, Streetlight charges and consent letter is not deposited with us within 45 days in case of Small Scale Industry & 90 days in case of Large/Medium Industry, the Letter of Intent will stand automatically cancelled and your name will be struck off from the application register.
- 4/ In case you fail to comply with condition No.3 within prescribed time limit and you apply for extra time for compliance of condition No.3 and your application is accepted by Nigam you have to pay 18% annual interest for delay period.
- 5/ The allotment shall be subject to all the terms & conditions contained in the form of lease deed here to annexed with such modifications and with such additional terms & conditions as the allotting authority may deem fit or necessary to add from time to time.
- 6/ After receipt of the amount of premium, lease rent and security and completion of the necessary formalities as mentioned above a letter of allotment shall be issued in your favour. Then after you will be required to execute a lease deed, as per the enclosed copy. All the conditions of the lease deed shall be strictly followed. All costs and expenses incurred or which may be born and paid by the original lease deed, the possession of the land will be handed over to you.
- 7/ You shall complete the formalities of executing and registering the lease deed and taking over the possession within 60 days from the date of issue of Allotment order.
- 8/
  - a) You shall not construct any factory building unless the construction plans & maps of the building are approved by the competent authority under the Town and Country Planning Act and or any other - statutory authority required by law.
  - b) You shall carry out the construction of the factory buildings as per the approved plan, install the - machinery and start the production within a period of one year/three years for Small Scale Industry/ Medium/Large Scale industry respectively.
  - c) You will have to construct .....sqmt. of shed and building etc. on the land allotted as per - details given in your's application within a maximum period of three years in case of Small Scale Industry & Five years in case of Medium & Large Scale Industry.
- 9/
  - a) In case of Air & Water pollution, effluent disposal, you shall obtain permission from Chhattisgarh Environment Conservation Board and submit it within 90 days from the date of issue of Letter of Intent.
  - b) In case of specified Medium/Large Scale industry (list attached) you shall obtain permission from Environment Clearance Authority of Chhattisgarh and submit it within 90 days from the date of issue of Letter of Intent.
- 10/ You shall obtain permission/licence/registration as may be applicable under Factories Act, Explosive Act and all other acts of Central/State Government or Local Authority, which are in force from time to time and submit a copy of the same.
- 11/ You shall pay maintenance charges of Industrial Area, Water Charges and Streetlight charges as may be fixed by allotting authority from time to time.
- 12/ You will not change the constitution of unit, partnership deed, directors without prior approval of the allotting authority a penalty of 10% of the premium will be charged.
- 13/ You will not change use of land for which it is allotted without prior approval of the allotting authority.
- 14/ In case you withdraw your application or else the allotment is cancelled due to breach of condition of lease deed or in case of surrender of land 10% of the premium deposited by you shall be forfeited to the Nigam.

..3..

- 15/ It is obligatory on the part of the allotted to provide employment in his factory at least to one of the family members of the cultivators whose land has been acquired for Industrial Growth Centre.
- 16/ If the Letter of Intent/Allotment Order is cancelled due to noncompliance of terms & condition mentioned in said Letter of Intent/Allotment Order, following amount will be deducted by the Nigam :-
  - (i) 10% Premium
  - (ii) Annual Lease Rent
  - (iii) Annual Maintenance Charges
  - (iv) Annual Street Light Charges
- 17/ If you propose to sink your own well/tube well in allotted land, you have to take written permission from us, permission will be granted on following terms :-
  - (i) You have to pay Rs. 500/- (As five hundred only) per month in case of SSI & Rs. 5000/- (Rs. Five thousand only) per month in case of LMI, if sinked water is not used under process of production.

Or

- You have to pay Rs. 5000/- (Rs. thousand only) per month in case of SSI & Rs. 10000/- (Rs. Ten thousand only) per month in case of LMI, if sinked water is used in production process.
- (ii) Land allotment will be cancelled if you sinked well/tube well without written permission from us or you donot pay peirscribed payment mentioned as above point No. (i)

In acceptance of the above terms and conditions, please submit the Letter of Consent (attached with this letter) alongwith the amount of premium, security deposit, lease rent, development fund for maintenance of Industrial Area and street light charges within 45 days to enable us to issue Letter of Land Allotment otherwise this Letter of Intent will stand automatically cancelled.

O/C

  
 Addl. Managing Director  
 Chhattiagarh State Industrial -  
 Development Corporation Ltd. RAIPUR  
 29/5/04



10

(1)	(2)	(1)	(2)
27/4	0.016	291	0.761
26/3	0.109	389	1.084
25/10	0.028	408	5.937
25/15	0.004	292	0.328
25/11	0.036	298	0.441
25/12	0.077	295	1.424
		300/1	5.196
योग	59	296	0.833
	5.250	320	0.433
(2) सार्वजनिक प्रयोजन जिसके लिए आवश्यकता है-टर्म की पद्धति से कुरदा शाखा नहर के वितरण एवं लघु नहर हेतु.		374	0.567
		318	0.502
		335	2.736
(3) भूमि का वर्णन (समस्त अनुविभागीय अधिकारी (राज्य))		340	0.376
		413	2.433
		421	1.125
रायगढ़, दिनांक 1 नवम्बर 2003		406	3.240
		382	0.985
भू-अर्जन प्रकरण क्रमांक 6/91-82/2002-2003.—चूंकि राज्य शासन को इस बात का समाधान हो गया है कि नीचे दी गई अनुसूची के पद (1) में वर्णित भूमि को अनुसूची के पद (2) में उल्लेखित सार्वजनिक प्रयोजन के लिए आवश्यकता है, अतः भू-अर्जन अधिनियम, 1984 (क्र. एक सन् 1894) की धारा 6 के अंतर्गत इसके द्वारा यह घोषित किया जाता है कि उक्त भूमि को उक्त प्रयोजन के लिए आवश्यकता है।		379	0.785
		398	0.579
		396	0.789
		304	0.644
		309	3.169
		313	1.777
		337	2.654
		310	3.157
		315	4.957
(1) भूमि का वर्णन		335	1.019
(क) जिला-रायगढ़		369	0.829
(ख) सहस्रतले-करबाड़ा		372	0.223
(ग) कालधान-तुगीडीह एवं तुगीडीह		390	2.020
(घ) इलाहाबाद-तुगीडीह		305	0.607
तुगीडीह		320	0.652
		337/1	0.575
समस्त नहर		365/3	0.049
(1)		400/1	0.372
		400/8	0.324
तुगीडीह		314/5	0.138
		314/7	0.324
305/1		314/8	0.527
306		400/3	0.243
307		400/6	0.146
367		338/1	0.602

क्षेत्रीय कार्यालय  
 उ.प. पर्यावरण संरक्षण मण्डल  
 पी.डी. टावर रोड रायगढ़ (छ.ग.)  
 सूचना के अधिकार  
 में तहत प्रदायित

2/4



(1)	(2)	(1)	(2)
195/8	0.080	172/21	0.607
195/13	0.930	172/25	0.464
218	0.840	212/2	0.910
220/1	1.000	216/2	1.309
220/3	0.702	212/4	1.040
220/5	1.000	208	1.790
221/2	0.498	195/2	0.503
220/2	1.257	195/7	0.101
220/4	0.405	195/11	0.930
221/1	0.405	216/1	0.405
221/3	0.933	211	0.980
222	1.080	213	0.100
223	1.420	214	1.020
172/10	0.967	206	0.470
172/4	2.174	209	0.500
172/27	0.721	210	0.820
172/30	3.000	172/1	0.502
172/2	0.502	216/5	0.608
172/5	0.607	165	0.870
172/7	0.987	172/8	0.987
172/9	0.987	166	1.770
172/20	0.202	172/12	1.720
172/29	0.500	172/13	2.703
172/30	0.500	172/24	0.607
172/3	0.608	172/26	0.407
172/6	1.959	172/28	0.761
216/6	1.252	168	0.790
172/14	0.987	192/1	0.820
172/15	0.937	212/3	0.927
172/16	1.000		
172/17	1.000		
172/18	0.607		
172/28	1.000		
172/23	0.561		
172/32	0.549		
172/11	0.890		
225	2.020		
226	2.020		
239	0.020		
195/30	0.200		
172/20	0.607		
172/19	1.000		

(2) सार्वजनिक प्रयोजन जितके लिये आवश्यकता है-औद्योगिक परिक्षेत्र हेतु भूमि अर्जन.

1.31.03 को नकारा (प्लान) अनुसंधान एवं विकास (उपस्था), छत्तीसगढ़ के कार्यालय में दर्ज है नकारा है.

छत्तीसगढ़ के राज्यपाल के नाम से एक अतिरिक्तपत्राह,  
 सुबोध कुमार सिंह, फलेक्टर एवं पदेन उप-सचिव.

क्षेत्रीय कार्यालय  
 छ.प. पर्यावरण संरक्षण मण्डल  
 टी.पी. टावर रोड रायगढ़ (छ.ग.)  
 सूचना के अधिकार  
 के तहत प्रदायित

4/4

MEMORANDUM OF UNDERSTANDING

BETWEEN

CHHATTISGARH STATE INDUSTRIAL  
DEVELOPMENT CORPORATION /  
GOVERNMENT OF CHHATTISGARH

AND

JINDAL STEEL & POWER LIMITED

FOR

INDUSTRIAL ESTATE AT RAIGARH DISTRICT

RAIPUR, DATED 23<sup>RD</sup> OCTOBER 2002

MEMORANDUM OF UNDERSTANDING

Between, the Chhattisgarh State Industrial Development Corporation (CSIDC), Government of Chhattisgarh and Jindal Steel & Power Limited (JSPL) with its plants at Raigarh and Raipur in the State of Chhattisgarh.

The Memorandum of Understanding (MoU) is made on this 23<sup>rd</sup> day of October 2002 at Raipur between CSIDC (hereinafter referred to as the 'Corporation' which expression shall, unless repugnant to the context or the meaning thereof, include its successors and assigns) of the **FIRST PART**:

AND

Jindal Steel & Power Limited (hereinafter referred to as 'JSPL' which expression shall unless repugnant to the context or the meaning thereof include its successor and assigns) of **OTHER PART**.

AND WHEREAS, JSPL, which already owns and operates a large industrial complex at Kharsia Road Raigarh, with an investment of more than Rupees 1,000 crores, is desirous of establishing an Industrial Estate in private sector, in Raigarh District, as per the provisions of the Industrial Policy 2001-2006 of the Government of Chhattisgarh, for which the State Government has already given its consent.

WHEREAS, the Corporation acting on behalf of the Government of Chhattisgarh agrees to provide all help, prevailing incentives and facilitate clearances necessary for setting up aforesaid Industrial Estate in the State of Chhattisgarh, consistent with the various constitutional and statutory provisions relating to the said Industrial Estate, on the Corporation's initiatives as well as through the intervention of the State Investment Promotion Board (SIPB) under The Chhattisgarh Investment Promotion Act, 2002 (hereinafter referred to as the 'ACT').

NOW THEREFORE, in consideration of the foregoing and all other related factors, the Corporation and JSPL have agreed to do and hereby execute this MOU in order to enable the establishment of the proposed Industrial Estate in private sector in Raigarh District. The parties hereto have agreed upon the terms, assurances, obligations and commitments as set out herein below:

:: ::

- (14)
1. The Corporation shall provide all necessary assistance in acquiring approximately 500 acres of land for the proposed Industrial Estate and another adjoining land of approximately 250 acres for development of common facilities, viz, transport area, housing and other social amenities, in Villages Punjipatra, Tumidih, Jorapalli, Dhanagarh and/or nearby villages, all in Raigarh District, subject to compliance of the state government's policy for acquisition of land.
  2. The land for the proposed Industrial Estate shall be acquired by the State Government in the name of JSPL. JSPL shall have absolute power and authority to allot the land comprised in the proposed Industrial Estate to different entrepreneurs desirous of setting up their units in the proposed Industrial Estate on such terms and conditions as may be mutually agreed upon from time to time between JSPL and the proposed transferees.
  3. JSPL shall have absolute power and authority to develop, maintain and manage the proposed Industrial Estate to be established over the land of Villages Punjipatra, Tumidih, Jorapalli, Dhanagarh and other villages in Raigarh District.
  4. JSPL shall be allowed to draw power transmission line(s) from its existing captive power plant situated at Raigarh or from the proposed independent power plant of Jindal Power Limited, to the proposed Industrial Estate and to directly sell power to the industrial units set up in the proposed Industrial Estate, as per provisions of the Power Policy of the Government of Chhattisgarh, on terms and conditions to be mutually agreed between the entrepreneurs and JSPL.
  5. The Corporation shall facilitate State Government assistance towards establishment of common facilities, covering quality improvement, technology upgradation, market promotion and technical skills in the proposed Industrial Estate upto a limit of Rs. 2.00 crores as per provisions of the Industrial Policy.
  6. The Corporation shall ensure that State Government extends all incentives, concessions and amenities announced in the Industrial Policy to all new Industrial units set up by the entrepreneurs in the proposed Industrial Estate.



:: 2 ::

- (15)
7. The Corporation shall assist in taking necessary steps for the grant of expeditious approvals under the purview of the State Government for the speedy implementation of the project (establishment of the Industrial Estate). Specifically, the Corporation shall assist in obtaining clearances from the SIPB within the time limits for each such clearance set out under the provisions of the ACT in respect of approvals from the relevant agencies such as The Chhattisgarh Environment Conservation Board, the Chhattisgarh State Electricity Board, other Departments and authorities under the control of the State Government.
  8. The Corporation shall assist in securing permissions from the appropriate authorities under the State Government for drawal of water from the viable sources for operation of the aforesaid project.
  9. JSPL shall from time to time provide technical know-how to the new units set up in the Industrial Estate on terms & conditions to be mutually agreed between the entrepreneurs and JSPL, and provide marketing support.
  10. JSPL shall endeavour to provide financial assistance to new industrial units in the proposed Industrial Estate on terms and conditions to be mutually agreed between the entrepreneurs and JSPL.
  11. JSPL shall initiate all necessary steps to implement the project under the MoU, and with a view to contribute to the development and socio-economic growth of Raigarh District, it shall provide employment to local people as per the State Policy in this regard. In addition, JSPL shall endeavour to develop the peripheral areas of the proposed Industrial Estate, especially in matters of basic needs and environmental upgradation.
  12. The status and progress of implementation of the project shall be monitored on a continuing basis, at the level of the SIPB or any other empowered authority, and at such frequency as may be mutually agreed upon, in terms of the provisions of the ACT.

3

FOR WITNESS WHEREOF, the Parties hereto have set their hands to this MoU on this day of 23<sup>rd</sup> October, 2002.

Signed, sealed and delivered by  
within named CSIDC acting in the  
premises through its Managing Director

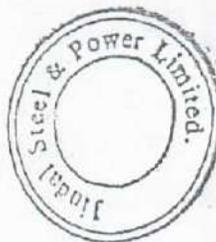
 23/10/02

R.C. Sinha  
Managing Director  
Chhattisgarh State Industrial Development Corporation

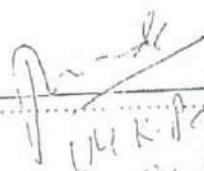
Signed, sealed and delivered by  
within named JSPL acting in the  
premises through its Vice Chairman &  
Chief Executive Officer

 23/10/2002

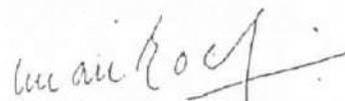
Vikrant Gujral,  
Vice-Chairman & Chief Executive Officer  
Jindal Steel & Power Limited



WITNESSES :

1.   
U.K. Panigrahi  
Jt. Sec. (C.I.)

::4::

2.   
(ANAND GOEL)  
Director, JSPL

### LEASE DEED FOR LAND FOR INDUSTRIAL ESTATE

This Deed is made on this <sup>5<sup>th</sup></sup> day of June 2004 between the Governor of Chhattisgarh, acting through the Addl. Managing Director, Chhattisgarh State Industrial Development Corporation Ltd., Raipur (hereinafter called The Lessor which expression shall, where the context so admits, including his successor in office) of the one part and M/s Jindal Steel & Power Limited, Kharsia Road, Raigarh - 496001, Tehsil Raigarh of District Raigarh acting through its Vice President Mr. Rakesh Jindal S/o Late Shri Anand Swaroop Jindal having its Registered Office at Delhi Road, Hissar and registered under The Companies Act 1956 (as amended), (hereinafter called the 'Lessee') which expression shall, where the context so admits include its successors and permitted assigns of the other part.

Whereas, in accordance with the specific provisions contained in the Industrial Policy, the Lessee had made a proposal to the Lessor expressing its willingness to establish an industrial estate in the private sector in Raigarh District in terms of the parameters laid down by the Industrial Policy.

And whereas, in view thereof, the lessor has agreed to grant to the lessee, subject to terms and conditions hereinafter specified, a lease of land comprising of an area measuring approx 218.253 Hectar thereabout, situated in Tumidih and Punjipathara villages of Gharghoda Tehsil of Raigarh District, more particularly described in the schedule hereto annexed and thereon coloured red, (hereinafter referred to as the "said land") for a term of 99 years commencing from 5-6-2004 and ending on 4-6-2103, for the purpose of establishing thereon ~~Industrial Estate~~ and for purposes ancillary thereto (herein after referred to said Industrial Estate)

And whereas the lessee has agreed to take the lease on the said terms and conditions.

(Rakesh Jindal)  
Vice President (Commercial)

(Signature)  
Addl. Managing Director  
Chhattisgarh State Indus-  
Development Corpora-  
RAIPUR I.C.P.

(13)

Now therefore this deed witnessed and it is hereby agreed and declared as follows :

1. In consideration of the premium and rent for land herein reserved and the covenants on the part of the lessee herein contained, the lessor shall demise to the lessee and the lessee shall accept a lease of the said land to hold the same for the purpose of establishing industrial estate according to Industrial Policy 2001-2006 for a period of 99 years commencing on the date on which the possession of said land/premises is handed over to the lessee.

1.(A) The lessee hereby agrees to take possession of the land leased out to it within thirty days from the date of execution of the lease deed and it further agrees to take possession of the land in the condition, it exist on that date.

2. The lessee having paid to the lessor for said land, the advance rent and premium of Rs. 69,71,147/- (Rs. Sixty nine lacs seventy one thousand one hundred forty seven only) as prescribed under Rule 10 of the Chhattisgarh Industries (Allotment of Shed, Plots and Land) Rules, 1974 (hereinafter referred to as the said rules), and deposited for rent for a period of three years amounting to Rs. 26,14,182/- (Rs. Twenty six lacs fourteen thousand one hundred eighty two only) as security amount.

Thereafter, during the terms of the lease the lessee shall pay to the lessor Annual Ground Rent of Rs. 8,71,394/- (Rs. Eight lacs seventy one thousand three hundred ninety four only) and such other sums as may be determined in accordance with Clause 3 hereunder on or before 10th day of January of each year in the office of The Managing Director, Chhattisgarh State Industrial Development Corporation Ltd. or such place or places as the Managing Director from time to time may direct.

3. If the yearly/monthly rent of the land/premises is not paid within one month after the date prescribed by the Managing Director, Chhattisgarh State Industrial Development Corporation Ltd., the same will have to be deposited with interest @ 18 % per annum for the first one year / 12 months of such default and @ 24% per annum for the remaining period thereafter.

FOR, JINDAL STEEL & POWER LTD  
  
(Rakesh Jindal)  
Vice President (Commercial)

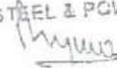
2

  
Addl. Managing Director  
Chhattisgarh State Industrial  
Development Corporation Ltd  
BILASPUR (C.G.)

- 17
4. The ground rent of Rs. 8,71,394/- (Rs. Eight lacs seventy one thousand three hundred ninety four only) per annum shall be liable to be increased on the expiry of 30 years from the date of execution of this deed and also at subsequent, intervals of 30 years, provided that the increase on each occasion may not exceed one quarter of the rent fixed for the proceeding 30 years.
  5. The lessee shall from time to time and at all times during the term of the lease pay and discharge except as aforesaid, all taxes, rates assessments and other charges and out-going which are or may at any time hereafter during the said terms be assessed, charged or imposed upon the said land/premises whether on the land lord or on the tenant.
  6. The lessee hereby agrees that within a period of three year from the date of his taking over possession of the land, they will implement Phase-I of the Industrial Estate and implement Phase-II of the project within next six years.
  7. The lessee agrees that he will utilise the complete land leased out to him for implementation of the Industrial Estate and for its expansion within a period of six years as mentioned in Clause-6 above.

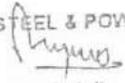
The Lessee shall have absolute and unfettered right to allot and sublease different portions of the said land to the different entrepreneurs desirous of setting up their units in the said Industrial Estate on such terms and conditions as may be mutually agreed upon from time to time by and between the lessee and the proposed Sub Lessees / Transferees, provided the terms and conditions and covenant herein contained as far as possible and to the extent applicable will be binding on all such Sub Lessees.

8. The lessee further agrees that if he is unable to utilize the complete land lease out to him within the period prescribed in Clause 6 or 7, the lessors shall have the right of re-entry in the surplus unutilised land without payment of any sort of compensation after giving reasonable opportunity to the Lessee for representing his case.

FOR, JINDAL STEEL & POWER LTD  
  
(Rakesh Jindal)  
Vice President (Commercial)

  
Asst. Managing Director  
The Jindal Steel Industries  
Limited, Jindal, Punjab  


- (2)
9. The lessee or his sub-lessee as the case may be, shall submit to the lessor or any officer authorised by him in writing from time to time, the plans and specification for the said construction which shall be in accordance with the plans and specifications as may be approved by the lessor.
10. The lessee or the sub-lessee as the case may be, shall use the said premises or any portion thereof, including land and building structures and works, erected or constructed thereon only for the purpose of setting up of an Industrial Estate with an absolute right to allot and sublease different portion of the said land to different companies/individuals desirous of setting up their new units in the Industrial Estate but shall not use the said land or any part of thereof or permit the use of the said land or any other part thereof for any other purpose without the prior permission in writing of the lessor.
- The sub-lessee shall use the land and building allotted by the lessee for the purpose for which the land and building is so allotted. the sub-lessee shall not use the same or any part thereof or permit it or any part thereof to be used for any other purpose. The sub-lessee shall also not part with or otherwise transfer the land or building allotted to it by the lessee.
11. The lessee shall, at his own expenses forthwith erect and at all times maintain, repair and keep in good condition all boundary marks and pillars along with the boundaries of the said land according to the demarcation shown in the plan hereto annexed.
12. The lessee shall keep the said premises, land and building erected thereon in a condition fit for habitation and at his own expenses, the effluent treatment systems as prescribed by the Chhattisgarh Environment Conservation Board or the local authority concerned.
13. Every sublease executed by the lessee in favor of Sub-Lessees / Allottees shall contain a specific condition to the effect that all the terms and conditions herein contained in so far as and to the extent applicable shall be binding on the Sub-Lessees as if they were the Parties to this Deed.

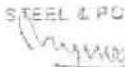
FOR JINDAL STEEL & POWER LTD  
  
(Rakesh Jindal)  
Vice President (Commercial)

4

  
Addl. Managing Director  
Chhattisgarh State Industrial  
Development Corporation Ltd  
RAIPUR (C.G.)

- (2)
14. The Lessee shall not effect any change in its constitution without the prior consent in writing of the allotting authority, such consent not to be unreasonably withheld.
  15. The lessee or his sub-lessee shall plant at least fifty trees per hectare of land allotted to him at his own cost and shall be liable to maintain them. The lessee or his sub-lessee shall not be entitled to recover any expenses on this account. Failure to comply with this condition shall be deemed as a breach of the condition of allotment of the said premises.
  16. The lessee or his sub-lessee shall not carry on any offensive trade or business on the said land/premises. The decision of the Allotting Authority with regard to what is offensive trade or business shall be final and binding on lessee or his sub-lessee .
  17. While using the said land/premises, if the lessee or his sub-lessee as the case may be causes any harm or injury to any person, he shall be liable to pay compensation or damages in the same manner as a tenant of land/building is in general liable to pay.
  18. The lessee or his sub-lessee as the case may be, shall comply with all acts, rules and regulations in force from time to time in respect of the working of their respective units / companies / factories etc.
  19. The lessee shall during the said term keep the said land/premises in a reasonably good condition.
  20. On the expiry of the lease period or termination of the lease due to breach of the conditions of the lease deed or surrender of land after the execution of lease deed, the lessor, shall have the right of re-entry over the land/premises. On such re-entry, the lessor may refund to the lessee the premium/cost of acquisition paid by the lessee at the time the land was allotted/leased out to the lessee in the following manner :-

FOR. JINDAL STEEL & POWER LTD

  
(Rakesh Jindal)  
Vice President (Commercial)

5

  
Adar Managing Director  
Chhatisgarh State Industrial  
Development Corporation Ltd.  
RAIPUR (C.G.)

- (i) Full premium without interest, if surrender of allotted/leased land occurs within three years.
- (ii) 10% less out of principal amount of premium, if surrender of allotted/leased out land occurs after three years, but within four years.
- (iii) 20% less out of principal amount of premium, if surrender of allotted/leased out land occurs after four years but within five years.
- (iv) No refund of premium shall be permissible to unit not falling under category (i), (ii) and (iii) above.
- (v) In any case, the lessor shall not be liable for the refund of any amount spent by the lessee on improvement of land or any amount spent on any construction thereon.

21. On termination / surrender of lease, the lessee or his sub-lessee as the case may be, shall be given an opportunity to transfer or otherwise dispose off the building, plant and machinery and any other construction on the said premises within the period of 3 months in a manner acceptable to the lessor. After the said 3 months period the lessor shall have the full right on all the property left-over and it will be free to dispose it off accordingly.

22. The lessor may at his discretion if the lessee shall have duly paid to rent hereby reserved and observed and performed the conditions herein contained at the request and cost of lessee, renew the lease for a further period of FIVE years.

Provided that the rent may be enhanced for the grant of every renewed lease and that every renewed lease shall contain such of the conditions herein contained as shall be applicable and such other conditions as may be thought necessary by the lessor.

23. Lessee may surrender the leased area in part or whole by giving to the lessor, THREE calendar months notice in writing of his intention to do so.

24. All costs and expenses incurred or which may be incurred for preparation, execution and registration of this lease shall be borne and paid by the lessee, subject to such relaxations as may be approved by the lessor in this behalf.

FOR, JINDAL STEEL & POWER LTD

(Rakesh Jindal)  
Vice President (Commercial)

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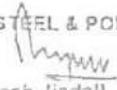
Adl. Managing Director  
Chhattisgarh State Industrial  
Development Corporation Ltd  
(S.D. RUPAK)  
(S.D. RUPAK)  
Chhattisgarh State Industrial  
Development Corporation Ltd  
Adl. Managing Director

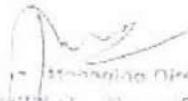
- 25. It is FURTHER DECLARED THAT the lessee has deposited a sum of Rs. 26,14,182/- (Rs. Twenty six lacs fourteen thousand one hundred eighty two only) as security in pursuance of Clause 2 of this lease deed for the due payment of the rent and observance and performance by him of the several conditions herein contained.
- 26. Upon breach or non-observance by lessee of any of the terms and conditions herein contained it shall be lawful for the lessor to forfeit the security deposit referred to in Clause 25 above, without prejudice to any other right or remedy of the lessor in that behalf/and to resume the possession of the said land/premises.
- 27. The security deposit unless forfeited as aforesaid and after deducting all such sums as may be due to and recoverable by the lessor under these presents, shall be returned to the lessee after determination of the lease by afflux of time or otherwise.
- 28. The lessee may file a representation if he is aggrieved by an order of the Allotting Authority as under :-

A representation may be filed before the Board of Director of Chhattisgarh State Industrial Development Corporation Ltd., Raipur against Original Order of the Managing Director, Chhattisgarh State Industrial Development Corporation Ltd., Raipur, Commerce and Industry Department against in original order of the Board of Director, Chhattisgarh State Industrial Development Corporation Ltd., Raipur.

HOWEVER such a representation shall be made within Thirty (30) days of the receipt of an original order.

- 29. The lessee or his sub-lessee shall provide regular employment to one person belonging to those families who been disposed from their land due to its acquisition for the Area/Estate/Growth Centre within one year of its going into production. The list of persons entitled for consideration under this clause will be as provided by the District Collector, <sup>OR</sup> (Where the major portion of acquired land is to be used for a particular industry).

FOR, JINDAL STEEL & POWER LTD  
  
 (Rakesh Jindal)  
 Vice President (Commercial)

  
 Managing Director  
 Chhattisgarh State Industrial Development Corporation Ltd.  
 RAIPUR (C.G.)

The lessee or his sub-lessee shall rehabilitate one person belonging to each of those families which have been disposed due to acquisition of their land for Industrial purpose according to the rehabilitation programme as approved by the Industries Commissioner. The rehabilitation programme will have to be implemented fully within one year of its going into production.

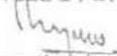
- 30. The industries Commissioner or any other officer to whom the powers of allotment have been delegated will also be competent to terminate the lease deed on behalf of the lessor.
- 31. All sums recoverable under this deed may be recovered as arrears of land revenue.
- 32. In the event of any dispute arising between the parties in respect of the deed or any other matter whatsoever connected therewith, the RAIPUR Courts shall have the Jurisdiction.
- 33. The Lessee shall have absolute right to mortgage the said land or any part thereof in favour of any Financial Institution / Banks / Private Creditors by way of Security for availing any loan or credit facility without the prior permission of the Lessor.

The only condition is that the first right of the land is with Chhattisgarh State Industrial Development Corporation Limited, Raipur.

The lessee may permit the sub-lessee to assign the land allotted to the sub-lessee in favour of any financial institution or bank for availing loan or credit facility to establish and operate industrial unit(s) on the allotted land.

- 34. The lessor shall not be responsible for any dispute between the lessee and its allottees/sub-lessees/transferees etc.
- 35. The lessee shall not create sub lease for period more than the period of this lease deed.

PUR, JINDAL STEEL & POWER LTD

  
(Rakesh Jindal)  
Gen. President (Commercial)

  
Managing Director  
Chhattisgarh State Industrial  
Development Corporation Ltd  
RAIPUR (C.G.)

- 36. The lessee shall carry out all such acts, deeds and things at its own level for getting sanction/NOC etc. from competent authorities, for establishment of industrial estate.
- 37. The selection of the entrepreneur(s) to whom plot(s) of land is to be allotted, shall be at the discretion of the lessee and be on agreement between the lessee and the sub-lessee.
- 38. In case of breach or violation of any condition of the sub-lease agreement, between the lessee and the sub-lessee, such breach or violation shall be dealt with by the lessee in accordance with Clause 19 to 23 and 25 of the sub-lease agreement executed between the two parties. Neither party shall have any recourse to CSIDC Ltd., in such cases.

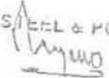
Further, in the event of any dispute arising between the lessee and the sub-lessee in connection with the sub-lease agreement or any matter connected therewith the same shall be subject to the exclusive jurisdiction of Raigarh Court.

**SCHEDULE**

Name of Village : Punjipathara & Tumidih  
 Name of Tehsil : Gharghoda  
 Name of District : Raigarh  
 Name of Industrial Area :  
 Area : 218.253 Ha  
 Khasra No. :

(1) VILLAGE PUNJIPATHRA (PRIVATE LAND)

Khasra No.	Rakba (Area) in Ha
187	0.750
189	0.280
192/1	0.230

FOR, JINDAL STEEL & POWER LTD  
  
 (Rakesh Jindal)  
 Vice President (Commercial)

  
 Addl. Managing Director  
 Chhattisgarh State Industrial  
 Development Corporation Ltd.  
 RAIPUR (C.G.)

VILLAGE PUNJIPATHRA (PRIVATE LAND)

Khasra No.	Rakba (Area) in Ha
212/1	0.688
190	0.430
191	3.040
195/1	0.303
195/10	0.930
195/14	0.140
195/9	0.030
195/17	0.405
215	1.840
216/4	0.607
216/6	1.252
193	0.200
195/2	0.303
195/7	0.101
195/11	0.930
216/1	0.405
216/2	1.309
195/16	0.100
195/19	0.133
195/3	0.303
195/4	0.280
195/12	0.930
195/15	0.200
195/18	0.101
216/3	0.405
216/8	1.213
195/5	0.080
195/6	0.930
195/8	0.080
195/13	0.930
195/20	0.200

FOR, JINDAL STEEL & POWER LTD

(Rakesh Jindal)  
Vice President (Commercial)

Sd/- Managing Director  
Chhattisgarh State Industrial  
Development Corporation Ltd.  
RAIPUR (C.G.)

VILLAGE PUNJIPATHRA (PRIVATE LAND)

Khasra No.	Rakba (Area) in Ha
216/5	0.607
216/7	2.024
206	0.470
209	0.500
210	0.820
211	0.980
218	0.840
220/1	1.000
220/3	0.702
220/5	1.000
221/2	0.498
220/2	1.257
220/4	0.405
221/1	0.405
221/3	0.933
222	2.080
234	5.950
224	2.020
165	0.870
172/8	0.987
166	1.770
172/1 ✓	0.502
172/4 ✓	2.174
172/27	0.721
172/30	3.000
172/2 ✓	0.502
172/5 ✓	0.607
172/7	0.987
172/9	0.987
172/20	0.202
172/29	0.500

MR. JINDAL STEEL & POWER LTD

(Rakesh Jindal)  
Vice President (Commercial)

Additional Managing Director  
Chhattisgarh State Industrial  
Development Corporation Ltd  
RAIPUR (C.G.)

VILLAGE PUNJIPATHRA (PRIVATE LAND)

Khasra No.	Rakba (Area) in Ha
172/31	0.500
172/2 <i>p</i>	0.503
172/6	1.959
172/10	0.987
172/22	0.607
172/24	0.607
172/26	0.407
172/28	0.881
163 ✓	0.790
172/12 ✓	2.174
172/13 ✓	2.205
172/14 ✓	0.987
172/15	0.987
172/16	1.000
172/17	1.000
172/18	0.607
172/23	1.000
172/33 ✓	0.561
172/11 ✓	0.890
172/32 ✓	0.549
225	2.020
226	2.020
239	0.820
208	1.790
172/19	1.000
172/21	0.607
172/25	0.464
212/2	0.910
192/2	0.230
212/3	1.327
212/4	1.040
<b>TOTAL</b>	<b>87.787</b>

FUR. JINDAL STEEL & POWER LTD

*Rakesh Jindal*  
(Rakesh Jindal)  
Vice President (Commercial)

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*[Signature]*  
Joint Managing Director  
Chhattisgarh State Industrial  
Development Corporation Ltd.  
RAIPUR (C.G.)

(2) VILLAGE TUMIDIH (PRIVATE LAND)

Khasra No.	Rakba (Area) in Ha
305/1	1.506
336	1.092
384	1.019
397	2.759
401	1.129
406	3.840
398	0.579
332	0.983
379	0.785
295	1.424
300/1	5.196
296	0.833
320	0.433
374	0.567
331/1	0.141
395	0.721
290	0.101
301/1	1.424
302/1	0.518
317	1.627
318	0.502
335	2.736
340	0.376
390	2.020
289	0.194
367/1	1.918
372	0.223
303	0.607
322	0.652
333/1	0.515
396	0.789
304	0.644

FUR, JINDAL STEEL & POWER LTD

(Rakesh Jindal)  
Vice President (Commercial)

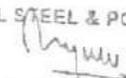
13

Additional Managing Director  
Chhattisgarh State Industrial  
Development Corporation Ltd.  
RAIPUR (C.G.)

VILLAGE TUMIDIH (PRIVATE LAND)

Khasra No.	Rakba (Area) in Ha
400/9	0.304
314/8	0.527
400/3	0.243
400/6	0.146
338/1	0.802
386/2	0.181
407/4	0.749
407/7	0.384
410/2	0.405
338/3	0.162
407/3	0.749
376/4	0.121
376/2	0.283
342/3	0.121
366/1	0.405
404	3.072
409/1	1.238
366/2	0.202
367/2	0.085
377	3.213
385	0.729
378	2.246
380	1.582
381	2.327
393	0.425
400/5	2.181
386/1	0.688
407/9	0.162
391/1	2.905
291	0.761
389	1.084

FOR, JINDAL STEEL & POWER LTD

  
 (Rakesh Jindal)  
 Vics President (Commercial)

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 Addl. Managing Director  
 Chhattisgarh State Industrial  
 Development Corporation Ltd

VILLAGE TUMIDIH (PRIVATE LAND)

Khasra No.	Rakba (Area) in Ha
309	3.169
313	1.777
337	2.645
392	5.368
282	0.470
307	2.890
316	3.950
371	0.498
373	0.510
294	0.470
310	3.157
339	1.019
402	3.493
315	4.957
369	0.829
312	11.683
399/1	1.087
370/1	0.613
314/1	0.380
314/4	0.231
365/3	0.049
408	0.324
400/1	0.372
314/5	0.138
314/7	0.324
365/4	0.057
400/4	0.283
400/7	0.178
314/6	0.049
314/9	0.787
400/2	0.372

FUR, JINDAL STEEL & POWER LTD

(Rakesh Jindal)  
Vice President (Commercial)

14

Addl. Managing Director  
Chhattisgarh State Industrial  
Development Corporation Ltd.  
RAIPUR (C.C.)



## छत्तीसगढ़ स्टेट इण्डस्ट्रियल डेव्हलपमेंट कार्पोरेशन लिमिटेड

(छत्तीसगढ़ शासन का एक उपक्रम)

(ISO 9001:2008 Certified)

प्रथम तल, उद्योग भवन रिंग रोड नंबर-01, तेलीबांधा रायपुर (छ.ग.) पिन कोड- 492006

दूरभाष : 0771- 6002071-73, फ़ैक्स : 0771- 2583794

CIN : U45203CT1981SG001853, PAN : AABCM6288N, ST Reg. No. : AABCM6288NSD004

Website: www.csidc.in Email address:csidc.cg@nic.in,csidc\_raipur@yahoo.com

क्रमांक/सीएसआईडीसी/संभाग-1/2016-17/

रायपुर, दिनांक 27/07/2016

प्रति,

✓ सदस्य सचिव,

पर्यावरण समाघात निर्धारण प्राधिकरण,

व्यवसायिक परिसर,

छत्तीसगढ़ हाउसिंग बोर्ड कॉलोनी,

कबीर नगर, रायपुर (छ.ग.).



विषय :- औद्योगिक क्षेत्र सिरगिड़ी बिलासपुर में 1MLD क्षमता के CEPT की स्थापना हेतु पर्यावरणीय स्वीकृति बाबत।

संदर्भ :-1. निगम की पर्यावरणीय स्वीकृति हेतु आवेदन पत्र क्रमांक/CSIDC/संभाग-1/2015-16 /5750 दिनांक 26.08.2015

2. एस.ई.ए.सी. छत्तीसगढ़ का पत्र क्रमांक 2874 दिनांक 01.10.2015
3. इस कार्यालय का पत्र क्रमांक 7357 दिनांक 05.10.2015
4. एस.ई.ए.सी. छत्तीसगढ़ का पत्र क्रमांक 4363 दिनांक 29.12.2015
5. इस कार्यालय का पत्र क्रमांक 11217 दिनांक 31.12.2015
6. एस.ई.ए.सी. छत्तीसगढ़ का पत्र क्रमांक 4920 दिनांक 05.03.2016
7. इस कार्यालय का पत्र क्रमांक 14838 दिनांक 15.03.2016
8. एस.ई.ए.सी. छत्तीसगढ़ का पत्र क्रमांक 120 दिनांक 18.04.2016

महोदय,

उपरोक्त विषयांतर्गत लेख है कि औद्योगिक क्षेत्र सिरगिड़ी, सेक्टर-बी ग्राम सिरगिड़ी तहसील व जिला बिलासपुर में 1.00 MLD क्षमता के कामन इफ्ल्यूएंट ट्रीटमेंट प्लांट (CETP) की स्थापना हेतु दिनांक 26.07.2016 को आयोजित बैठक में पॉवर प्वाइंट प्रजेटेशन परियोजना प्रस्तावक समिति के समक्ष प्रस्तुत किया गया। पॉवर प्वाइंट प्रजेटेशन के पश्चात् सदस्यों द्वारा मौखिक रूप से औद्योगिक क्षेत्र सिरगिड़ी, बिलासपुर हेतु शासन के द्वारा जारी किये गये अधिसूचना की मांग की गई है। तदानुसार औद्योगिक क्षेत्र सिरगिड़ी, बिलासपुर एवं अन्य औद्योगिक क्षेत्रों हेतु शासन द्वारा जारी अधिसूचना की छायाप्रति संलग्नतः सादर सूचनार्थ प्रस्तुत।

संलग्न :- उपरोक्तानुसार।

कार्यपालन अभियंता  
संभाग-1

पृ. क्रमांक/सीएसआईडीसी/संभाग-1/2016-17/

रायपुर, दिनांक /07/2016

प्रतिलिपि :- कार्यपालक संचालक सीएसआईडीसी, रायपुर की ओर सादर सूचनार्थ।

कार्यपालन अभियंता  
संभाग-1

प्रदेश के समग्र औद्योगिक विकास के लिये औद्योगिक केन्द्र विकास निगमों द्वारा विकसित विकास केन्द्रों में स्थापित होने वाले नये उद्योगों को और अधिक सुविधाएँ दिये जाने के संबंध में

क्र.	ग्रोथ सेंटर का नाम	अधिसूचना क्र.	दिनांक
1	औद्योगिक क्षेत्र सिरगिहटी, जिला बिलासपुर	एफ 8-18/82/11/अ	भोपाल 15.03.84
2	औद्योगिक क्षेत्र उरला/सिलतरा, जिला रायपुर	एफ 8-18/82/11/अ	भोपाल 15.03.84
3	औद्योगिक क्षेत्र सिलतरा, जिला रायपुर	AVN/LO-MDL/89/2114 to 2101	18.10.1989
4	औद्योगिक क्षेत्र बोरई, जिला दुर्ग	AVN/LO-MDL/89/2114 to 2101	18.10.1989
5	औद्योगिक क्षेत्र सिलतरा, जिला रायपुर (ग्राम-मांढर, गिरौद एवं टांडा सम्मिलित)	8-71	भोपाल 23.03.83
6	औद्योगिक क्षेत्र उरला जिला रायपुर (ग्राम-सरोरा, अछोली, रावाभाठा भनपुरी सम्मिलित)	8-72	भोपाल 23.03.83
7	औद्योगिक क्षेत्र सिलपहरी जिला बिलासपुर (ग्राम- कोरमी, बसिया एवं हरदीकला टोना सम्मिलित)	एफ 11-23/2012/11/6	रायपुर 16.04.12

संलग्न :- शासन द्वारा जारी अधिसूचना की छायाप्रति।

कार्यपालन अभियंता  
संभाग-1

(2019)  
(5)

मध्य प्रदेश शासन  
वाणिज्य एवं उद्योग विभाग

क्रमांक एफ 8-14/02/14/31

भोपाल, दिनांक 15.3.84

आ दे श  
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राज्य शासन द्वारा निर्णय लिया गया है कि प्रदेश के समग्र औद्योगिक विकास के लिए औद्योगिक केन्द्र विकास निगमों द्वारा विकसित विकास केन्द्रों में स्थापित होने वाले नये उद्योगों को और अधिक सुविधाएँ दी जावे। इस आदेश के जारी होने के दिनांक से औद्योगिक केन्द्र विकास निगमों के अधीनस्थ निम्नांकित ग्रोथ सेन्टर में सुविधाएँ उपलब्ध कराई जावेंगी :—

- |   |                                     |
|---|-------------------------------------|
| 1: झाबुआ जिले के मेघनगर   | 2: धार जिले के पीतमपुर, गवला        |
| 3: शाजापुर जिले के मक्शी  | 4: रायसेन जिले के मंडीछीप           |
| 5: गुरैना जिले के बामौर   | 6: सीधी जिले के बैदुन               |
| 7: रीवा जिले के रीवा  | 8: पन्ना जिले के गुरैना             |
| 9: रायपुर जिले के उरला/सिलतरा   | 10: <u>बिलासपुर जिले के सिरगिटी</u> |
| 11: छिन्दवाड़ा, भिण्ड, मण्डला और सागर में स्थापित होने वाले नये केन्द्र |                                     |

2/ सुविधाएँ निम्नानुसार होंगी :—

1.1.1 औद्योगिक केन्द्र विकास निगमों द्वारा विकसित किये जा रहे केन्द्रों के औद्योगिक क्षेत्रों में जो नये उद्योग आदेश जारी होने के दिनांक के बाद उत्पादन में जाते हैं और जिनका प्लान्ट भूमि मशीनरी तथा बिल्डिंग में कम से कम 10 लाख रुपये का धन व्यय हुआ है। उन्हीं नये उद्योगों को विक्रय कर मुक्ति/स्थगन की सुविधाएँ उस क्षेत्र में लागू सामान्य सुविधाओं से दो वर्ष अधिक की दी जावेगी। ये अतिरिक्त सुविधाएँ केवल मैनुफैक्चरिंग एवं प्रोसेसिंग इण्डस्ट्रीज को दी जावेगी और तभी दी जावेगी, जबकि ये लघु उद्योग हो तो छठी पंचवर्षीय योजना काल के अंदर उत्पादन में जाये और यदि मध्यम या बृहत् उद्योग हो तो इस योजना काल में यह औद्योगिक क्षेत्र में भूमि प्राप्त कर कम से कम कैक्टरी का निर्माण शुरू करती है। यह अतिरिक्त सुविधा अग्रणी उद्योगों को प्राप्त नहीं होगी, जिनकी 9 वर्ष की सुविधा यथावत कायम रहेगी।

§ 2 § इन औद्योगिक क्षेत्रों में स्थापित होने वाले प्रथम 3 ऐसे उद्योगों को जिनकी पूंजी निधि 5 करोड़ या उससे अधिक है, विक्रय कर मुक्ति/स्थगन की 9 वर्ष के लिए पात्रता दी जायेगी। इनकी गणना में वे उद्योग शामिल नहीं होंगे, जिनको विशेष परिस्थिति के कारण राज्य शासन ने कोई विशेष सुविधा दी हो, परन्तु यदि इस क्षेत्र में विशेष अग्रणी उद्योग की योजना लागू हो तो इन 3 उद्योगों की गणना में वे शामिल माने जायेंगे अर्थात् विशेष अग्रणी उद्योगों के अतिरिक्त दो बृहद उद्योगों को यह पात्रता रहेगी। ये सुविधा केवल मैनुफैक्चरिंग एवं प्रोसेसिंग इण्डस्ट्रीज को उपलब्ध होगी और तभी उपलब्ध होगी, जब छठवीं पंचवर्षीय योजना काल में उद्यमी द्वारा औद्योगिक क्षेत्र में भूमि प्राप्त कर कम से कम कैक्ट्री का निर्माण शुरू कर दिया जाता है, तथा ये लाभ केवल उन उद्योगों को प्राप्त होंगे, जिन्होंने आदेश जारी होने के दिनांक तक कोई प्रभावी कदम {इमेक्टिव स्टेप} नहीं उठाये हों।

प्रभावी कदम का अर्थ निम्नलिखित में से एक या उससे अधिक कदम होगा :—

- ॥ : कैक्ट्री भवन का निर्माण कार्य चालू हो गया हो।
- 2 : कैक्ट्री के लिए कम से कम 50 % प्लॉट एवं मशीनरी के आर्डर्स दे दिये गये हों।
- 3 : औद्योगिक इकाई के अंश पूंजी इश्यू में 60 % या उससे अधिक धन वेळठन हो चुका हो।

§ 3 § शासन के ध्यान में यह बात आई है कि विशेष अग्रणी उद्योग योजना के अन्तर्गत रुपये पांच करोड़ की अतिरिक्त पूंजी से स्थापित होने वाले अग्रणी उद्योगों के पंजीयन के लिए यह शर्त निर्धारित है कि प्रस्तावित उद्योगों को अग्रणी उद्योग के रूप में पंजीकरण के पूर्व आशय पत्र प्राप्त होना आवश्यक है। इतने बड़े उद्योगों को अकर्षित करने के लिए अग्रणी उद्योग की सुविधा प्राप्त होने की संभावना उद्योगपति को किसी स्थान के लिए आशय पत्र प्राप्त करने के पूर्व महसूस होना आवश्यक है।

§ 4 § अतः शासन द्वारा निर्णय लिया गया है कि पंजीकरण के पूर्व आशय पत्र प्राप्त होने की शर्त को शिथिल करते हुए यह प्रावधान किया जाता है कि

(250) (36)  
C.L.

प्रस्तावित उद्योग द्वारा पंजीकरण के पूर्व भारत शासन के समक्ष आग्रथ पत्र प्राप्त करने के लिए आग्रथ पत्र दिया होना चाहिये और अग्रणी उद्योग के लिए पंजीकरण की तिथि से 3 माह के अंदर आग्रथ पत्र प्राप्त कर लेना चाहिए। इस अवधि में यदि आग्रथ पत्र प्राप्त नहीं होता है तो अग्रणी उद्योग के लिए किया गया पंजीकरण स्वयं ही निरस्त हो जायेगा।

§5§ यह स्वीकृति वित्त विभाग के पृष्ठंकन क्रमांक 260/5-145/चार-ब-8 दिनांक 20.3.84 द्वारा महालेखाकार, म.प्र. ग्वालियर को पृष्ठंकित की गई है।

मध्यप्रदेश के राज्यपाल के नाम से तथा  
आदेशानुसार  
अवर सचिव  
मध्य प्रदेश शासन  
वाणिज्य एवं उद्योग विभाग  
भोपाल दिनांक 15.3.84,

पु.क्र.एफ 8/18/82/11/अ.  
प्रतिलिपि:—

- 1: दो अतिरिक्त प्रतियों सहित वित्त विभाग को और आदेश, महालेखाकार म.प्र. ग्वालियर को पृष्ठंकन हेतु प्रेषित है।
- 2: उद्योग आयुक्त, म.प्र. भोपाल।
- 3: प्रबंध संचालक, म.प्र. औद्योगिक विकास निगम भोपाल।  
कृपया संबंधित अधिकारियों को तत्काल सूचित करें।

अवर सचिव  
मध्य प्रदेश शासन  
वाणिज्य एवं उद्योग विभाग

म.प्र. औद्योगिक केंद्र विकास निगम § 8 § लि. रायपुर  
99-समता कालोनी, रायपुर

क्र. केविनिरा/आर/82/3/III/1/  
प्रतिलिपि:—

दिनांक 14/84

- 1: महा प्रबंधक, जिला उद्योग केन्द्र.....
- 2: अवर उद्योग संचालक, पंरिक्षेत्रीय उद्योग कार्यालय, 75, जी. ई. रोड, दुर्ग.
- 3: उप आयुक्त, विक्रय कर विभाग रायपुर/बिलासपुर.
- 4: जोनल आधिकार, म.प्र. औद्योगिक विकास निगम लि0, 714 वर्ड प्रेश सेन्टर, कंगूरी पेरेड, कोलाबा, बाम्बे-
- 5: जोनल आधिकार, म.प्र. औद्योगिक विकास निगम लि0, रूम नं. 11, 0वीं मंजिल, 0- केमक स्ट्रीट, कलकत्ता.
- 6: जोनल आधिकार, म.प्र. औद्योगिक विकास निगम लि0, आर/804 न्यू राजिन्दा नगर, नई दिल्ली.

(3) 3 (251) (37)  
R-1

9

OFFICE OF THE ZONAL OFFICER, MADHYA PRADESH  
ADYOGIK VIKAS NIGAM LTD., 122, AUROBINDO PLACE,  
HAUZ KHAS, NEW DELHI - 110016.

Ref: AVN/LO-MDL/89/2114 to 2131. 18th October 1989.

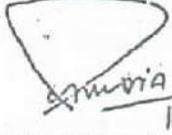
To: (All Concerned)

SELECTION OF NEW GROWTH CENTRES

The Government of India have announced their decision regarding the setting up of new Growth Centres in the country. In so far as Madhya Pradesh is concerned, the new Growth Centres would be located at the following places:

- |              |                    |
|--------------|--------------------|
| 1. Kheda     | - District Dhar.   |
| 2. Ghirongi  | - District Bhind.  |
| 3. Siltara   | - District Raipur. |
| 4. Chainpura | - District Guna.   |
| 5. Boral     | - District Durg.   |

The Central Government have also indicated that another Growth Centre has been allotted to the State. The location of this would be announced subsequently. In this connection there is enclosed for the information of all concerned a copy of a Press Note No 13/11/89.DBA-I dated 16th October 1989 issued by the Department of Industrial Development, Ministry of Industry, New Delhi, on this subject.

  
18/10/89  
(SANJEEB MISRA)  
ZONAL OFFICER.

Encl : As above.

**मध्यप्रदेश शासन**

**राज्य विभाग**

**अभिसूचना**

क्रमांक, दिनांक ३६(३) २३

नामिक ३-७-१९६४-सात-यूनि राज्य शासन को यह प्रतीत होता है कि इससे संबंधित अनुसूची के धारा (१) से (४) वर्णित भूमि की अनुसूची के धारा (१) में उसके सामने दिये गये सामंजसिक प्रयोजन के लिये प्राथम्यता है तथा आवश्यकता पड़ने की समा है, अतः सु-अर्जन अधिनियम, १९६४ (क्रमांक एक, सं. १९६४) की धारा ४ की उपधारा (१) के उपबंधों के अनुसारे सभी संबंधित व्यक्तियों के द्वारा इस प्राथम्य की सूचना दी जाती है। राज्य शासन, इसके द्वारा अनुसूची के धारा (५) में उल्लिखित अधिकारी को उक्त भूमि के संबंधित धारा ४ की उपधारा (२) द्वारा दी गई शक्तियों का प्रयोग करने के लिये प्राधिकृत करता है :-

**अनुसूची**

भूमि का वर्णन				धारा ४ की उपधारा (२) द्वारा प्राधिकृत अधिकारी	सार्वजनिक प्रयोजन का वर्णन
जिला	तहसील/तासुका	नगर/ग्राम	खतमन क्षेत्रफल	(५)	(६)
(१)	(२)	(३)	(४)		
रायपुर	रायपुर	शिवमारा जदुर विहीन डोहा	३२-७५० ७३-६३३ २६-६९९ ३-६७१	प्रबंध सहायक महोदय केंद्र विकास विभाग रायपुर	सर्वेक्षण क्रमांक ३ के के

भूमि का नक्शा (प्लान) कलेक्टर के कार्यालय में देखा जा सकता है।

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार,

उपसचिव, मध्यप्रदेश शासन,  
राज्य विभाग,  
(इ.पू.प.)



**संयोजक, विभागीय प्रशासन**

संयोजक, विभागीय प्रशासन - यह पद एक पद है जो कि राज्य सरकार के अंतर्गत (1) के (2) में वर्णित शक्ति, अनुसूची के भाग (4) के अंतर्गत विभिन्न शाखाओं के प्रशासनिक प्रशासन के अंतर्गत कार्य करता है। यह पद एक पद है जो कि राज्य सरकार के अंतर्गत (1) के (2) में वर्णित शक्ति, अनुसूची के भाग (4) के अंतर्गत विभिन्न शाखाओं के प्रशासनिक प्रशासन के अंतर्गत कार्य करता है। यह पद एक पद है जो कि राज्य सरकार के अंतर्गत (1) के (2) में वर्णित शक्ति, अनुसूची के भाग (4) के अंतर्गत विभिन्न शाखाओं के प्रशासनिक प्रशासन के अंतर्गत कार्य करता है।

संयोजक, विभागीय प्रशासन					
जिला	संयोजक/सहायक	संयोजक	संयोजक	संयोजक	संयोजक
(1)	(2)	(3)	(4)	(5)	(6)
राजपुर	राजपुर	संयोजक	संयोजक	संयोजक	संयोजक
		संयोजक	संयोजक	संयोजक	संयोजक
		संयोजक	संयोजक	संयोजक	संयोजक
		संयोजक	संयोजक	संयोजक	संयोजक

संयोजक, विभागीय प्रशासन (पद) का वर्गीकरण और शक्ति का विवरण

संयोजक, विभागीय प्रशासन के पद के अंतर्गत कार्य

संयोजक, विभागीय प्रशासन  
संयोजक, विभागीय प्रशासन  
(क. 5. 6.)

41

क्रमांक 8-72/जा-1-कात/82

जोपाल, विभाग 20/2/82

इसकी एक प्रति प्रोफेसर, राजेश्वर राव, को उनके निवास क्रमांक 24/01-53

विभाग 2-1-82 के उत्तर में, सूचनाएं भेजी जा रही है।

3. निदेशक, कालन मुखनलय चौकम सावली, मध्यमदेश, भोपाल को "मध्यमदेश रावपल", भाग 1, विभाग जागामी अंक में प्रकाशनाएं।

प्रवर प्रभिन, मध्यमदेश शाखा,  
राजल विभाग

आकेसुओं-23-राजि-14-8-82-1,000

मध्य प्रदेश शासन, विधि और विधायी कार्य विभाग

—: : अधिसूचना : :—

भोपाल दिनांक 6 अक्टूबर 1982

क्रमांक 4-1/82/ब/21 :- भारत के संविधान के अनुच्छेद 299 के खण्ड 1 द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए म.प्र.के राज्यपाल सतद द्वारा यह निर्देश देते हैं कि मध्य प्रदेश औद्योगिक विकास निगम तथा उसके समनुयोगी निगमों अर्थात् औद्योगिक केन्द्र विकास निगम इन्दौर, जबलपुर, रीवा तथा रायपुर द्वारा विकसित/अनुरक्षित भूमि, जिसका ध्यान वाणिज्य तथा उद्योग विभाग के अधीन हैं, के पदों से संबंधित मामलों में राज्य को कार्यपालिक शक्ति का प्रयोग करते हुए की गई संपिदायें तथा स्थानांतरण, प्रबंध संचालक, मध्यप्रदेश औद्योगिक विकास निगम भोपाल द्वारा तथा प्रबंध संचालक औद्योगिक केन्द्र विकास निगम इन्दौर, जबलपुर, रीवा और रायपुर द्वारा उनके अपने अपने क्षेत्राधिकार के भीतर किये जावेंगे तथा निष्पत्ति किये जावेंगे।

No.4-1/82/B/XXI :- In exercise of the powers conferred by clause(1) of Article 299 of the Constitution of India, the Governor of Madhya Pradesh hereby directs that the contracts and assurances made in exercise of the executive power of State in the matters connected with the lease of land, under the disposal of the commerce and industries department developed/maintained by the Madhya Pradesh Audyogik Vikas Nigam, and its subsidiary Corporation, namely Audyogik Kendra Vikas Nigam Indore, Jabalpur, Rewa and Raipur shall be made and executed by the Managing Director, Madhya Pradesh Audyogik Kendra Vikas Nigam, Indore, Jabalpur, Rewa and Raipur within their respective jurisdictions.

मध्यप्रदेश के राज्यपाल के नाम से तथा आदेशानुसार  
हस्ता/-

॥ के. सी. पारे ॥

उपसचिव

मध्यप्रदेश शासन, विधि और विधायी कार्य वि.

// सत्यप्रतिनिधि //

*Usha*

लेखाधिकारी

म.प्र. औद्योगिक केन्द्र विकास निगम  
११११ वि. रायपुर



छत्तीसगढ़ शासन  
वाणिज्य एवं उद्योग विभाग, मंत्रालय,  
दाऊ कल्याण सिंह भवन, रायपुर

// अधिसूचना //

रायपुर, दिनांक

क्रमांक एफ 11-23/2012/11/(6) :- राज्य शासन एतद् द्वारा जिला बिलासपुर के ग्राम-सिलपहरी एवं अन्य तीन ग्राम में स्थित 605.95 एकड़ भूमि को सिलपहरी औद्योगिक क्षेत्र अधिसूचित करता है, जिसका ग्रामवार विवरण निम्नानुसार है :-

ग्राम का नाम	अनुक्रमांक	खसरा नम्बर	रकबा (एकड़ में)
सिलपहरी	1.	18	183.57
	2.	34	0.30
	3.	35	0.25
	4.	39	0.75
	5.	40	0.50
	6.	41	0.50
	7.	47	0.05
योग रकबा			185.92
कोरमी	1.	599/1	23.46
	2.	606	2.83
	3.	648	0.43
	4.	665	0.96
	5.	679	28.00
	6.	698/1	10.90
योग रकबा			66.58
बसिया	1.	374	2.65
	2.	373	0.52
	3.	379	0.08
	4.	384/1	1.02
	5.	390	6.24
	6.	394	0.93
	7.	585	0.20
	8.	606	0.38
	9.	609	10.96
	10.	610	116.95
योग रकबा			139.93

कमल

16.4.12

185

17/4



हरदीकला टोना	1.	657	210.95
	2.	659	0.07
	3.	688	0.05
	4.	695	0.16
	5.	696	1.82
	6.	709	0.07
	7.	758	0.40
	योग रकबा		213.52

उपरोक्त क्षेत्र में उद्योगों की स्थापना हेतु आधारभूत संरचना का विकास, संधारण एवं भू-खंडों का आबंटन छत्तीसगढ़ स्टेट इण्डस्ट्रियल डेवलपमेंट कार्पोरेशन लिमिटेड द्वारा नियमानुसार किया जाएगा।

उपरोक्त औद्योगिक क्षेत्र में शासन द्वारा समय-समय पर घोषित सभी प्रावधान यथावत् लागू होंगे। यह अधिसूचना राजपत्र में प्रकाशन दिनांक से प्रभावशील होगी।

छत्तीसगढ़ के राज्यपाल के नाम से  
तथा आदेशानुसार

— हस्ता—

(व्ही.के.छबलानी)

संयुक्त सचिव,

छत्तीसगढ़ शासन,

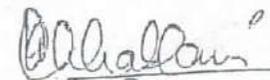
वाणिज्य एवं उद्योग विभाग,

रायपुर, दिनांक 16/4/12

पृ. क्र. एफ 11-23/2012/11/(6)

प्रतिलिपि :-

1. निज सचिव, माननीय मंत्री जी, वाणिज्य एवं उद्योग विभाग,
2. आयुक्त उद्योग, उद्योग संचालनालय, रायपुर (छ.ग.)
3. प्रबंध संचालक, सी.एस.आई.डी.सी., रायपुर, (छ.ग.)
4. कलेक्टर, जिला बिलासपुर (छ.ग.)
5. मुख्य महाप्रबंधक/महाप्रबंधक, जिला व्यापार एवं उद्योग केन्द्र, बिलासपुर,
6. नियंत्रक, शासकीय मुद्रणालय, राजनांदगांव की ओर राजपत्र में प्रकाशन कर 250 प्रतियां उपलब्ध कराने हेतु।



संयुक्त सचिव,

छत्तीसगढ़ शासन,

वाणिज्य एवं उद्योग विभाग,

राज्य स्तर विशेषज्ञ अंकन समिति, छत्तीसगढ़

भारत सरकार

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय

पर्यावास भवन,

नार्थ ब्लॉक, सेक्टर-19,

अटल नगर, रायपुर (छ.ग.) 492002

ई-मेल : seiaacg@gmail.com

क. 217 / एस.ई.ए.सी., छ.ग. / शिकायत / 2018 अटल नगर, रायपुर दिनांक 28/0/2018  
प्रति,

प्रबंध संचालक,

छत्तीसगढ़ स्टेट इण्डस्ट्रीयल डेवलपमेंट कॉर्पोरेशन,

1<sup>री</sup> फ्लोर, उद्योग भवन,

रिंग रोड नं. 01, तेलीबांधा

रायपुर,

जिला-रायपुर (छ.ग.) 492006

विषय - श्री रमेश अग्रवाल द्वारा इण्डस्ट्रीयल एरिया में स्थापित / प्रस्तावित उद्योगों को बी-2 कैटेगरी के तहत पर्यावरणीय स्वीकृति जारी बाबत शिकायत के संबंध में।

संदर्भ :- एस.ई.ए.सी. छ.ग. का 254वीं बैठक, दिनांक 31/08/2018

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उपरोक्त विषयान्तर्गत लेख है कि श्री रमेश अग्रवाल सदस्य, जनचेतना, सत्यम कुंज, नया गंज रायगढ़ (छ.ग.) के द्वारा शिकायत पत्र दिनांक 09/08/2018; (प्राप्ति दिनांक 14/08/2018) को प्रेषित किया गया। शिकायत में मेसर्स ओ.पी. जिंदल इण्डस्ट्रीयल पार्क पूंजीपथरा, इण्डस्ट्रीयल एरिया रायपुर, इण्डस्ट्रीयल एरिया बिलासपुर एवं इण्डस्ट्रीयल एरिया दुर्ग में स्थित/प्रस्तावित निम्न सरल क्रमांक 01 से 16 तक उल्लेखित उद्योगों को बी-2 कैटेगरी के तहत पर्यावरणीय स्वीकृति जारी करने बाबत शिकायत की गई है कि उक्त सभी उद्योग अधिसूचित औद्योगिक क्षेत्र में स्थापित / प्रस्तावित नहीं हैं, अतः इन उद्योगों को जारी पर्यावरणीय स्वीकृति निरस्त किया जावे।

S.No.	EC Letter No.	Name of Industry	Particulars
1	201/SEIAA-CG/EC/IF/ RGH/270/11 dated 20.11.2012	M/s R.S.Ispat Ltd. Plot No. 162, 164 & 166 Sector-G, Jindal Industrial Park, Punjipathra, Raigarh	Expansion from 48,000 to 1,20,000 tons/annum MS Ingots
2	143/SEIAA,CG/Roling/ RAIGARH/533 dated 02.05.2017	M/s Shri Nirmalanand Steels Casting Pvt. Ltd. Plot No. 176 Sector-H, O.P. Jindal Industrial Park, Punjipathra.	Expansion Rolling Mill 11,000 to 39,000 tons/annum, Coal Gasifier 3800 M <sup>3</sup> /Hr

3.	300/SEIAA,CG/Roling/ RAIGARH/576 dated 03.08.2017	Raigarh M/s NRTMT (TMT) India Pvt. Ltd. Plot No. 106, Goverdhan Tower, Chaitnay Nagar, Raigarh	Rolled Products 55,000 tons/annum MS Ingot/Bar
4.	622/SEIAA,CG/IND/ RAIGARH/59 dated 03.08.2017	M/S Maa Banjari Ispat Pvt. Ltd Plot No. 123, O.P. Jindal Industrial Park, Punjipathra, Raigarh	MS Ingots 14,400 to 59,520 tons/annum
5	392/SEIAA,CG/Roling /RAIGARH/614 dated 08.11.2017	M/s Ajay Ingots, Rolling Mill Pvt. Ltd Plot No. 193,194,195, Sector-J, O.P. Jindal Industrial Park, Punjipathra, Raigarh	Induction Furnace 59,904 tons/annum, Rolling Mill 30,000 to 58,656 tons/annum
6.	624/SEIAA,CG/IND/ RAIGARH/605 dated 08.11.2017	M/s Narmada Iron & Steel Pvt. Ltd. Plot No. 151 & 152, Sector-F, O.P. Jindal Industrial Park, Punjipathra, Raigarh	Expansion Induction Furnace capacity 33,500 to 57,500 tons/annum, Rolling Mill 56,375 tons/annum. Coal Gasifier 4400 M <sup>3</sup> /Hr
7.	627/SEIAA,CG/IND/ RAIGARH/608 dated 08.11.2017	M/s Harsh Vinimay Pvt. Ltd. Plot No. 121 & 122, Sector-C, O.P. Jindal Industrial Park, Punjipathra, Raigarh	Expansion 36,000 to 54,000 tons/annum MS Ingots
8.	700/SEIAA/IND/ RAIGARH/636 dated 08.12.2017	M/s Maa Shiva Steel & Alloys LLP, Plot No. 196 & 198 (A) Sector-J, O.P. Jindal Industrial Park, Punjipathra, Raigarh	
9.	1318/SEIAA,CG/IND- Rolling/DURG/492 dated 24.01.2017	M/s Hariom Ingots & Power Pvt. Ltd. Light Industrial Area, Tahsil- Bhilai, District-Durg	Induction Furnace & Hot Charged Rolling Mill of capacity 30,000 to 56,745 MS Ingots/ TMT Bar tons/annum
10.	NIL/SEIAA.Chhattisgarh /595 dated NIL online proposal No. SIA/CG IND/64584/2017 dated 09.05.2017	M/s Payarelal Ispat Pvt. Ltd. Sector-c, Urla Industrial Area, Raipur	MS Billets 59,900 tons/annum & Re-Rolled Steel Products 56,905 tons/annum
11.	554/SEIAA.Chhattisgarh / 597 dated 26.10.2017	M/s Iswar Ispat Industries Pvt. Ltd. Sector-c, Urla Industrial Area, Raipur	MS Billets 59,900 tons/annum & Re-Rolled Steel Products 56,905 tons/annum
12	562/SEIAA,CG/SIA/CG /IND 594 dated 26.10.2017	M/s Ganpati Ispat Pvt. Ltd. Sector-C, Urla Industrial Area, Raipur	MS Billets 30,000 to 59,900 tons/annum & Re-Rolled Steel Products 56,905 tons/annum

13	284/SEIAA.CG/IND/ Raipur 536 dated 12.06.2017	M/s Ispat India, Plot No. 4 & 9 Village- Siltara, Siltara Industrial Area, Phash-II, Raipur	Induction Furnace capacity from 30,000 to 59,000 tons/annum & Re-Rolling Mill capacity 30,000 to 55,000 tons/annum
14	1335/SEIAA/CG/SIA/CG /NCP 448 dated 04.02.2017	M/s Hindustan Coils Limited, phase-I Siltara Industrial Area, Raipur	Rolled Products Induction Furnace 56,745 tons/annum
15	550/SEIAA.CG/SIA/CG/ IND 599 dated 26.10.2017	M/s Shri Hanuman Loha Limited (Unit-II) Urla Industrial Area, Raipur	MS Billets capacity 59,500 tons/annum & Re-Rolled Steel Products 56,525 tons/annum
16	595/SEIAA.CG/Rolling/ Bilaspur/ 624 dated 28.10.2017	M/s Maa Mahamaya Steels Pvt. Ltd. Plot No. 52 & 53, Sector-B Sirgitti Industrial Area, Bilaspur	Re-Rolled Steel Products 25,000 to 49,500 tons/annum

उपरोक्त शिकायत पत्र के संबंध में एस.ई.ए.सी, छत्तीसगढ़ की 254वीं बैठक दिनांक 31/08/2018 में प्रकरण पर विचार किया गया। समिति द्वारा विचार विमर्श उपरांत सर्वसम्मति से निर्णय लिया कि प्रबंध संचालक, छत्तीसगढ़ स्टेट इण्डस्ट्रीयल डेव्हलपमेंट कार्पोरेशन, रायपुर से उपरोक्त सरल क्रमांक 01 से 16 तक उल्लेखित उद्योगों के अधिसूचित औद्योगिक क्षेत्र में स्थित/प्रस्तावित होने अथवा नहीं होने बाबत तथ्यपरक जानकारी उपलब्ध कराने हेतु अनुरोध किया जावे।

अतः आपसे अनुरोध है कि उपरोक्त सरल क्रमांक 01 से 16 तक उल्लेखित उद्योगों के अधिसूचित औद्योगिक क्षेत्र में स्थित/प्रस्तावित होने अथवा नहीं होने बाबत तथ्यपरक जानकारी यथाशीघ्र उपलब्ध कराने का कष्ट करें, जिससे प्राप्त शिकायत का निराकरण किया जा सके।

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सदस्य सचिव  
राज्य स्तर विशेषज्ञ अंकन समिति,  
छत्तीसगढ़  
8

# छत्तीसगढ़ स्टेट इण्डस्ट्रियल डेव्हलपमेंट कार्पोरेशन लिमिटेड



(छत्तीसगढ़ शासन का एक उपक्रम)  
प्रथम तल, उद्योग भवन, रिंग रोड नंबर-1, सोनाखान भवन के सामने, तेलीबांधा, रायपुर, छत्तीसगढ़-492001  
दूरभाष:मुख्यालय-0771-6002071.73 फैक्स:0771-2583794 साईट आफिस, उरला: 2323836, सिलतरा-07721-264220  
CIN:U45203CT1981SG001853, PAN : AABCM6288N, GST Regn No.22AABCM6288N5ZY  
website : www.csidc.in E-mail:address:csidc\_raipur@yahoo.com, csidc.cg.@nic.in

क्रमांक सीएसआईडीसी/भू.आ./2018/ 886 रायपुर, दिनांक 19/11/2018

प्रति,  
सदस्य सचिव,  
राज्य स्तर विशेषज्ञ अंकन समिति छत्तीसगढ़,  
भारत संस्कार,  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,  
पर्यावास भवन,  
नार्थ ब्लॉक, सेक्टर-19,  
अटल नगर, रायपुर (छ.ग.)

विषय : श्री रमेश अग्रवाल द्वारा इण्डस्ट्रीयल एरिया में स्थापित/प्रस्तावित उद्योगों को बी-2 कैटेगरी के तहत पर्यावरणीय स्वीकृति जारी बाबत शिकायत के संबंध में।  
संदर्भ : आपका पत्र क्रमांक 247/एस.ई.ए.सी.छ.ग./शिकायत/2018 अटल नगर, रायपुर दिनांक 23/10/2018

महोदय,  
उपरोक्त विषयांतर्गत संदर्भित पत्र का अवलोकन करें। श्री रमेश अग्रवाल, सदस्य, जनचेतना, सत्यम कुंज, नया गंज, रायगढ़ (छ.ग.) के द्वारा शिकायत के संबंध में उद्योगों के अधिसूचित औद्योगिक क्षेत्र में स्थित/प्रस्तावित होने अथवा नहीं होने बाबत तथ्यपरक जानकारी उपलब्ध कराने हेतु लेख किया गया है।

कृपया अवगत हों कि अधिसूचित औद्योगिक क्षेत्रों की अधिसूचना इस निगम द्वारा जारी नहीं की जाती है। किसी भी औद्योगिक क्षेत्रों को अधिसूचित किये जाने की कार्यवाही शासन स्तर पर की जाती है।

धन्यवाद,

भवदीय,

(आलोक त्रिवेदी)

मुख्य महाप्रबंधक (भू-आबंटन)

012 5



## छत्तीसगढ़ स्टेट इण्डस्ट्रियल डेव्हलपमेंट कार्पोरेशन लिमिटेड

(छत्तीसगढ़ शासन का एक उपक्रम)

प्रथम तल, उद्योग भवन, रिग रोड नंबर-1, सोनाखान भवन के सामने, तेलीबांधा, रायपुर, छत्तीसगढ़-492001

दूरभाष: मुख्यालय-0771-6002071.73 फैक्स: 0771-2583794 साईट आफिस, उरला: 2323836, सिलतरा-07721-264220

CIN: U45203CT1981SG001853, PAN : AABCM6288N, GST Regn No. 22AABCM6288N5ZY

website : www.csidc.in E-mail: address: csidc\_raipur@yahoo.com, csidc.cg.@nic.in

क्रमांक सीएसआईडीसी/भू.आ./2019/  
प्रति,

13/11/2019

रायपुर, दिनांक 13/11/2019

सदस्य सचिव,  
राज्य स्तर विशेषज्ञ अंकन समिति छत्तीसगढ़,  
भारत सरकार,  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,  
पर्यावास भवन, नार्थ ब्लॉक, सेक्टर-19,  
अटल नगर, रायपुर (छ.ग.)

- विषय : श्री रमेश अग्रवाल द्वारा इण्डस्ट्रीयल एरिया में स्थापित/प्रस्तावित उद्योगों को बी-2 कैटगरी के तहत पर्यावरणीय स्वीकृति जारी बाबत शिकायत के संबंध में।
- संदर्भ : 1) आपका पत्र क्रमांक 247/एस.ई.ए.सी.छ.ग./शिकायत/2018 अटल नगर, दिनांक 23.10.2018  
2) इस कार्यालय का पत्र क्रमांक सीएसआईडीसी/भू.आ./2018/8660 दिनांक 19.11.2018

महोदय,

उपरोक्त विषयांतर्गत संदर्भित पत्र का अवलोकन करने का कष्ट करें। श्री रमेश अग्रवाल द्वारा इण्डस्ट्रीयल एरिया में स्थापित/प्रस्तावित उद्योगों को पर्यावरणीय स्वीकृति के संबंध में संदर्भित पत्र क्रमांक 1 में उल्लेखित इकाईयों के संदर्भ में औद्योगिक क्षेत्रों के अधिसूचित होने संबंधी जानकारी चाही गयी है। इस संबंध में कृपया अवगत होवें कि राज्य शासन की औद्योगिक नीति 2014-19, जो कि 01 नवम्बर 2014 से प्रभावी है तथा वाणिज्य एवं उद्योग विभाग की अधिसूचना क्रमांक एफ 20-36/2014/11/6 दिनांक 28/01/2015 के तहत अधिसूचित है, में औद्योगिक क्षेत्रों को निम्नानुसार परिभाषित किया गया है :-

“औद्योगिक क्षेत्र” से आशय है तथा इसमें सम्मिलित है- नियत दिनांक से पूर्व एवं पश्चात के राज्य में स्थापित/स्थापनाधीन इण्डस्ट्रियल कॉरिडोर, औद्योगिक क्षेत्र, औद्योगिक संस्थान, अर्द्ध शहरीय औद्योगिक संस्थान/ग्रामीण कर्मशाला, औद्योगिक विकास केन्द्र, संयुक्त उपक्रम के अंतर्गत स्थापित होने वाले औद्योगिक क्षेत्र, एकीकृत अधोसंरचना विकास केन्द्र, राज्य शासन/छत्तीसगढ़ स्टेट इण्डस्ट्रियल डेव्हलपमेंट कार्पोरेशन लिमिटेड के आधिपत्य में तथा संधारित औद्योगिक क्षेत्र, औद्योगिक पार्क तथा विशेष आर्थिक प्रेक्षेत्र, राज्य शासन/भारत सरकार से अनुमोदित/सहायता प्राप्त निजी क्षेत्र में स्थापित औद्योगिक क्षेत्र/औद्योगिक पार्क/ विशेष औद्योगिक प्रेक्षेत्र, नया रायपुर विकास प्राधिकरण द्वारा अनुमोदित औद्योगिक क्षेत्र तथा अंशतः औद्योगिक क्षेत्र (ऐसे उद्योग जिन्होंने औद्योगिक क्षेत्र में अंशतः भूमि आबंटन प्राप्त कर एवं अंशतः औद्योगिक क्षेत्रों में संलग्न भूमि क्रय कर उद्योग स्थापित किया जा रहा है/उद्योग स्थापित किया गया हो)।

धन्यवाद,

भवदीय,

(आलोक त्रिवेदी)

मुख्य महाप्रबंधक (भू-आबंटन)

रायपुर, दिनांक 13/11/2019

पृ.क्रमांक सीएसआईडीसी/भू.आ./2019/  
प्रतिलिपी :-

अवर सचिव, छत्तीसगढ़ शासन, आवास एवं पर्यावरण विभाग, मंत्रालय, अटल नगर, रायपुर (छ.ग.)

मुख्य महाप्रबंधक (भू-आबंटन)

संख्या: 10/10/1992, मद्रास (अतिरिक्त) 10/10/1992  
 राजस्व प्रकरण क्रमांक 40 15/19-92

आदेश

दिनांक 21 मार्च 1992

महा प्रबन्धक, जिला उद्योग केन्द्र उनके वाचन क्रमांक जिउके/उ-६०/ 86/6321 दिनांक 12.12.86 प्रत्यक्ष प्रस्तुत किया गया है। उद्योग आयुक्त को.प्र. सोपान के वाचन क्रमांक 7360/उ उ/86/ दिनांक 14.7.86 में निम्नलिखित निर्देशानुसार महती महसूर के माय-साधक में दी गई कृषि भूमि जीवोन्नत शोध केन्द्र का स्थापना के लिए भूमि उद्योग विभाग को हस्तांतरण करने की सुझा दी जाये।

क्रमांक	कर का नम्बर	रकबा हेक्टर में
1.	957/1	10.950
2.	1610/1	8.319
	2	19.269

उपरोक्त भूमि उद्योग विभाग की जीवोन्नत शोध केन्द्र हेतु हस्तांतरण के लिए प्रकरण में मांग महती महसूर एवं उतुकिमान्तीय अतिरिक्त महसूर द्वारा उदाई गई प्रकरण में प्रस्तुत दृष्टि प्रतिकेदन के अनुसार भूमि जीवोन्नत शोध केन्द्र हेतु देने जाने के उपरान्त ही तथा इसके मांग के निस्तार होना में कोई बाधा नहीं होगी। तथा पर भूमि स्थित है तथा वही ही प्रकृति के अनुसार निस्तार हेतु हस्तांतरण नहीं है, यदि लागू का जंगल के किन्तु तथा पर कोई हानि नहीं है। दिनांक 2-2-92 को ही तथा का निर्देशन राकष एवं उद्योग विभागों के अधिकारियों द्वारा संज्ञा ली है तथा गया। महसूर को तथा पर ही ही हानि नहीं है और न ही किसी प्रकार के निस्तार मांगिया में बाधा लगाया जायेगा। भूमि के मांग प्राप्त की है जीवोन्नत स्थल मार्गदर्शक, मद्रास (अतिरिक्त) दिनांक 10/10/1992

00200

आस्था प्रस्तुत प्रमाणों से तथ्यता होती है। मूल राजस्व द्वारा वसूल  
रूप का क्रमांक 2 की संख्या 5 के अन्तर्गत मान गिरवने के राजस्व  
की उदाहरण क्रमांक 99/1 तथा 10,950, खाता क्रमांक 1010/1 तथा-  
0.315 हे० उद्योग अथवा म.प्र. नौपल की आर्थिक मोध केन्द्र की स्थापना  
के अन्तर्गत किया जाता है।

31 -  
कलेक्टर

सरमुखा {अम्बिकापुर}

31/3/92 / वाक/92,

अम्बिकापुर, दिनांक 31 मार्च, 1992

प्रति :-

1. उद्योग अथवा म.प्र. नौपल
2. अम्बिकापुरी अम्बिकापुर
3. खाता प्रमुख, खाता उद्योग केन्द्र अम्बिकापुर
4. तहसीलदार मुरखुर

की ओर प्रस्ताव तथा आवश्यक कार्यवाही हेतु प्रेषित। तहसीलदार  
मुरखुर उपरोक्त तहसीलदार द्वारा का अम्बिकापुर में मुबार की तथा निम्नानुसार  
स्थल पर उद्योग अथवा म.प्र. नौपल की स्थापना हेतु किया जाये।

कलेक्टर

सरमुखा {अम्बिकापुर}

Handwritten notes and signatures on the left margin, including a date '31/3/92' and some illegible text.

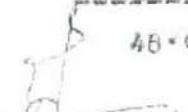
ग्राम बाधितत्व पत्र  
=====

(9)

संयुक्त संचालक, उद्योग संचालनालय, सोनाखान भवन,  
रिंग रोड- 1 रायपुर के मादेश क्रमांक 4/अधोविक/61/96/8546  
दिनांक 3/7/03 के परिपालन में आज दिनांक 14/7/03 को  
छत्तीसगढ़ स्टेट डेवलपमेंट कॉर्पोरेशन लिड रायपुर के महाप्रबंधक  
श्री डी.एम.भैरव को ग्राम गिरवरगंज- नैनपुर तहसील- सुरजपुर  
जिला- सरगुजा की निम्नानुसार उल्लेखित 51.237 हेक्टर शासकीय  
भूमि का बाधितत्व सौंपा गया ।

क्र०	ग्राम	प.सं.	तहसील	जिला	खसरा नं०	रकबा हेक्टर
1-	गिरवरगंज	47	सुरजपुर	सरगुजा	947/1 1818/1	10.950 * 8.319
2-	नैनपुर	47	-	-	469/1 774 787/1	10.487 4.606 16.875
						51.237
						- 2.240 *
						48.997

  
श्री डी.एम.भैरव  
सहाय प्रबंधक, सी.एस.आई.डी.सी.  
रायपुर ।  
बाधितत्व प्राप्त करने वाले अधिकारी  
का नाम एवं पदनाम ।

  
बाधितत्व देने वाले अधिकारी  
का नाम एवं पदनाम ।  
प्रबंधक  
जिला व्यापार एवं उद्योग केन्द्र  
भम्बिकापुर, सरगुजा (छ. गढ़)

50/अधोविक/61/96/8546/रायपुर/अधोविक/03/ भम्बिकापुर, दिनांक

प्रतिनिधि :-

- 1- कलेक्टर, सरगुजा {50/अधोविक/61/96/8546} की वीर सूचनार्थ ।
- 2- अथवा उद्योग संचालक, उद्योग संचालनालय, सोनाखान भवन,  
रिंग रोड नं-1 की वीर सूचनार्थ ।

महाप्रबंधक,  
जिला व्यापार एवं उद्योग केन्द्र, सरगुजा ।

89 126397 1183



**छत्तीसगढ़ CHHATTISGARH**

**SCHEDULE-VI**

A 588366

(Lease deed for land/Shed in Industrial area)

(Common for land/building)

This deed is made on this 24<sup>th</sup> day of September, 2008 between the Chhattis Governor of Chhattisgarh, acting through the **Executive Director, Chhattisgarh State Industrial Development Corporation Ltd. Raipur** (hereinafter called The 'Lessor') which expression shall where the context so admits include his successor in office of the one part and **M/S U. B. VENTURES (P) LTD.** Industrial Area Nayanpur-Girwarganj in Tehsil Surajpur of District Surguja (C.G.) acting through its Director - **SHRI BRHAM SINGH MALIK S/o SHRI RAGHUVeer SINGH MALIK** resident of Flat No. A-4th Floor, Gokul Apartment, Gayatri Nagar, Raipur (C.G.) registered as under Indian Companies Act 1956 and also registered as Small Scale Industry with District Trade & Industries Centre Ambikapur (C.G.) having its regd. office at Raipur (C.G.) (hereinafter called the 'Lessee') which expression shall, where the context so admits include his successor and permitted assigns of the other part.

For, U B VENTURES P LTD  
  
 DIRECTOR

Executive Director  
 Chhattisgarh State Industrial  
 Development Corporation Limited  
 RAIPUR (C.G.)



2011 24 NOV 2008

श्री. प्रसाद शक्तिराम शंभु शेट्टी एम. आर. एल.  
गांधी नगर रायपुर  
कोरगा/ धरदुर्गा



श्री. यू. बी. वेंकटराजु शा. लि.  
रायपुर रायपुर  
महानगर

श्री. प्रसाद शक्तिराम शंभु शेट्टी एम. आर. एल.

24 NOV 2008  
7-00  
श्री. प्रसाद शक्तिराम शंभु शेट्टी एम. आर. एल.

श्री. प्रसाद शक्तिराम शंभु शेट्टी एम. आर. एल.  
श्री. यू. बी. वेंकटराजु शा. लि.  
श्री. प्रसाद शक्तिराम शंभु शेट्टी एम. आर. एल.

For U.B. VENTURES PVT. LTD.  
Director  
(DIRECTOR)



(2)

**(For land)**

Where as upon the request of the lessee, the lessor has agreed to grant to the lessee, subject to the terms and conditions hereinafter specified, a lease of the piece of a land in the industrial area/estate at Nayanpur-Girwarganj comprising of an area measuring approximately 3,39,201 sqft. (7.787 acres) or there about, situated in the village Nayanpur-Girwarganj of the Surguja District. More particularly described in Schedule hereto annexed and thereon colored red (hereinafter referred to 'the said land') for a term of 99 years commencing from 24.9.2008 and ending on 23.9.2107 for the purpose of construction and establishing thereon a factory for the establishing of **M.S INGOTS, SHEET RE-ROLLED INDUSTRIES etc.** and purpose ancillary thereto (hereinafter referred to as the said business).

*all*

**(Common for land/building)**

And whereas the lessee has agreed to take the lease on the said terms and conditions.

Now therefore this deed witnesses and it is hereby agreed and declared as follows:

**(Common for land /building)**

1. In consideration of the premium and rent (for land) or rent (for premises) herein reserved and the covenants on the part of the lessee herein contained, the lessor shall demise to the lessee and the lessee shall accept a lease of the said land/building to hold the same for the purpose of **M.S INGOTS, SHEET RE-ROLLED INDUSTRIES etc.** for a period of 99 years commencing on the date on which the possession of said land/premises is handed over to the lessee.

1(A) The lessee hereby agrees to take possession of the land leased out to him within thirty days from the date of execution of the lease deed and he further agrees to take possession of the land in the condition it exist on that date.

**(For land)**

2. The lessee having paid to the lessor for said land the advance rent and premium of **Rs.12,60,540.00 (Rs. Twelve lacs sixty thousand five hundred forty only)** and 10% additional Premium **Rs.2,52,108.00 (Rs. Two lacs fifty two thousand one hundred eight only)** as prescribed under Rule 30 of the Chhattisgarh Industries (Allotment of shed, plots and land) Rules, 1974 (hereinafter referred to as the said rules) and deposit for the said land three years rent **Rs. 1,89,081.00 (Rs. One lac eighty nine thousand eighty one only)** as security amount within thirty days of the execution of this deed.

thereafter, during the terms of the lease the lessee shall pay the lessor Annual Ground Rent of **Rs. 63,027.00 (Rs. Sixty three thousand twenty seven only)** and Annual Development Fund for maintenance of Industrial Area **Rs. 63,027.00 (Rs. Sixty three thousand twenty seven only)** and annual Street Light Charges of **Rs. 15,757.00 (Rs. Fifteen thousand seven hundred fifty seven only)** and such other sums as may be determined in accordance with Clause 3 hereunder on or before 10th day of January of each year in the office of the Managing Director, Chhattisgarh State Industrial Development Corporation Ltd. or such place or places as the Managing Director from time to time may direct.

Contd..(3)

For. U.B VENTURES P LTD

*[Signature]*  
DIRECTOR

*[Signature]*

श्री. लाल सिंह मल्लिक सा. रायपुर  
 मल्लिक लॉट नं० A-476 फ्लोर 2 रायपुर  
 मल्लिक सा. रायपुर रायपुर

श्री. लाल सिंह मल्लिक  
 मल्लिक लॉट नं० A-476 फ्लोर 2 रायपुर  
 मल्लिक सा. रायपुर रायपुर

मल्लिक 99 दल

- 1) आर.के. नाथर आ. गोविन्द सा. रायपुर
- 2) प्रवीण मल्लिक आ. वीरम सिंह मल्लिक सा. रायपुर

श्री. लाल सिंह मल्लिक  
 मल्लिक लॉट नं० A-476 फ्लोर 2 रायपुर  
 मल्लिक सा. रायपुर रायपुर

24 NOV 2008

मल्लिक

(3)

**(For building)**

The lessee having paid to the lessor for the said premises the advance rent as prescribed under Rule 10 of the said rules he shall pay to the lessor for the said premises one year's rent as security deposit within thirty days of the execution of this deed. Thereafter, during the terms of the lease, the lessee shall pay the lessor a monthly rent of Rs. ....-/- (Rs. ....only) on or before the 10th day of each calendar month at the office of the Managing Director, Chhattisgarh State Industrial Development Corporation Ltd. or at such places as the Managing Director from time to time may direct.

- 2.(A) The charges of development for maintenance of Industrial Area and Street Light Charges are subject to revision from time to time and the lessee hereby agrees to pay the revised charges so fixed by the lessor from time to time.
3. If the yearly/monthly rent of the land/premises and annual development fund for maintenance of Industrial Area or any part thereof is not paid within one month after the date prescribed by the Managing Director, Chhattisgarh State Industrial Development Corporation Ltd., the same will have to be deposited with interest @ 18% per annum for the first one year/12 months of such default and @ 24% per annum for the remaining period thereafter.

**(For land)**

4. The ground rent of Rs. 63,027.00 (Rs. Sixty three thousand twenty seven only) per annum shall be liable to be increased on the expiry of 30 years from the date of execution of this deed and also at subsequent intervals of 30 years, provided that the increase on each occasion may not exceed one quarter of the rent fixed for the preceding 30 years.

**(For building)**

The monthly rent as mentioned in clause 2 above shall be review able from time to time subject to the conditions, that the enhancement of rent at any one time may not exceed 30% or rent payable at the time of review.

**(Common for land/building)**

5. The lessee shall from time to time and at all times during the term of the lease pay and discharge except as aforesaid, all taxes, rates assessments and other charges and outgoing which are or may at any time here after during the said terms be assessed, charged or imposed upon the said land/premises whether on the land lord or on the tenant.

**(For land)**

6. The lessee hereby agrees that he shall within a period of one year, in the case of small scale industry, and within a period of three years, in the case of large and medium scale industry, from the date of his taking over possession of the land implement the project and go into production.

**(For land)**

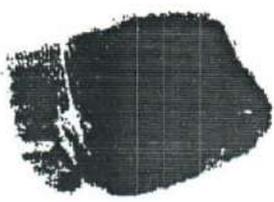
7. The lessee hereby agrees that he shall utilize the complete land leased out to him here under for implementation of the project or for its expansion within a period of three years in case of SSI and five years in case of Medium & Large Scale Industries for the above said purpose.

Contd..(4)

For. U.B. VENTURES P L T I

*Bhambhani*  
DIRECTOR

*all*  
Executive Director  
Chhattisgarh State Industrial  
Development Corporation Limited  
RAIPUR (C.G.)



FOR U.S. VENTURES PVT. LTD.  
*S. Malik*  
DIRECTOR

पञ्जाब विधानसभा / पञ्जाब / भारत  
*S. Malik*  
24 NOV 2000  
15 अक्टूबर 2000

*S. Malik*

*S. Malik*

(4)

(For land)

8. The lessee further agrees that if he is unable to utilize the complete land lease out to him within the period prescribed in clause 6 or 7 the lessors shall have the right of re-entry in the surplus unutilized land without payment of any sort or compensation after giving due opportunity for representing his case.

(For land)

9. The lessee shall submit to the lessor or any officer authorized by him in writing from time to time, the plans and specification for the said construction which shall be in accordance with the plans and specifications as may be approved by the lessor.

(Common for land/building)

10. The lessee shall use said premises, land and building structures and works, erected or constructed thereon only for the purpose of establishing **MS INGOTS, SHEET RE-ROLLED INDUSTRIES etc.** and other allied products as mentioned in project report/provisional registration for construction of offices, administrative building, godown and shall not use the same or any other, part thereof or permit it or any other part thereof to be used for any other purpose without the previous permission in writing of the lessor.

- 10.(A) The lessee shall not sink well/tube-well without the written permission of the lessor or any other officer authorized by him. The permission will be subject to such terms and conditions as the lessor may deem fit and it will be binding on lessee.

"Provided that no permission will be given in an industrial area in which the lessor or any other person or agency authorized by the lessor is operating or, proposes to operate a water supply scheme, without imposing a fixed amount of water charges (for drawing water from under the ground) which shall not be less than.

- i) Rs.500/- (Rs. five hundred only) per month in case of SSI & 5000/- (Rs. five thousand only) per month in case of LMI, or commercial activity, if water is not used for any process of production.
- ii) Rs.2000/- (Rs. Two thousand only) per month in case of SSI & Rs.10,000/- (Rs. Ten thousand only) per month in case of LMI, or commercial activity, if water is also used for any process of production."

11. The lessee shall, at his own expenses forthwith erect and at all times maintain, repair and keep in good condition all boundary marks and pillars along with the boundaries of the said land according to the demarcation shown in the plan hereto annexed.

For, U.B VENTURES P LTI

*[Signature]*  
DIRECTOR

*[Signature]*  
Executive Director  
Central Inland Waterways  
Development Corporation Limited  
RAIPUR (C.O.)

Contd..(5)

(5)

(Common for land/building)

12. The lessee shall keep the said premises, land and building reerected thereon in a condition fit for habitation and at his own expenses the effluent treatment systems as prescribed by the Chhattisgarh Environment Conservation Board or the local authority concerned.

(For building)

13. The lessee shall not make any permanent and temporary additions or alterations whatsoever in the said premises without obtaining the prior consent in writing of the Industrial Commissioner. The decision of the Industries Commissioner with regard to what constitutes additions or alterations, shall be final and binding on the lessee.

(For building)

14. If there is any necessity of any additions or alterations to the said premises to suit any particular requirement of the lessee the same may be made by the lessee at his own cost with the previous permission in writing of the Industries Commissioner. This permission may be refused if the same is considered undesirable or unsafe for the premises. Any addition and alterations carried out by the lessee shall be subject to removal of the expiry of the said term at the lessee's cost, if so required by the Industries Commissioner. If the Industries Commissioner does not insist on such removal, no compensation or expenses incurred in making the addition and alterations shall be payable by the lessor to the lessee.

(Common for land/building)

15. The lessee shall not sublet, assign or otherwise transfer the said premises/land or any part thereof or any building constructed thereon for any purpose, whatsoever, except as provided in rule 19 of the said rule.

(Common for land/building)

16. The lessee shall not change the constitution of ownership of the unit without the prior permission of the Allotting Authority in writing. If due to the change in the constitution the share of the original allottee has reduced to less than 50% share that it will be deemed to be taken that unit has been transferred to some other hand and accordingly the case of transfer shall be death with by the lessor.

(For land)

17. The lessee shall plant at least fifty trees per hectare of land allotted to him at his own cost and shall be liable to maintain them. The lessee shall not be entitled to recover any expenses on this account. Failure to comply with this condition shall be deemed as a breach of the condition of allotment of the said premises.

For, U.B VENTURES P L T I  
*[Signature]*  
DIRECTOR

*[Signature]*  
Executive Director  
Chhattisgarh State Industrial  
Development Corporation Limited  
RAIPUR (C.G.)

Contd..(6)

(6)

(Common for land/building)

18. The lessee shall not carry on any offensive trade or business on the said land/premises. The decision of the Allotting Authority with regard to what is offensive trade or business shall be final and binding on lessee.

(Common for land/building)

19. While using the said land/premises, if the lessee cause any harm or injury to any person, he shall be liable to pay compensation or damages in the same manner as a tenant of land/building is general liable to pay.

(For building)

20. The lessee shall insure and keep insured the.....in the name of the Industrial Commissioner and shall at all times during the said term keep the same insured independently and separately against any loss or damage caused by fire and against all other risks, as the Industries Commissioner may require, in the sum of Rs.....(Rs.....only) with an Insurance Company approved by the Industries Commissioner and shall deposit with the Managing Director, Chhattisgarh State Industrial Development Corporation Ltd. Raipur all such insurance policies and receipts of payment of the premiums in respect of the same. The lessee shall insure the said premises independently of and not along with any of the property of the lessee.

(For building)

21. The lessee shall complete all formalities required under clause 20 above and deposit the insurance policy and receipt of payments towards the same with the Managing Director, Chhattisgarh State Industrial Development Corporation Ltd. within the period of one month from the date of taking over possession of the said premises by the lessee.

(Common for land/building)

22. The lessee shall comply with all acts, rules and regulations in force from time to time in respect of the working of M/S U. B. VENTURES (P) LTD.

(Common for land/building)

23. The lessee shall continuously run, during the period of lease the factory for which the land/premises is allotted. Closure of the factory for a continuous period exceeding six months without proper reasons to the satisfaction of the Allotting Authority be considered as a breach of this condition.

For, U B VENTURES P LTD

*[Signature]*  
DIRECTOR

*all*  
Executive Director  
Chhattisgarh State Industrial  
Development Corporation Limited  
Raipur (C.G.)

Contd..(7)

(7)

**(Common for land/building)**

24. The lessee shall during the said term keep the said land/premises in a reasonably good condition.

**(For building)**

25. The lessor shall carry out all such normal repairs to the said premises as he may deem necessary. If any repair are occasioned by any negligence or default on the part of the lessee, he same shall be carried out by the lessee at his own cost or by the Industries Commissioner as to what shall constitute normal repairs and whether any repairs are occasioned by any negligence or default on the part of the lessee shall be final and binding on the lessee.

**(Common for land/building)**

26. If the rent hereby reserved or any part thereof shall at any time be in arrears and unpaid for six calendar months in the case of land and two months in the case of premises next after the date whereon the same shall have become due, whether the same shall have been lawfully demanded or not or if the lessee becomes insolvent and/or goes into liquidation voluntarily or otherwise or if there be any attachment on the said premises or there is a breach or non-observance by the lessee of any of the conditions and covenants therein contained and the lessee fails to remedy the breach within twenty one days of the notice in writing given by the lessor or becomes insolvent or enters into an agreement with his creditors for composition of the industry, this lease will be deemed to have been terminated and the lessor may notwithstanding the waiver of any previous cause right of re-entry and without prejudice to any right or remedy of the lessor for recovery of rent remaining due under the lease upon the said land/premises and repossess the same as if this demise had not been made.

**(For land)**

27. On the expiry of the lease period or termination of the lease due to breach of the conditions of the lease deed or surrender of land after the execution of lease deed, the lessor, shall have the right or re-entry over the land/premises. On such re-entry, the lessor may refund to the lessee the premium/cost of acquisition paid by the lessee at the time the land was allotted/leased out to the lessee in the following manner:

- (i) Full premium, if surrender of allotted/leased land occurs within one year and three years, in respect of small scale industry, and large and medium industry, respectively.
- (ii) 10% less, if surrender of allotted/leased out land occurs after one year but within two years, and after three years, but within four years in respect of small scale industry and large and medium industry respectively.
- (iii) 20% less if surrender of allotted/leased out land occurs after two years but within three years, and after four years but within five years in respect of small scale industry and large/medium industry respectively.
- (iv) No refund of premium shall be permissible to unit not falling under category (i),(ii) and (iii) above.

Contd..(8)

For. U.B VENTURES P LTD

*B. Mahale*  
DIRECTOR

*CLL*  
Executive Director  
Chhattisgarh State Industrial  
Development Corporation Limited  
RAIPUR (C.G.)

(8)

(For land)

28. On termination/surrender of lease, the lessee shall be given an opportunity to transfer or otherwise dispose off the building, plant and machinery and any other construction on the said premises within the period of 3 months in a manner acceptable to the lessor. After the said 3 months period the lessor shall have the full right on all the property left over in the free to dispose it off accordingly.

(For building)

29. The lessee shall hand over the said building to the lessor, the expiry of the said term or on the earlier determination of the lease in the same condition as was handed over when occupied or received by the lessee after reasonable wear and tear expected.

(For land)

30. The lessor may at his discretion if the lessee shall have duly paid to rent hereby reserved and observed and performed the conditions herein contained at the request and cost of lessee, renew the lease for a further period of FIVE years.

Provided that the rent may be enhanced for the grant of every renewed lease and that every renewed lease shall contain such of the conditions herein contained as shall be applicable and such other conditions as may be thought necessary by the lessor.

(For land)

31. Lessee may surrender the leased area in part or whole by giving to the lessor, THREE calendar months notice in writing of his intention to do so.

(Common for land/building)

32. All costs and expenses incurred or which may be incurred for preparation, execution and registration of this lease shall be borne and paid by the lessee, subject to such relaxations as may be approved by the lessor in this behalf.

(Common for land/building)

33. It is FURTHER DECLARED THAT THE lessee shall deposit a sum of Rs. 1,89,081.00 (Rs. One lac eighty nine thousand and one only) as security in pursuance of clause 2 of this lease deed for the due payment of the rent and observance and performance by him of the several conditions herein contained.

(Common for land/building)

34. Upon breach or non-observance by lessee of any of the terms and conditions herein contained it shall be lawful for the lessor to forfeit the security deposit referred to in clause 33 above, without prejudice to any other right or remedy of the lessor in that behalf and to resume the possession of the said land.

Contd..(9)

For. U B. VENTURES P LTD

*[Signature]*  
DIRECTOR

*[Signature]*  
Executive Director  
Chhatisgarh State Industrial  
Development Corporation Limited  
RAIPUR (C.G.)

(9)

**(Common for land/building)**

35. The security deposit unless forfeited as aforesaid and after deducting all such sums as may be due to and recoverable by the lessor under the presents, shall be returned to the lessee after determination of the lease by afflux of time or otherwise.

**(Common for land/building)**

36. The lessee may file a representation if he is aggrieved by an order of the Allotting Authority as under:-

A representation may be filed before the Chairman, Chhattisgarh State Industrial Development Corporation Ltd., Raipur against Original Order of the Managing Director, Chhattisgarh State Industrial Development Corporation Ltd., Raipur, Commerce and Industry Department against in original order of the Board of Director, Chhattisgarh State Industrial Development Corporation Ltd., Raipur. HOWEVER such a representation shall be made within Thirty (30) days of the receipt of an original order.

37. The lessee shall provide regular employment to one person belonging to those families who been disposed from their land due to its acquisition for the Area/Estate/Growth Center within one year of its going into production. The list of persons entitled for consideration under this clause will be as decided by the District Collector.

**OR**

(Where the major portion of acquired land is to be used for a particular industry)

The lessee shall rehabilitate one person belonging to those families which have been disposed due to acquisition of their land for industrial purpose according to the rehabilitation programme as approved by the Industries Commissioner. This rehabilitation programme will have to be implemented fully within one year of its going into production.

(Strike out whichever is not applicable)

For. U.B. VENTURES P LTD

*B. Madhukar*  
DIRECTOR

*Chh*  
Executive Director  
Chhattisgarh State Industrial  
Development Corporation Limited  
RAIPUR (C.S.)  
...nd..(10)

**(Common for land/building)**

38. The Managing Director or any other officer to whom the powers of allotment have been delegated will also be competent to terminate the lease deed on behalf of the lessor.

**(Common for land/building)**

39. All sums recoverable under this deed may be recovered as arrears of land revenue.

40. The development works in the Industrial Area will be done by the lessor according to its programme of work and completed as early as possible depending on availability of funds but non-execution or non completion of any work shall not entitle the lessee to withhold or raise objection to the payment of street light or maintenance charges or any other amount due and payable to the lessor.

41. In the event of any dispute arising between the parties in respect of the deed or any other matter whatsoever connected therewith the RAIPUR courts shall have the jurisdiction.

For, U B VENTURES P LTD

*B. N. Saha*  
DIRECTOR

*A. L. L.*  
Executive Director  
Chhattisgarh State Industrial  
Development Corporation Limited  
RAIPUR (C.G.)

Contd..(11)



(11)  
**SCHEDULE**

Name of Village : NAYANPUR-GIRWARGANJ

Name of Tehsil : SURAJPUR

Name of District : SURGUJA

Name of Industrial Area : NAYANPUR-GIRWARGANJ

Size of Plot : 3,39,201 sq.ft. (7.787 acres)

Plot No. : 94 to 115

**SURROUNDED BY:**

On North : 60' WIDE CSIDC ROAD

On South : 60' WIDE CSIDC ROAD

On East : 60' WIDE CSIDC ROAD

On West : 80' WIDE CSIDC ROAD

Above details shown in the annexed map.

*P.L.L.*  
Executive Director  
Chhattisgarh State Industrial  
Development Corporation Limited Contd..(12)  
RAIPUR (C.G.)

For, U.B VENTURES P L T:

*[Signature]*  
DIRECTOR



(12)

IN witnesses whereof the parties hereto have signed this deed on the date and year respectively mentioned against their signature.

Signed by Lessor

(signature)

Date: 24.11.02

Executive Director  
Chhattisgarh State Industrial Development Corporation Limited  
RAIPUR (C.G.)

Chhattisgarh State Industrial Development Corporation Ltd. Life Insurance Corporation of India Commercial Complex, Pandri, Raipur (C.G.)  
On behalf of the Governor of Chhattisgarh

Witnesses:

- 1. Signature .....
- Name and address .....
- 2. Signature .....
- Name and address .....

Signed by Lessee  
(Signature)

Date

On behalf of M/S U. B. VENTURES (P) LTD.  
For, U.B. VENTURES P LTD

Witnesses:

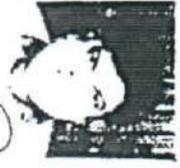
- 1. Signature *[Signature]* .....
- Name and address *R.K. WARR F-2, Jyoti, Indira Nagar, Raipur*
- 2. Signature *[Signature]* .....
- Name and address *Prakash Chandra, Indira Nagar, Raipur*



# Lease Deed [s] for Plot no.: 59 / A, 60 / A and 61 / A

Annexure-D

ADVI 1286A  
 8/2903  
 20 SEP 2007



## LEASE DEED

This deed is made this 12<sup>th</sup> day of April 2007

between the Governor of Chhattisgarh, acting through the General Manager, District Trade the Industries Centre, Durg (here in after called the 'LESSOR' which expression shall where the context so admits includes his successor in office) of the one part and M/s. HARIOM INGOTS & POWER PVT. LTD. acting through its Director SRI S.K. AGRAWAL S/o SHRI T.D. AGRAWAL Resident of New Khuraspur, Bihilai, Dist- DURG (herein after called the 'LESSEE' which expression shall, where the context so admits, includes its successors and permitted assigns) of the other part.

Where as upon the request of the lessee, the lessor has agreed to grant to the lessee, subject to the terms and conditions hereinafter specified, a lease of the piece of the land Plot no. 59/A, 60/A, 61/A, Light Industrial Area, Bihilai comprising of an area measuring approximately 52,752 Sqft. or there about situated in the Light Industrial Area, Bihilai of the Durg District, more particularly described in the Schedule hereto under and for greater clearness delineated on the plan here to annexed and thereon shown with boundaries coloured RED (herein after referred to as the said

HARIOM INGOTS & POWER PVT. LTD.  
 Director  
 Dist. Trade & Industries Centre  
 Durg (Chhattisgarh)

M. S. Sontal  
 2

1/13/07

### SCHEDULE

Name of Village : CHIAWANI  
 Name of Taluk : DURG  
 Name of District : DURG  
 Name of Industrial Area : Light Industrial Area, Bihilai  
 Plot No. : 59/A, 60/A, 61/A  
 Area : 52,752 Sqft.

### SURROUNDED BY

On the North : Part of Plot No. 61  
 On the South : Plot No. 58  
 On the East : Plot NO. 59, 60 & Part of 61  
 On the West : Part of Plot No. 50,51 & 52  
 Above details shown in the annexed plan.

In the witnesses whereof the parties here to have signed this deed on the date and year respectively mentioned against their signature.

### WITNESSES

1. K. S. Sontal Durg  
 General Manager  
 Dist. Trade & Industries Centre  
 Durg (Chhattisgarh)  
 On Behalf of the  
 Governor of Chhattisgarh
2. \_\_\_\_\_

(LESSEE)  
 HARIOM INGOTS & POWER PVT. LTD.  
 Director  
 Dist. Trade & Industries Centre  
 Durg (Chhattisgarh)



22/11/12

5000Rs.



SCHEDULE VI

LEASE DEED FOR LAND IN INDUSTRIAL AREA

(Common for Land/building)

THIS DEED is made this... 9<sup>th</sup> day of September 2

Agrawal Structure Mills (P) Ltd. Director

1996 between the Governor of Madhya Pradesh, acting through the Managing Director, M.P. Atyachit Kendra Vikas Nigam (Raipur) Ltd., Raipur (hereinafter called the 'LESSOR' which expression shall where the context so admits include his successor in office) of the one part and M/S AGRAWAL STRUCTURE MILLS (P) LTD., in tehsil Raipur of District Raipur, acting through its Director Shri Madanlal Agrawal S/o Shri Doshiram Agrawal, resident of 21/449, Ganjpara, Raipur, M.P., registered as Indian Companies Act, 1956 and also registered as - having its registered office at 21/449, Ganjpara, Raipur (M.P.) (hereinafter called the 'LESSEE') which expression shall, where context so admits, include his successor and permitted assigns of the other part.

Agrawal Structure Mills (P) Ltd.

Director

TRUE COPY ATTESTED

ASHOK BANSAL NOTARY / ADVOCATE RAIPUR (C.G)



(For land)

40. THE development works in the Industrial area will be done by the lessor according to its programme of work and completed as early as possible depending on availability of funds but non-execution or non completion of any work shall not entitle the lessee to withhold or raise objection to the payment of street light or maintenance charges or any other amount due and payable, to the lessor.

41. IN the event of any dispute arising out between the parties in respect of the deed or any other matter whatsoever connected therewith the Raipur Courts shall have the jurisdiction.

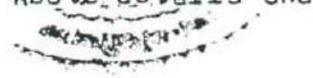
SCHEDULE

Name of Village :  
 Name of Tehsil : Raipur  
 Name of District : Raipur  
 Name of Industrial Area : URLA  
 Plot No. :  
 Size of plot : 65869 sq.ft. (1.51 acres)

SURROUNDED BY:

On North - 60' WIDE ROAD.  
 On South - PRIVATE LAND.  
 On East - PART OF PLOT ALLOTTED TO  
 M/S. VISHWAKARMA RUBBER INDUSTRIES  
 On West - PRIVATE LAND.

Above details shown in the annexed map.



D

...24

Agrawal Structure Mills (P) Ltd.

*(Handwritten signature)*

TRUE COPY  
 ATTENDED  
 ASHOK BANSAI  
 NOTARY ADVOCATE  
 RAIPUR (C.G.)



IN witnesseth whereof the parties hereto have signed this deed on the date and year respectively mentioned against their signature.

WITNESSES:

1. Signature <sup>D</sup> Manager  
Name M. P. A. K. V. N. (R) LTD.  
Address Saijendra Nagar, RAIPUR

*[Signature]*  
9/2/96  
Signature of the Managing Director, P. P. A. V. N. (R) Ltd., Raipur on behalf of the Government of Chhattisgarh.

2. Signature  
Name  
Address.

Date: / /

*[Signature]*  
1. Signature Rudra Kumar Sahu  
Name Sushil C. R. Sahu  
Address. Sushil Colony Raipur

*[Signature]*  
Signature on behalf of M/s. ANSAL STRUCTURE HILLS (P) LTD.

31/12/2012  
2. Signature  
Name  
Address.

Signature on behalf of M/s. ANSAL STRUCTURE HILLS (P) LTD.  
Date: / /

TRUE COPY  
ATTACHED  
ANSAL  
INDIA





छत्तीसगढ़ CHHATTISGARH

B 39739

DEED OF AMENDMENT PERTAINING TO THE LEASE DEED

This deed of amendment is made and executed on this 45 day of MAY 2009 between the Governor of Chhattisgarh, acting through the Executive Director, Chhattisgarh State Industrial Development Corporation Ltd. Raipur (C.G.) (hereinafter called The Lessor) which expression shall where the context so admits including his successors in office of the one part and M/s ISHWAR ISPAT INDUSTRIES PVT. LTD. Industrial Area Urla in Tehsil Raipur of District Raipur (C.G.) acting through its Director SHRI ANIL PATEL S/o SHRI SHANTILAL PATEL resident of Ishwar Saw Mill Compound, New Timber Market, Fafadih, Raipur (C.G.) registered as under Indian Companies Act 1956 and also registered as Small Scale Industry with District Trade & Industries Centre, Raipur (C.G.) having its regd. office at Raipur (C.G.) (hereinafter called the 'Lessee') which expression shall, where the context so admits include his successor and permitted assigns of the other part.

ISHWAR ISPAT IND. (P) LTD.

M.D./DIRECTOR

For, Ishwar Ispat Industries (P) Ltd.

Executive Director

Chhattisgarh State Industrial  
Development Corporation Limited  
RAIPUR (C.G.)

..2..

WHEREAS a Deed of amendment was executed on 9/12/2005 between the aforesaid lessor and M/s Ishwar Ispat Industries Pvt. Ltd. pertaining to plot no. 82, 83, 84, 85, 86, 164, 165, 166, 167, 168, 169, 170, 171 & 173 admeasuring 1,57,273 Sq.ft. (3.61 acres) of land situated in the Industrial Area Urla of Tehsil & Distt. Raipur (C.G.) and was registered in the office of the Sub-Registrar Raipur vide registration dated 24/12/2005.

And whereas this land was leased out to the lessee for the purpose of Steel Re-Rolling Mill Products etc.

And whereas the lessee has submitted an application dated 21/4/2009 for amending the purpose by adding other activities i.e. Induction Furnes etc., in the said lease deed which has been accepted by the lesser, so in view of this an amendment in the original lease deed executed on 9/12/2005 between the above said lesser and lessee has become necessary.

And therefore, the following amendment is hereby made to the amendment deed was executed on 9/12/2005.

Item of manufacture " Steel Re-Rolling Mill Products" be read as " Steel Re-Rolling Mill Products & Induction Furnes" where ever it occurs in original lease deed.

All other terms and conditions of the amendment deed executed on 9/12/2005 shall remain unchanged.

..3..

ISHWAR ISPAT IND. (P) LTD.

M.D./DIRECTOR

For, Ishwar Ispat Industries (P) Ltd.

M.D./Director

Executive Director  
Chhattisgarh State Industrial  
Development Corporation Limited  
RAIPUR (C.G.)

IN witness whereof the parties hereto have signed this deed on the date and year respectively mentioned against their signature.

**NOTE:- This amendment lease deed kept attached with original lease deed was executed on 9/12/2005.**

Signed by Lessor  
(signature)

  
Executive Director  
Chhattisgarh State Industrial  
Development Corporation Limited  
& RAIPUR (C.G.)  
Chhattisgarh State Industrial Development  
Corporation Ltd. Life Insurance Corporation of India.  
Commercial Complex, Pandri, Raipur (C.G.)  
On behalf of the Governor of Chhattisgarh

Date:

Witnesses:

  
General Manager  
Chhattisgarh State Industrial  
Development Corporation Limited  
& RAIPUR (Chhattisgarh)  
1. Signature .....  
Name and address .....

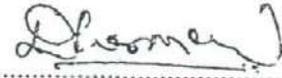
2. Signature .....  
Name and address .....  
ISHWAR ISPAT IND. (P) LTD.

Signed by Lessee  
(Signature)

  
M.D./DIRECTOR  
On behalf of M/S ISHWAR ISPAT INDUSTRIES  
PVT. LTD.

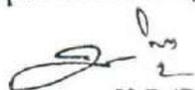
Date

Witnesses:

1. Signature   
Name and address .....  
DHARMENDRA PATEL  
N.T.M. EGGARDH, RAIPUR

2. Signature   
Name and address .....  
HARSH PATEL  
N.T.M. EGGARDH, RAIPUR

For, Ishwar Ispat Industries (P) Ltd.

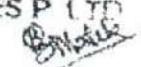
  
M.D./Director

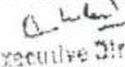
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<p>भारतीय एक सौ रुपये</p>	<p>इस दस्तावेज को सफ़ाई के लिए सीमित या अन्य किसी भी प्रकार के कामों के लिए लिखा गया है। यदि इस दस्तावेज को अन्य किसी भी कामों के लिए इस्तेमाल किया जाता है तो यह अमान्य होगा।</p>	<p>तादृश होने (अगर हाँ तो) दाखल नुमा व्यक्त</p>
<p>रु. 100</p>	<p>27/27/36/- 33 अक्ष 2727136/-</p>	<p>153471-10</p>
<p>INDIA NO</p>	<p>24 NOV 2008</p>	<p>रजिस्ट्रार</p>

**छत्तीसगढ़ CHHATTISGARH SCHEDULE-VI A 588366**  
 (Lease deed for land/Shed in Industrial area)

(Common for land/building)  
 This deed is made on this 24<sup>th</sup> day of September, 2008 between the Govt  
 Governor of Chhattisgarh, acting through the **Executive Director, Chhattisgarh State  
 Industrial Development Corporation Ltd. Raipur** (hereinafter called The 'Lessor') which  
 expression shall where the context so admits include his successor in office of the one part and  
**M/S U. B. VENTURES (P) LTD.** Industrial Area Nayanpur-Girwanganj in Tehsil  
 Surajpur of District Surguja (C.G.) acting through its Director - **SHRI BRHAM SINGH  
 MALIK S/o SHRI RAGHUVeer SINGH MALIK** resident of Flat No. A-4th Floor,  
 Gokul Apartment, Gayatri Nagar, Raipur (C.G.) registered as under Indian Companies  
 Act 1956 and also registered as Small Scale Industry with District Trade & Industries Centre  
 Ambikapur (C.G.) having its regd. office at Raipur (C.G.) (hereinafter called the 'Lessee')  
 which expression shall, where the context so admits include his successor and permitted  
 assigns of the other part.

For. U B VENTURES P LTD  
  
 DIRECTOR

  
 Executive Director  
 Chhattisgarh State Industrial  
 Development Corporation Limited  
 RAIPUR (C.G.)



2011 24th Nov 2008

श्री. ए.एस. गोठरुडु श्री. ए.एस. गोठरुडु  
गायत्री नगर रायपुर  
कोयंबटूर महाराष्ट्र



श्री. ए.एस. गोठरुडु श्री. ए.एस. गोठरुडु  
रायपुर रायपुर  
कोयंबटूर महाराष्ट्र

श्री. ए.एस. गोठरुडु श्री. ए.एस. गोठरुडु

श्री. ए.एस. गोठरुडु श्री. ए.एस. गोठरुडु

24 NOV 2008

श्री. ए.एस. गोठरुडु श्री. ए.एस. गोठरुडु

श्री. ए.एस. गोठरुडु श्री. ए.एस. गोठरुडु

For U.E. VENTURES PVT. LTD.  
DIRECTOR



(11)  
SCHEDULE

Name of Village : NAYANPUR-GIRWARGANJ

Name of Tehsil : SURAJPUR

Name of District : SURGUJA

Name of Industrial Area : NAYANPUR-GIRWARGANJ

Size of Plot : 3,39,201 sq.ft. (7.787 acres)

Plot No. : 94 to 115

SURROUNDED BY:

On North : 60' WIDE CSIDC ROAD

On South : 60' WIDE CSIDC ROAD

On East : 60' WIDE CSIDC ROAD

On West : 80' WIDE CSIDC ROAD

Above details shown in the annexed map.

ALL  
Executive Director  
Orissas State Industrial  
Development Corporation Limited (12)  
RAIPUR (O.O.)

For, U.B VENTURES P LTD

*[Signature]*  
DIRECTOR

(Common for land/building)

38. The Managing Director or any other officer to whom the powers of allotment have been delegated will also be competent to terminate the lease deed on behalf of the lessor.

(Common for land/building)

39. All sums recoverable under this deed may be recovered as arrears of land revenue.

40. The development works in the Industrial Area will be done by the lessor according to its programme of work and completed as early as possible depending on availability of funds but non-execution or non completion of any work shall not entitle the lessee to withhold or raise objection to the payment of street light or maintenance charges or any other amount due and payable to the lessor.

41. In the event of any dispute arising between the parties in respect of the deed or any other matter whatsoever connected therewith the RAIPUR courts shall have the jurisdiction.

For, U B VENTURES P LTD  
*B. Madhav*  
DIRECTOR

*A. L. J.*  
Executive Director  
Orissa State Industries  
Development Corporation Limited  
RAIPUR (C.O.)

Contd..(11)

5000Rs



SCHEDULE VI

LEASE DEED FOR LAND IN INDUSTRIAL AREA



THIS DEED is made this...<sup>25<sup>th</sup></sup> day of...<sup>September</sup> 1996, between the Governor of Madhya Pradesh, acting through the Managing Director, M.P. Audyogik Kendra Vikas Nigam (Raipur) Ltd., Raipur ( hereinafter called the "LESSOR" which expression shall where the context so admits include his successor in office) of the one part and M/S DELITE INDUSTRIES LTD. in tehsil Raipur of District Raipur, acting through its Director Shri Mahesh Kakkad S/o Shri Sewakram Kakkad, resident of Kakkad Bhavan, Punjabi Colony, Katora Talab, Raipur, M.P. registered as Indian Companies Act, 1956 and also registered as Small Scale Industry with District Industries Centre, Raipur, M.P. having its registered office at Kakkad Bhavan, Punjabi Colony, Katora Talab, Raipur, M.P. (hereinafter called the "LESSEE" ) which expression shall, where context so admits, include his successor and permitted assigns of the other part.

For, Delite Industries Ltd.  
*Kakkad*  
 Director

*Cahly* ...2...  
 Managing Director,  
 M. P. Audyogik Kendra Vikas Nigam,  
 RAIPUR (M. P.)

(for land)

40. THE development works in the Industrial area will be done by the lessor according to its programme of work and completed as early as possible depending on availability of funds but non-execution or non completion of any work shall not entitle the lessee to withhold or raise objection to the payment of street light or maintenance charges or any other amount due and payable, to the lessor.

41. IN the event of any dispute arising out between the parties in respect of the deed or any other matter whatsoever connected therewith the Raipur Courts shall have the jurisdiction.

SCHEDULE

Name of Village :  
 Name of Tehsil : Raipur  
 Name of District : Raipur  
 Name of Industrial Area : Urla  
 Plot No. : 3 & 4  
 Size of plot : 470' x 340' = 159800 sq. ft.  
 ( 3.668 acres)

SURROUNDED BY:

On North - 40' wide Road  
 On South - 40' wide Road  
 On East - 40' wide Road  
 On West - 40' wide Road

Above details shown in the annexed map.

*R*

...26

For, Delite Industries Ltd.

*[Signature]*  
Director

*[Signature]*  
M. P. ...  
...

IN witnesseth whereof the parties hereto have signed this deed on the date and year respectively mentioned against their signatures.

checked & captured by me

WITNESSES:

1. Signature

Name

P  
Manager

M. P. A. K. V. N. (R) LTD.  
Address: Challendra Nagar, RAIPUR

CLL  
28/9/96

Managing Director,

M. P. A. K. V. N. (R) Vikas Nigam,  
RAIPUR (M. P.)

Signature of the Managing Director, M. P. A. K. V. N. (R) Vikas Nigam (Raipur) Ltd., Raipur on behalf of the Governor of Madhya Pradesh.

Date:

2. Signature

Name

Address.

1. Signature

S. Sharma

Name

Santosh Kumar Sharma  
S/o Shri S.L. Sharma

Address: 81/1, Tagore Nagar, Raipur

For, Delite Industries Ltd.

K. K. K.

Director

Signature on behalf of  
M/S DELITE INDUSTRIES LTD.

Date :

2. Signature

S. Sharma

Name

Santosh Kumar Sharma  
S/o Shri S.L. Sharma

Address.

11, Tagore Nagar  
Raipur

(8)

**SCHEDULE - VI**

(Lease deed for Land/shed in Industrial area)

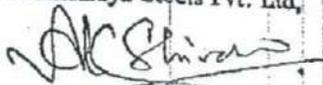
**(Common for land/building)**

This DEED is made on this ...06... day of ...May... 2004 between the Governor of CHHATTISGARH acting through the Executive Director Chhattisgarh State Industrial Development Corporation Ltd Raipur (hereinafter called the Lessor which expression shall where the context so admits including his succesesor in office) of the one part and **M/s Maa Mahamaya Steels Pvt. Ltd.** acting as Director through **Shri Anil Kumar Shivdasani S/o Shri A.K.Shivdasani R/o Aakash Deep, Dayalband, Bilaspur (C.G.)** Registered under Indian Companies Act 1956 & Registered under SSI Unit having its office at Sirgitti Distt. Bilaspur and registered with District Trade & Industries Centre Bilaspur C.G.(hereinafter called the 'Lessee') which expression shall, were the context so admits include its successors and permitted assigns of the other part.

**( For Land)**

Where as upon the request of the lessee, the lessor has agreed to grant to the lessee, subject to the terms and conditions hereinafter specified, a lease of the piece of a land in the industrial area/ estate at **Sirgitti, Sector -B, Bilaspur** a comprising of an area measuring **1,80,000 Sq.ft. ( 4.13 Acres)** or there about, situated in the village **Parsada** of **Tahsil Bilha of the Bilaspur District**. More particularly described in Schedule hereto annexed and thereon coloured red (hereinafter referred to 'the said land') for a term of 99 years commencing from 06 day of

For. Maa Muhamaya Steels Pvt. Ltd,

  
DIRECTOR

Contd..2..

  
EXECUTIVE DIRECTOR  
Chhattisgarh State Industrial  
Development Corporation Ltd.  
Raipur (C.G.)

24

..10..

**(Common for land/building)**

- 39. All sums recoverable under this deed may be recovered as arrears of land revenue.
- 40. The development works in the Industrial Area will be done by the lessor according to its programme of work and completed as early as possible depending on availability of funds but non-execution or non completion of any work shall not entitle the lessee to without or raise objection to the payment of street light or maintenance charges or any other amount due and payable to the lessor.
- 41. In the event of any dispute arising between the parties in respect of the deed or any other matter whatsoever connected therewith the RAIPUR Courts shall have the Jurisdiction.

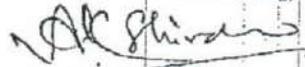
**SCHEDULE.**

Name of Village : Parsada  
 Name of Tehsil : Bilha  
 Name of District : Bilaspur  
 Name of Industrial Area : Sirgiti, Sector-B  
 Plot No. : 52 & 53  
 Plot Size : 500'x360' = 1,80,000 Sqft.

**SORROUNDED BY**

ON NORTH : 60' Wide Road  
 SOUTH : Cutoff land of CSIDC  
 EAST : Plot no. 54  
 WEST : Plot No. 51

For, Max Mahamya Steels Pvt. Ltd.

  
 DIRECTOR

Contd..11..

  
 EXECUTIVE DIRECTOR  
 Chhattisgarh State Industrial  
 Development Corporation Ltd.  
 Raipur (C.G.)

65

म. न. 10/14

5271321



भारतीय गैर न्यायिक

एक सौ रुपये

Rs. 100

रु. 100



ONE HUNDRED RUPEES

सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

छत्तीसगढ़ CHHATTISGARH

F 675874

SCHEDULE - VI

**TRANSFER (LEASE DEED FOR LAND/SHED IN INDUSTRIAL AREA)**

(Common for land/building)

This Deed is made on this 30th day of September 2014 between the Governor of Chhattisgarh, acting through the Executive Director, Chhattisgarh State Industrial Development Corporation Limited, Raipur (hereinafter called The Lessor) which expression shall where the context so admits including his successor in office of the one part and M/S SHREE HANUMAN LOHA PRIVATE LIMITED (UNIT -II) Industrial Area Urla, Raipur (Chhattisgarh) in Tehsil Raipur of District Raipur acting through Director SHRI AMIT JINDAL S/O SHRI MAMAN RAM AGRAWAL Resident of 11, Jalasaya Marg, Choubey Colony, Raipur (C.G.) registered under Indian Companies Act 1956 and also registered as Small Scale Industry with District Trade & Industries Centre, Raipur (C.G.) having its regd. office at 251-252, Urla Industrial Area, Raipur (hereinafter called the 'Lessee') which expression shall, where the context so admits include its successors and permitted assigns of the other part.

For, Shree Hanuman Loha Pvt. Ltd. Unit-II  
 Director

Executive Director  
 Chhattisgarh State Industrial  
 Development Corporation Ltd.  
 Raipur (Chhattisgarh)

क्रमांक 3789 दिनांक 22/9/14 कीमत 100  
 विक्रेता C.S. I.D.C.  
 पिता/पति/देका  
 निवासी 21/24/25 रायपुर (छ.ग.)  
 मार्फत Mr. 21/24/25 निवासी  
 कता Mr. 21/24/25 रायपुर (छ.ग.)  
 पिता/पति/बेवा 21/24/25  
 निवासी 21/24/25 जिला रायपुर (छ.ग.)  
 बैनामा प्रतिफल मुद्रांक



815313

*[Signature]*

दुष्यंत चक्राकर  
 स्टाम्प विक्रेता  
 सिविल कोर्ट, रायपुर (छ.ग.)  
 93298-09990, 98276-30295

*[Signature]*



अमित सिंह  
 श्री 10 आश्विन शम्भु सिंह

जिला रायपुर जिला रायपुर  
 उप-निवासी के कार्यालय में जारी  
 को म.प./म.प.  
 17 OCT 2014  
 को प्रस्तुत किया गया है।

311555  
 (क) पंचायत समिति रायपुर  
 प्रत्यक्ष कर/सिमा मुद्रांक शुल्क  
 (ख) रायपुर जिला/रायपुर शहरीकरण बोर्ड  
 के अंतर्गत इतिरिक्त मुद्रांक शुल्क  
 (ग) छपवाट-मुद्रांक 155783  
 (घ) लक्ष्मण मुद्रांक (यदि हो) 2117

827150=00

*[Signature]*  
 उप-निवासी, रायपुर

*[Signature]*

*[Signature]*

(12)

SCHEDULE

Name of Village : ACHHOLI

Name of Tehsil : RAIPUR

Name of District : RAIPUR

Name of Industrial Area : URLA

Size of plot : 99,979 Sq. ft. (2.30 Acres)

Plot No. : 257, 258, 259-A, 255, PART 253, 254 & 256



SURROUNDED BY:

On North : PLOT NO.259 PART

On South : 60' WIDE CSIDC ROAD

On East : PLOT NO.256, 254 P, 253 P & ROAD

On West : 80' WIDE CSIDC ROAD

Above details shown in the annexed map.

For, Shree Hanuman Loha Pvt. Ltd. Unit-II

  
Director

  
Executive Director  
Chhattisgarh State Industrial Contd.....13  
Development Corporation Ltd.  
Raipur (Chhattisgarh)

88

एक सौ रुपये

रु. 100



सत्यमेव जयते

Rs. 100

ONE HUNDRED RUPEES

भारत INDIA  
INDIA NON JUDICIAL

छत्तीसगढ़ CHHATTISGARH

G 085592

SCHEDULE - VI

**TRANSFER (LEASE DEED FOR LAND/SHED IN INDUSTRIAL AREA)**

(Common for land/building)

This Deed is made on this 06 day of 08 - 2015 between the Governor of Chhattisgarh, acting through the Executive Director, Chhattisgarh State Industrial Development Corporation Limited, Raipur (hereinafter called The Lessor) which expression shall where the context so admits including his successor in office of the one part and M/S HINDUSTAN COILS LIMITED Industrial Area Siltara Phase-I, Raipur (Chhattisgarh) in Tehsil Raipur of District Raipur acting through Director SHRI ANKIT GOYAL S/O SHRI DAYAKISHAN GOYAL, Resident of B-15/06, Sector-3, Udyta Society, Tatibandhi, Raipur (C.G.) registered under Indian Companies Act 1956 and also registered as Small Scale Industry with District Trade & Industries Centre, Raipur (C.G.) having its regd. office at Raipur (C.G.) (hereinafter called the 'Lessee') which expression shall, where the context so admits include its successors and permitted assigns of the other part

2

M/s. Hindustan Coils Ltd.

*[Signature]*  
Director

*[Signature]*  
Executive Director  
Chhattisgarh State Industrial  
Development Corporation Limited  
Raipur (C.G.)

89

(2)

(For land)

Where as upon the request of the lessee, the lessor has agreed to grant to the lessee, subject to the terms and conditions hereinafter specified, a lease of the piece of a land in the industrial area/estate at Siltara Phase-I comprising of an area measuring approximately 2,40,880 sq. ft. (5.53 Acres) or there about, situated in the village Sankara of Tehsil Raipur of the Raipur District. More particularly described in Schedule hereto annexed and thereon coloured red (hereinafter referred to 'the said land') for a term of 88 years commencing from 06.10.2015 and ending on 29.10.2103 for the purpose of construction and establishing thereon a factory for the establishing of **INGOT, IRON/STEEL, STEEL STRUCTURES, M.S. BARS & RODS ANGLES/PLATES/SQUARE, WIRE, IRON/M.S., G.I WIRE, BARBED OR NOT, BARBED WIRE, WIRE, BINDING/STITCHING, NAILS, WIRE, NUTS & BOLTS - EXCEPT HIGH TENSILE & SPECIAL TYPE, CONDUCTOR, A.C.S.R, OTHERS & GAS, N.E.C.** and purpose ancillary thereto (hereinafter referred to as the said business)

(Common for land/building)

And whereas the lessee has agreed to take the lease on the said terms and conditions.

Now therefore this deed witnesses and it is hereby agreed and declared as follows:-

(Common for land /building)

1. In consideration of the premium and rent (for land) or rent (for premises) herein reserved and the covenants on the part of the lessee herein contained, the lessor shall demise to the lessee and the lessee shall accept a lease of the said land/building to hold the same for the purpose of of **INGOT, IRON/STEEL, STEEL STRUCTURES, M.S. BARS & RODS ANGLES/PLATES/SQUARE, WIRE, IRON/M.S., G.I WIRE, BARBED OR NOT, BARBED WIRE, WIRE, BINDING/STITCHING, NAILS, WIRE, NUTS & BOLTS - EXCEPT HIGH TENSILE & SPECIAL TYPE, CONDUCTOR, A.C.S.R, OTHERS & GAS, N.E.C.** for a period of 88 years commencing on the date on which the possession of said land/premises is handed over to the lessee.

1.(A) The lessee hereby agrees to take possession of the land leased out to him within thirty days from the date of execution of the lease deed and he further agrees to take possession of the land in the condition it exist on that date.

(For land)

2. The lessee having paid to the lessor for said land the advance rent and premium of **Rs.40,28,215.00 (Rupees Forty Laes Twenty Eight Thousand Two Hundred Fifteen Only)** and (including 10% additional Premium, as the plots are situated on 80' wide road and/or corner plots & 20% additional premium for plot bearing situated within the area of Nagar Nigam & Nagar Palica, Birgaon District Raipur) as prescribed under Clause No. 2.5.1.4 & 2.5.1.5. This rule shall be governed by the provisions contained in Chhattisgarh Audyogic Bhoomi Avam Bhawan Prabandhan Niyam-2015 (hereinafter referred to as the said rules)and deposit for the said land three years rent **Rs.24,16,932.00 (Rupees Twenty Four Laes Sixteen Thousand Nine Hundred Thirty Two only)** as security amount within thirty days of the execution of this deed.

Contd..... 3

M/s. Hindustan Coils Ltd.  
  
Director

  
Executive Director...  
Chhattisgarh State Industrial  
Development Corporation Limited  
RAIPUR (Chhattisgarh)

90

(11)

OR

(Where the major portion of acquired land is to be used for a particular industry)

The lessee shall rehabilitate one person belonging to each of those families which have been disposed due to acquisition of their land for industrial purpose according to the rehabilitation programme as approved by the Industries Commissioner. This rehabilitation programme will have to be implemented fully within one year of its going into production.

(Strike out whichever is not applicable)

(Common for land/building)

38. The Managing Director or any other officer to whom the powers of allotment have been delegated will also be competent to terminate the lease deed on behalf of the lessor.

(Common for land/building)

39. All sums recoverable under this deed may be recovered as arrears of land revenue.

40. The development works in the Industrial Area will be done by the lessor according to its programme of work and completed as early as possible depending on availability of funds but non-execution or non completion of any work shall not entitle the lessee to withhold or raise objection to the payment of street light or maintenance charges or any other amount due and payable to the lessor.

41. In the event of any dispute arising between the parties in respect of the deed or any other matter whatsoever connected therewith the RAIPUR courts shall have the jurisdiction.

Contd.....12

M/s. Hindustan Coils Ltd.

Director

Executive Director  
Chhattisgarh State Industrial  
Development Corporation Limited  
(RAIPUR, Chhattisgarh)

(12)

SCHEDULE

Name of Village : SANKARA

Name of Tehsil : RAIPUR

Name of District : RAIPUR

Name of Industrial Area : SILTARA PHASE-I

Size of plot : 2,40,880 Sq. ft. (5.53 Acres)

Plot No. : 19 & 20

SURROUNDED BY:

On North : PLOT NO. PART 19 & 20  
M/S AKRUTI TREXUM

On South : SILTARA - MANDHAR ROAD

On East : PLOT NO. 21 & 22  
M/S MAHAMAYA SPONGE

On West : 24 M WIDE CSIDC ROAD

Above details shown in the annexed map.

Contd.....13

M/s. Hindustan Conch Ltd.

Director

Executive Director  
Chhattisgarh State Industrial  
Development Corporation Limited  
RAIPUR (Chhattisgarh)

92

तदानीं जयपुरी व कोमत या जयपुरी व कोमत या किसिम जो मुहरबंद जयपुरी व कोमत या जिसके बाबत फीस जयपुरी व कोमत या इसके ऊपर लिखी हुई इमारत	तदानीं फीस (अगर हो तो) दाखल शुदा  (3)	रजिस्ट्री के ओहदेदार के छोटे दस्तखत  (4)
प्रतिका जयपुरी व कोमत प्रतिका P-639782 30 NOV 2007	126	30 NOV 2007
उप-पंजीयक		

**गैर न्यायिक**

**Rs. 100**

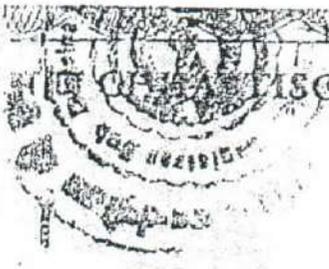
**ONE HUNDRED RUPEES**



सत्यमेव जयते

**INDIA**

**NON JUDICIAL**



CHHATTISGARH

A 25222

SCHEDULE - VI

**TRANSFER (LEASE DEED FOR LAND/SHED IN INDUSTRIAL AREA)**

(Common for land/building)

This Deed is made on this.....<sup>31<sup>st</sup></sup>.....day of October.....2007 between the <sup>CLL</sup>  
 Governor of Chhattisgarh, acting through the Executive Director, Chhattisgarh State  
 Industrial Development Corporation Limited, Raipur (hereinafter called The Lessor)  
 which expression shall where the context so admits including his successor in office of  
 the one part and M/S ISPAT INDIA Industrial Area Siltara (Ph-II), Raipur  
 (Chhattisgarh) in Tehsil Raipur of District Raipur acting through Partner SMT.  
 PRATIBHA AGRAWAL W/O SHRI YASHWARDHAN AGRAWAL Resident  
 Recreation Ground, Choubey Colony, Raipur District Raipur (C.G.) registered as  
 Small Scale Industry with District Trade & Industries Centre Raipur (C.G.) having its  
 regd. office at Raipur (C.G.) (hereinafter called the 'Lessee') which expression shall,  
 where the context so admits include its successors and permitted assigns of the other part.

For, ISPAT INDIA  
 PARTNER

<sup>CLL</sup>  
 Executive Director  
 Chhattisgarh State Industrial  
 Development Corporation Limited  
 Raipur (C.G.)

SCHEDULE

Name of Village : SANKARA

Name of Tehsil : RAIPUR

Name of District : RAIPUR

Name of Industrial Area : SILTARA (PH-II)

Size of plot : 172160 SQ. FT. (3.952 ACRES)

Plot No. : 4 & 9

SURROUNDED BY:

On North : CSIDC PLOT NO. 5 & 8

On South : CSIDC PLOT NO. 3 & 10

On East : CSIDC ROAD

On West : 40 M WIDE ROAD



Above details shown in the annexed map.

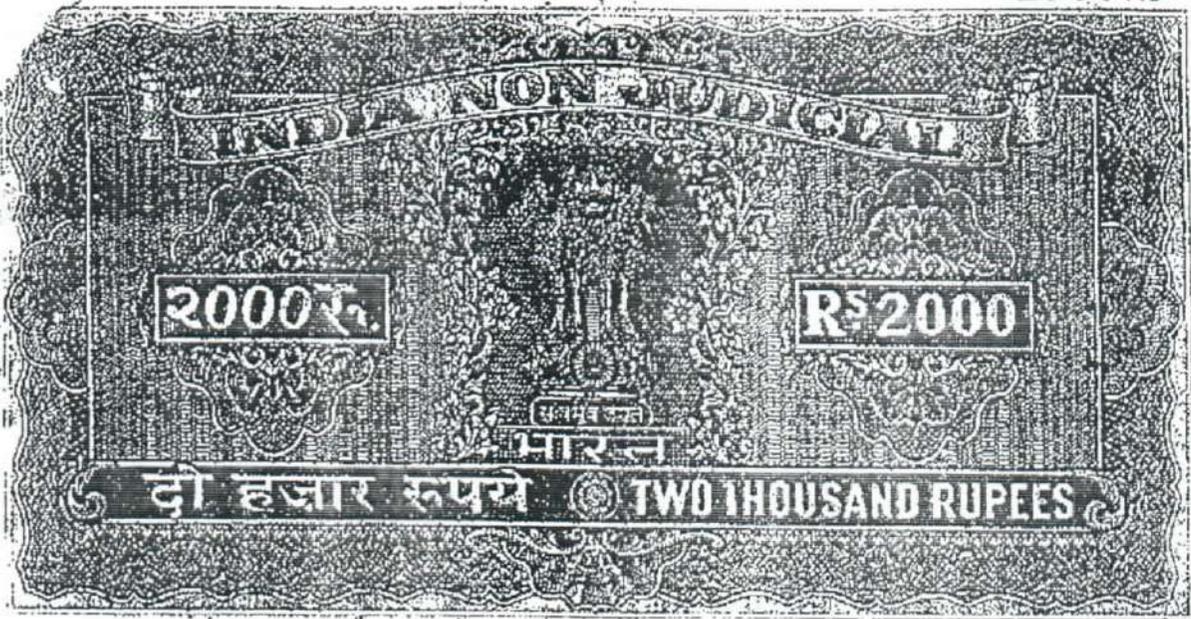
Contd.....13

For, **ISPAT INDIA**

*[Signature]*  
**PARTNER**

*[Signature]*  
Executive Director  
Chhattisgarh State Industrial  
Development Corporation Limited  
RAIPUR (C)

2000Rs.



LEASE DEED FOR LAND IN INDUSTRIAL AREA

THIS DEED is made this 5<sup>th</sup> day of June, 1990  
 between the Governor of Madhya Pradesh acting through  
 the Managing Director, M.P. Audyogik Kendra Vikas Nigam  
 (Raipur) Ltd., Raipur (hereinafter called the 'LESSOR'  
 which expression shall where the context so admits  
 include his successors in office of the one part and  
 GANPATI SPONGE IRON LTD. through Director Shri Girish  
 R. Agrawal S/o Shri & Raghavveer P. Agrawal, resident of  
 J-5, Anupam Nagar, Raipur (M.P.) registered as Indian  
 Companies Act, and also registered as Small Scale  
 Industry with District Industries Centre, Raipur (M.P.)  
 and having its office at J-5, Anupam Nagar, Raipur  
 (hereinafter called the 'LESSEE') which expression  
 shall, where context so admits, include his successor  
 and permitted assigns of the other part.

M.P. RAIPUR SPONGE IRON LTD.  
 DIRECTOR

....2

*[Signature]*  
 MANAGING DIRECTOR  
 M.P. AUDYOGIK KENDRA VIKAS NIGAM  
 RAIPUR LTD., RAIPUR, M.P.

FOR, GANPATI SPONGE IRON LTD  
 DIRECTOR

For, GANPATI LTD  
 (Prop. Ganpati Spongs Iron Pvt. Ltd)

*[Signature]*  
 Authorised Signatory

be referred to the arbitration of Chairman, M.P. Audyogik Kendra Vikas Nigam (Raipur) Ltd., Raipur, whose decision thereon shall be final and binding on the parties.

95

33. ANY notice required to be made or give to the lessee hereunder shall be deemed to have been duly served on him if sent by the Managing Director, M.P. Audyogik Kendra Vikas Nigam (Raipur) Ltd., Raipur on any other officer authorised by him in this behalf, through post by registered letter addressed to the lessee at premises of the said business or at registered office of the firm, failing above if it is affixed at the entrance of the said premises in the presence of two witnesses.

34. THE Managing Director or any other officer whom the power of allotment & have been delegated will also be competent to terminate the lease deed on behalf of the lessor.

35. ALL sums recoverable under this deed may be recovered as arrears of land revenue.

SCHEDULE

Name of Village	: Achholi (P.C. No. 100)
Name of Tehsil	: Raipur
Name of District	: Raipur
Name of Industrial Area	: Urda

*M.P.*  
MANAGING DIRECTOR,  
M.P. AUDYOGIK KENDRA VIKAS NIGAM  
(RAIPUR) LTD., RAIPUR, M.P.

FOR...

...22

96

# भारतीय गैर न्यायिक

बीस रुपये  
रु. 20

Rs. 20

TWENTY  
RUPEES

INDIA

INDIA NON JUDICIAL

संज्ञा संख्या: 10/01/1990-सदर-शहर-गिनलिखित पत्रांक: AA-677379-

यह कि प्रसकार क्रमांक 01 के अन्तर्गत आधुनिक विकास केंद्र फिरोजपुर लिमिटेड जो  
 वर्तमान में राज्य आधुनिक केंद्र लि. से पूंजीगत लिपि-डीएल दिनांक 10.01.1990  
 को अरला आधुनिक केंद्र के अंतर्गत आगे अरला स्थित भूखण्ड-रकबा 75894-समाकृत  
 90 वर्ष की मट्ट पर प्राप्त किया और उपरोक्त भूखण्ड पर आधुनिक एवं सौकर के  
 रूप का निर्माण किया तथा आधुनिक इकाई चालू कीन वर्तमान में आर्थिक तृती  
 बाजार में अत्यंत अभाव के कारण तथा अन्य व्यवसायों में खपत करने के कारण इस  
 इकाई को पचास सालों में आठवें पचास के 01 लिपिका वर्धित श्रेष्ठ आधुनिक  
 श्रेणीगत रूप को विक्रय करना चाहता है तथा दोनो पक्षकारों ने मध्य विवाद की  
 प्रति तब की है। दोनो पक्षकारों को गैर-सर्वो को लिखित रूपान्तरण देना चाहते है  
 अतएव अतिरिक्त लोखको कक्षा है।



प्रसकार क्रमांक 01 ने अपने उद्योग को वर्तमान में आर्थिक कच्चा माल  
 बाजार में विक्रय एवं विदेशी कठिनाई बाजार में खतार-मटाव आदि के  
 कारण उपरोक्त प्लॉट पर निर्मित परिसरों को विक्रय करने का तय किया है।  
 यह कि प्रसकार क्र. 02 ने प्रसकार क्र. 01 को विक्रय शर्त 19,80,000/-  
 रुपये (दोनीस लाख पचास हजार रुपये मात्र) अपनी राजमती द्वारा पूर्ण  
 सुधान किया है जो प्रसकार क्र. 01 को राज्य अर्थात् आधुनिक प्रसकार क्र. 02  
 ने प्रसकार क्र. 01 से प्राप्त किया है।

3-06-2009

150/2009-Romer Court

*[Handwritten signature]*

Page 2 of 4

(11)  
SCHEDULE

Name of Village

ACHHOLI

Name of Tehsil

RAIPUR

Name of District

RAIPUR

Name of Industrial Area

URLA

Size of Plot

37,947 sq. ft. (0.87108)

Plotted

143, 145 & 148 PART, 150 PART

SURROUNDED BY

On North

CSIDC PLOT

On South

MS. GANPATI ISRAI (PROP.)  
GANPATI SPONGE IRON  
P.L.D.A.

On East

CSIDC PLOT

On West

60' WIDE ROAD

Above diagram shown in the annexed plan

Contd. (12)

For, Brijlaxmi Polythene Pvb. Ltd.

(Signature)

Director

(Signature)

Executive Director  
Chhattisgarh State Industrial  
Development Corporation Limited  
(Bilaspur, Chhattisgarh)

# Lease Deed [s] for Plot no.: 59/ A, 60/ A and 61/ A

1286A  
 8/2905  
 20 SEP 2007  
 122912-1  
 22-12201



## LEASE DEED

This deed is made this 12<sup>th</sup> day of April 2007 between the Governor of Chhattisgarh, acting through the General Manager, District Trade the Industries Centre, Durg (here in after called the 'LESSOR' which expression shall where the context so admits includes his successor in office) of the one part and M/s. HARIOM INGOTS & POWER PVT. LTD. acting through its Director Shri S.K. AGRAWAL S/O SHRI T.D. AGRAWAL Resident of New Khurspar, Bhalai, Dist- DURG (herein after called the 'LESSEE' which expression shall, where the context so admits, includes his successors and permitted assignee) of the other part.

Where as upon the request of the lessee, the lessor has agreed to grant to the lessee, subject to the terms and conditions hereinafter specified, a lease of the piece of the land Plot no. 59/A, 60/A, 61/A, Light Industrial Area, Bhalai comprising of an area measuring approximately 52.52 Sqft. or there about situated in the Light Industrial Area, Bhalai of the Durg District, more particularly described in the Schedule hereto under and for greater clearness delineated on the plan here to annexed and thereon shown with boundaries coloured RED (herein after referred to as the said

HARIOM INGOTS & POWER PVT. LTD.  
 Director  
 S.K. Agrawal  
 Director

1/13/11

## SCHEDULE

Name of Village CHIAWANI  
 Name of Taluk DURG  
 Name of District DURG  
 Name of Industrial Area Light Industrial Area, Bhalai  
 Plot No. 59/A, 60/A, 61/A  
 Area 52,752 Sqft.

## SURROUNDED BY

On the North Part of Plot No. 61  
 On the South Plot No. 58  
 On the East Plot NO. 59, 60 & Part of 61  
 On the West Part of Plot No. 50,51 & 52  
 Above details shown in the annexed plan.

In the witnesses whereof the parties here in have signed this deed on the date and year respectively mentioned against their signature.

## WITNESSES

1. *[Signature]*  
General Manager  
Dist. Trade & Industries Centre  
Durg (Chhattisgarh)  
On behalf of the  
Governor of Chhattisgarh
2. *[Signature]*  
Director

(LESSEE)  
 HARIOM INGOTS & POWER PVT. LTD.  
*[Signature]*  
 DIRECTOR

RECEIVED  
 DISTRICT TRADE INDUSTRIES CENTRE  
 DURG  
 20 SEP 2007

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# Lease Deed [s] for Plot no.: 59, 60 and part of 61



**LEASE DEED**

This deed is made this Fifteenth day of October, 2004 between the Governor of Chhattisgarh, acting through the General Manager, District Trade and Industries Centre, Durg (here is after called the 'LESSOR' which expression shall where the context so admits include his successor in office) of the one part and Shri Satya Narayan Agrawal S/o Shri Thakur Das Agrawal Resident of Nehru Nagar (W), Bhillai, District Durg (C.G.) acting through Director M/s Hariom Ingots and Power Pvt. Ltd., Bhillai in Tuhel Durg of the District Durg (C.G.) (herein after called the 'LESSEE' which expression shall, where the context so admits, include its successors and permitted assigns) of the other part.

Where as upon the request of the lessee, the lessor has agreed to grant to the lessee, subject to the terms and conditions hereinafter specified, a lease of the piece of the land Plot No. 59, 60 & part of 61, Light Industrial Area, Bhillai comprising of an area measuring approximately 59,601 Sqft. or there about situated in the Light Industrial Area, Bhillai of Tuhel Durg of the Durg District, more particularly described in the Schedule hereto under and for greater business delineated on the plan here to annexed and hereon shown with boundaries delineated (herein after referred to as the 'said land') for a term of Ninety Nine years commencing from 15/10/2004 and ending on 14/10/2103 for the purpose of construction and establishing thereon a factory for the purpose of manufacturing Steel Ingots Products (here in after referred to as the 'said business') and whereas the lessor has agreed to take the lease on the said terms and conditions:

**SCHEDULE**

Name of Villages : Chhaoni  
 Name of Tahsil : DURG (C.G.)  
 Name of District : DURG (C.G.)  
 Name of Industrial Area : Light Industrial Area, Bhillai  
 Plot No. : 59, 60 & Part of 61  
 Area : 59,601 Sqft.

**SURROUNDED BY**

On the North : Part of 61  
 On the South : Plot No. 50  
 On the East : Road  
 On the West : Plot No. 52, 51 & Part of 50

Above details shown in the annexed plan.

In the witnesses whereof the parties here to have signed this deed on the date and year respectively mentioned against their signature.

**WITNESSES:**  
 1. Shri Satya Narayan Agrawal Director M/s Hariom Ingots and Power Pvt. Ltd., Bhillai  
 2. Shri Hariom Ingots and Power Pvt. Ltd. Director M/s Hariom Ingots and Power Pvt. Ltd., Bhillai  
 1. Shri Hariom Ingots and Power Pvt. Ltd. Director M/s Hariom Ingots and Power Pvt. Ltd., Bhillai  
 2. Shri Hariom Ingots and Power Pvt. Ltd. Director M/s Hariom Ingots and Power Pvt. Ltd., Bhillai (LESSEE)

For, National Irons & Power (P) Ltd.  
S. H. Agrawal  
 General Manager  
 District Trade & Industries Centre  
 Durg (Chhattisgarh)

Deed for Sublease of Land in Jindal Industrial Park

This deed is made on 20th day of September in the year 2004 between M/s. Jindal Steel & Power Limited (JSPL), Raigarh, in Tehsil Raigarh, District Raigarh, acting through Shri Rakesh Jindal, Vice President (Commercial), S/o. Late Anand Swaroop, Registered Office at Delhi Road, Hissar (Haryana) (hereinafter called the "lessor" which expression shall, where the context so admits, includes its successors and permitted assignees) of the one part and M/s. Harsh Vinimay Pvt. Ltd. Through Shri Deepak Aggrawal Director, (hereinafter called the "lessee" which expression shall, where the context so admits, includes its successors and permitted assignees) of the other part.

Whereas the lessor M/s. JSPL has obtained the lease for 99 years for the land of the Industrial Estate at Village: Punjipathra/Tumudihni from the Government of Chhattisgarh through CSIDC vide their allotment letter no. CSIDC/LP/1523 dated 29.5.2004 and execution of lease deed vide registration no 267 dated 07.06.2004 and whereas JSPL has been authorised by the CSIDC an undertaking of the State Government to sublease whole or part of the land to different entrepreneurs / companies / individuals for establishing industries / stores / godown / shops / service Units / residential quarters for Industrial Workers etc. for the industries.



And whereas the lessee requested the lessor to grant sublease of 3.400 Hectares of land situated under the referred Industrial Estate in village Punjipathra/Tumudihni Tehsil Raigarh, District Raigarh; more particularly described in the schedule hereinafter annexed and for better identification delineated on the plan hereto annexed and thereon shown with boundaries coloured red (hereinafter referred to as "the said land") for a term of 30 (Thirty) years commencing from 20.09.2004 and ending on 19.09.2034 for the purpose of construction and establishing a unit for manufacture of Steel Ingots

And whereas the lessor has agreed to grant the sublease on the terms and conditions mentioned below.

Now, therefore, this deed witnesses and it is hereby agreed and declared as follows:

For Jindal Steel & Power Ltd.  
*[Signature]*

For Harsh Vinimay Pvt. Ltd.  
*[Signature]*

26. The security deposit, unless forfeited as aforesaid and after deducting all such sums as may be due to and recoverable by the lessor under these presents, shall be returned without interest to the lessee after termination of the lease by efflux of time or otherwise

27. The Lessee hereby agrees and declares that all the terms and conditions contained in the original lease deed dated 07.08.2004 executed by and between the Lessor and the CSIDC Limited an undertaking of State Government of Chhattisgarh in so far as and to the extent applicable shall be binding on Lessee as if he is a party to the said original lease deed.

28. In the event of any dispute arising between the parties in respect of this deed or any other matter whatsoever connected therewith, the Raigarh Courts alone shall have the exclusive jurisdiction to try, entertain and adjudicate upon all such disputes.

**SCHEDULE:**

Name of village : Punjipathra/Tumudihi  
 P.H. No.  
 Plot No. : 121 & 122, Sector-"C"  
 Name of Tehsil : Gharghoda  
 Name of district : Raigarh  
 Name of Industrial Area : Jindal Industrial Park

Sl. No.	Name of village	Khasra No.	Area (Ha)
1.	Punjipathra	270 (P)	1,000
2.	Tumudihi	305 (P)	1,400
		Total	2,400

For Jindal

For Jindal  
Jindal  
(Jindal)

For Harsh Vinimay Pvt. Ltd.

*Harsh*  
Director

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Deed for Sublease of Land in Jindal Industrial Park

This deed is made on 16th day of June in the year 2004 between M/s. Jindal Steel & Power Limited (JSPL), Raigarh, in Tehsil Raigarh, District Raigarh, acting through Shri Rakesh Jindal, Vice President (Commercial), S/o. Late Anand Swaroop, Registered Office at Delhi Road, Hissar (Haryana) (hereinafter called the "lessor" which expression shall, where the context so admits, includes its successors and permitted assignees) of the one part and M/s. East West Ispat Pvt. Ltd., through Shri Vikas Agrawal, Director (hereinafter called the "lessee" which expression shall, where the context so admits, includes its successors and permitted assignees) of the other part.

Whereas the lessor M/s. JSPL has obtained the lease for 99 years for the land of the Industrial Estate at Village: Tumudihi from the Government of Chhattisgarh through CSIDC vide their allotment letter no. CSIDE/LP/1523 dated 29.5.2004 and execution of lease deed vide registration no. 287 dated 07.06.2004 and whereas JSPL has been authorised by the CSIDC an undertaking of the State Government to sublease whole or part of the land to different entrepreneurs / companies / individuals for establishing industries / stores / godown / shops / service units / residential quarters for Industrial Workers etc. for the industries.



And whereas the lessee requested the lessor to grant sublease of 3.600 Hectares of area, situated under the referred Industrial Estate in village Tumudihi, Tehsil: Gharghoda, District Raigarh, more particularly described in the schedule hereto annexed and for better clarification delineated on the plan hereto annexed and thereon shown with boundaries coloured red (hereinafter referred to as "the said land") for a term of 30 (Thirty) years commencing from 16.06.2004 and ending on 15.06.2034 for the purpose of construction and establishing a unit for manufacture of Steel Ingot.

And whereas the lessor has agreed to grant the sublease on the terms and conditions mentioned below.

Now, therefore, this deed witnesses and it is hereby agreed and declared as follows:

FOR, JINDAL STEEL & POWER LTD.

*[Signature]*

East West Ispat Pvt. Ltd.

- 25. Upon breach or non-observance by lessee of any of the terms and conditions herein contained it shall be lawful for the lessor to forfeit the security deposit referred to in clause 2 above, without prejudice to any other right or remedy of the lessor in that behalf/and to resume the possession of the said land/premises.
- 26. The security deposit, unless forfeited as aforesaid and after deducting all such sums as may be due to and recoverable by the lessor under these presents, shall be returned without interest to the lessee after termination of the lease by efflux of time or otherwise.
- 27. The Lessee hereby agrees and declares that all the terms and conditions contained in the original lease deed dated 07.06.2004 executed by and between the Lessor and the CSIDC Limited an undertaking of State Government of Chhattisgarh.in so far as and to the extent applicable shall be binding on Lessee as if he is a party to the said original lease deed.
- 28. In the event of any dispute arising between the parties in respect of this deed or any other matter whatsoever connected therewith, the Raigarh Courts alone shall have the exclusive jurisdiction to try, entertain and adjudicate upon all such disputes.

**SCHEDULE:**

Name of village : Tumudihi  
 P.H. No. 21  
 Plot No. : 151 & 152, Sector-F  
 Name of Tehsil : Gharghoda  
 Name of district : Raigarh  
 Name of Industrial Area : Jindal Industrial Park

<u>Sl. No.</u>	<u>Name of village</u>	<u>Khasra No.</u>	<u>Area (Ha)</u>
1.	Tumudihi	300 (P)	2.700
2.	Tumudihi	301 (P)	0.600
3.	Tumudihi	302 (P)	0.100
4.	Tumudihi	303 (P)	0.200
Total			3.600

~~FOR JINDAL STEEL INDUSTRIES~~  
 [Signature]

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ANN-1

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JINDAL  
STEEL & POWER

Ref. No. JSPL-D/16-17/9005

Dated 15.06.2017

To  
M/s. Ajay Ingot Rolling Mills Pvt. Ltd.  
O.P. Jindal Industrial Park  
Raigarh ( C.G.)

Kind Attention: Mr. Kamal Jindal / Mr. Ashish Jindal.

Sub. - Letter of Allotment.

Dear Sir,

Further to our LOI No. JSPL-D-16-17/ 9019 dated 28.04.2017, subsequent discussion held with you on 14.06.2017. We are pleased to allot the plot no. 193 and 194 ( 10 Acre Land) and 10.00 MVA of Power Supply at 33 KV. for establishment of a Steel Products manufacturing unit, in OP Jindal Industrial Park, Raigarh. The details of the land are given below:

Sl. No.	Name of the Village	Plot No.	Dimension	Khasara No.	Area (Acre)
1.	Tumidih	193	100 M X 100 M	212 P	5.00
2.	Tumidih	194	100 M X 100 M	212 P	5.00
				<b>Total</b>	<b>10.00</b>

The allotment of Land as detailed herein above is subject to the following conditions:-

- The Allottee of the Land shall enter into a sub-lease agreement, within 2 months of the allotment, with the Jindal Steel and Power Limited (JSPL) for a period of 30 years, which may be renewed for a further period subject to agreement of parties on mutual terms.
- The Allottee shall be charged Rs.15 Lacs per acre towards Land and Land Development Charges (Total Rs. 1,50,00,000.00 for allotted land of 10.00 Acre). This amount shall be paid as under:
  - Rs. 37,50,000.00 paid by you by RTGS.
  - Rs. 37,50,000.00 to be paid within One month of date of allotment of land.
  - Rs. 37,50,000.00 to be paid within Two month of date of allotment of land.
  - Rs. 37,50,000.00 to be paid within Three month of date of allotment of land.
- The Allottee shall pay Rs. 5.00 Lac per MVA of allotted power of 10.00 MVA towards Infrastructure Development Charges (Total of Rs. 50.00 Lac). to be paid as under;

Contd. - 2 -

Jindal Steel & Power Limited  
Corporate Identification No. L27105HR1979PLC009913  
TIN-22484901419  
Post Box No.16, Kharsia Road, Raigarh - 496 001 (C.G.)  
T (07762) 227001- 227005 (5 lines) F 07762 - 227021, 227022 E kamalagrwal@jspl.com  
Registered Office O.P.Jindal Marg, Hisar - 125 005 (Haryana)

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- e) Rs. 12,50,000.00 paid by you by RTGS.
  - f) Rs. 12,50,000.00 to be paid within One month of date of allotment of land.
  - g) Rs. 12,50,000.00 to be paid within Two month of date of allotment of land.
  - h) Rs. 12,50,000.00 to be paid within Three month of date of allotment of land.
4. Security Deposit amount, on electricity, shall be payable on power availed as per Chhattisgarh State Electricity Regulatory Commission's Supply Code, 2015, prior to start of drawal of power.
5. All the above payment should be paid by the allottee before commencement of production.
6. The rent towards the sub lease of the land shall be Rs. 15,000.00 per acre per annum. The allottee shall deposit an amount equal to three years of annual lease rent as security for lease rent before signing of the lease deed which shall not carry any interest. Such amount will be refunded at the time of expiry/termination of lease subject to the applicable deductions.
7. You have confirmed the following project completion and power drawal schedule from the date of allotment letter;

Activity	Completion Period	Quantum of Power
Commissioning of Plant and Commencement of Production	Within 09 Month ( 31.03.2018 )	10.00 MVA

8. In the event, the allottee fails to commence production or start drawing full power within the drawal schedule mentioned above, the allottee shall be liable to pay the minimum demand and other charges, as applicable from the date mentioned above however a grace period of 3 months on account of any unforeseen circumstances can be considered depending upon the progress of work.

Please acknowledge the receipt as token of your acceptance.

Thanking you.

Yours Faithfully

For - Jindal Steel & Power Limited

(Authorised Signatory)

Jindal Steel & Power Limited  
Corporate Identification No. L27105HR1979PLC009913  
TIN-22484901419  
Post Box No.16, Kharsia Road, Raigarh - 496 001 (C.G.)  
T (07762) 227001- 227005 (5 lines) F 07762 - 227021, 227022 E kamalagrawal@jspl.com  
Registered Office C.P.Jindal Marg, Hisar - 125 005 (Haryana)



JINDAL STEEL & POWER LIMITED

Post Box No. 16, Kharsia Road,  
Raigarh - 496 001 (Chhattisgarh) India  
Phone : (07762) 227001 to 227005,  
Fax : 07782 - 227021, 227022  
Gram : PIG IRON, email : rakesh.jindal@jspl.com

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JSPL:RGH:COMML:2003:

Dated 28th October, 2003.

M/s. Maa Banjari Ispat (P) Ltd.,  
Jindal Road, Dhimrapur Chowk,  
P.O. Raigarh (C.G.).

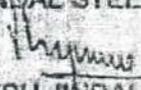
Dear Sirs,

We are allotting you the plot of 100 X 200 Mtrs., having the below mentioned khasra nos., of Punjpathra village at our Industrial Park.

<u>Khasra No.</u>	<u>Area (Acre) approx.</u>
215	0.25
217	3.75
235	1.00
Total	5.00

Thanking you,

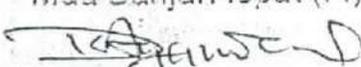
Yours faithfully,  
For JINDAL STEEL & POWER LTD.,

  
(RAKESH JINDAL)  
Vice President (Commercial)

original land documents are submitted  
with State Bank of Indore, Raipur  
at Hypothecation.

An ISO 9002 & 14001 Company  
Registered Office: Delhi Road, Hapur - 125 005 (Haryana)  
Corporate Office: Jindal Centre, 12, Bhikaiji Cama Place, New Delhi - 110 066.

Maa Banjari Ispat (P.) Ltd.

  
Din No. 02015116, Director

Scanned by CamScanner

- 26. The security deposit, unless forfeited as aforesaid and after deducting all such sums as may be due to and recoverable by the lessor under these presents, shall be returned without interest to the lessee after termination of the lease by efflux of time or otherwise.
- 27. The Lessee hereby agrees and declares that all the terms and conditions contained in the original lease deed dated 11.02.2005 executed by and between the Lessor and the CSIDC Limited an undertaking of State Government of Chhattisgarh in so far as and to the extent applicable shall be binding on Lessee as if he is a party to the said original lease deed.
- 28. In the event of any dispute arising between the parties in respect of this deed or any other matter whatsoever connected therewith, the Raigarh Courts alone shall have the exclusive jurisdiction to try, entertain and adjudicate upon all such disputes.

**SCHEDULE:**

Name of village : Punjipathra  
 P.H. No.  
 Plot No. : 123, Sector-"C"  
 Name of Tehsil : Gharghoda  
 Name of district : Raigarh  
 Name of Industrial Area : Jindal Industrial Park

<u>Sr. No.</u>	<u>Name of village</u>	<u>Khasra No.</u>	<u>Area (Ha)</u>
1.	Punjipathra	217 (P)	1.500
		Total	1.500

**SURROUNDED BY:**

On North : Plot of M/s Harsh Vinimay Pvt. Ltd.  
 On South : Vacant Plot  
 On East : Road  
 On West : Plot of M/s Shri Banke Bihari Ispat Pvt. Ltd.

*[Signature]*  
 \_\_\_\_\_  
 \_\_\_\_\_

M/s. Baidari Iron Pvt. Ltd.  
*[Signature]*  
 Managing Director

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LEASE DEED FOR LAND FOR INDUSTRIAL ESTATE

This Deed is made on this ..... day of June, 2004 between the Governor of Chhattisgarh, acting through the Addl. Managing Director, Chhattisgarh State Industrial Development Corporation Ltd., Raipur (hereinafter called The Lessor which expression shall, where the context so admits, including his successor in office) of the one part and M/s Jindal Steel & Power Limited, Kharsia Road, Raigarh - 496001, Tehsil Raigarh of District Raigarh acting through its Vice President Mr. Rakesh Jindal S/o Late Shri Anand Swaroop Jindal having its Registered Office at Dehri Road, Hissar and registered under The Companies Act, 1956 (as amended), (hereinafter called the 'Lessee') which expression shall, where the context so admits include its successors and permitted assigns of the other part.

Whereas in accordance with the specific provisions contained in the Industrial Policy, the Lessee had made a proposal to the Lessor expressing its willingness to establish an industrial estate in the private sector in Raigarh District in terms of the parameters laid down by the Industrial Policy.

And whereas, in view thereof, the lessor has agreed to grant to the lessee, subject to terms and conditions hereinafter specified, a lease of land comprising of an area measuring approx 218.253 Hrs. of thereabout, situated in Tamidih and Punjpanaha villages of Garaghoria Tehsil of Raigarh District, more particularly described in the schedule hereto annexed and thereon coloured red, (hereinafter referred to as the 'said land') for a term of 19 years commencing from ..... and ending on ..... for the purpose of establishing thereon industrial Estate and associated infrastructures and for purposes ancillary thereto (hereinafter referred to as said industrial Estate)

And whereas the Lessee has agreed to take the lease on the said terms and conditions.

Witness my hand and seal this ..... day of June, 2004.



Addl. Managing Director  
Chhattisgarh State Industrial Development Corporation Ltd.  
Raipur (C.I.D.C.)

- 36. The lessee shall carry out all such acts, deeds and things at its own level for getting sanction/NOCs from competent authorities, for establishment of industrial estate.
- 37. The selection of the entrepreneur(s) to whom plot(s) of land is to be allotted, shall be at the discretion of the lessee and be an agreement between the lessee and the sub-lessee.
- 38. In case of breach or violation of any condition of the sub-lease agreement, between the lessee and the sub-lessee, such breach or violation shall be dealt with by the lessee in accordance with Clause 19 to 23 and 26 of the sub-lease agreement executed between the two parties. Neither party shall have any recourse to JRD, Ltd, in such cases.

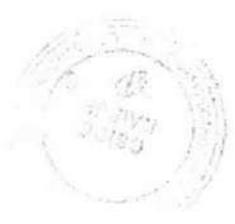
Further, in the event of any disputes arising between the lessee and the sub-lessee in connection with the sub-lease agreement or any matter connected therewith the same shall be subject to the exclusive jurisdiction of Raigarh Court.

SCHEDULE

Name of Officer	Bunilathar & Tundih
Name of Taluk	Sharghoda
Name of District	Raigarh
Name of Industrial Area	
Area	118.253 Ha
Khasra No.	

(1) VILLAGE PUNJIPATHRA (PRIVATE LAND)

Khasra No.	Area (sq. ft) in Ha
187	0.753
188	0.249
189	0.251



11/11/2013  
 Director  
 Raigarh Industrial Area Authority  
 Raigarh

**JINDAL STEEL & POWER LIMITED**

Post Box No. 16, Kharsia Road, Raigarh - 498 001 (C.G.)  
Phone : (07762) 227001 - 227005 (5 Lines) Ext. - 2115  
Fax : 07762 - 227021 & 227022  
Gram : PIG IRON,  
email : kamalagraval@jspl.com

Ref. No. -- JSPL:RGH:CTAX:2004:

Dated 17th Jan., 2005.

M/s. Shri Nirmalanand Steels Casting Pvt. Ltd.  
Plot No. - " 176 ", Sector " H "  
Jindal Industrial Park  
Vill: Punjipathra, Tehsil: Gharghoda,  
Dist: Raigarh (C.G.).

Kind Attn. - Mr. Ravindra Juneja.

Dear Sir,

Sub. - Letter of allotment of Land.

We are allotting you a plot no. 176 ( 100X200 mtr.) in Sector " H " in village Tumudihi for establishing a unit for manufacturing of Steel Ingots as per details given below :--

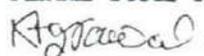
Sl. No.	Name of village	Khasra No.	Area (Ha)
1.	Tumudihi	312 (P)	0.800
2.	Tumudihi	313 (P)	0.600
3.	Tumudihi	314 (P)	0.600
Total			2.000

The above plot has been allotted to you as per the following conditions :--

1. Rate of Land is Rs.2.50 Lacs per acres.
2. Rate of Affording Charges is Rs. 6.00 Lacs Per MVA.
3. Security amount of Rs.10.80 lacs per MVA is to be deposited by you as one month electricity bill.
4. Electricity will provide you @ Rs2.50 per unit. ( 30 paisa fixed & Rs.2.20 per unit on actual consumption of Unit.)
5. Lease rent of Rs.12,500.00 is to be paid yearly and Rs.37,500.00 is to be deposited as security of lease rent for 3 years.
6. The charges for common facility shall be paid by you at actual.

Thanking you.

Yours Faithfully  
For - Jindal Steel & Power Limited

  
( Kamal Agrawal )  
Dy. Manager ( Sales Tax )

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26. The security deposit, unless forfeited as aforesaid and after deducting all such sums as may be due to and recoverable by the lessor under these presents, shall be returned without interest to the lessee after termination of the lease by efflux of time or otherwise.
27. The Lessee hereby agrees and declares that all the terms and conditions contained in the original lease deed dated 07.06.2004 executed by and between the Lessor and the CSIDC Limited an undertaking of State Government of Chhattisgarh in so far as and to the extent applicable shall be binding on Lessee as if he is a party to the said original lease deed.
28. In the event of any dispute arising between the parties in respect of this deed or any other matter whatsoever connected therewith, the Raigarh Courts alone shall have the exclusive jurisdiction to try, entertain and adjudicate upon all such disputes.

**SCHEDULE:**

Name of village : Tumidihi  
 P.H. No.  
 Plot No. : 176, Sector-"H"  
 Name of Tehsil : Gharghoda  
 Name of district : Raigarh  
 Name of Industrial Area : O. P. Jindal Industrial Park

<u>Sl. No.</u>	<u>Name of village</u>	<u>Khasra No.</u>	<u>Area (Ha)</u>
1.	Tumidihi	312 (P)	0.800
2.	Tumidihi	313 (P)	0.600
3.	Tumidihi	314 (P)	<u>0.600</u>
Total			<u>2.000</u>

**SURROUNDED BY:**

On North : Vacant Plot  
 On South : Plot of M/s Shri Banke Bihari Ispat Pvt. Ltd.  
 On East : Plot of M/s Mahendra Ispat Pvt. Ltd.  
 On West : Road

For Lessor  
 Director

SHRI NIRMALA NAMED STEELS CASTING PVT. LTD.

Director.

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112/36

**JINDAL**  
STEEL & POWER

Ref. No. JSPL-D/16-17/9006

Dated 05.08.2017

To  
M/s. Mashiva Steel & Alloys LLP  
381/9, Faridabad - 121006  
Email ID mashivasteelandalloys@gmail.com  
Mobile - 9910343530 , 9873834810

**Kind Attention: Mr. Surinder Kumar Kansal.**

**Sub. - Revised Letter of Allotment.**

Dear Sir,

Further to our LOI No. JSPL-D-16-17/ 9020 dated 29.06.2017, subsequent discussion held with you on 10.07.2017. We are pleased to allot the plot no. 196 and 198 A ( 6.80 Acre Land ) and 9.00 MVA of Power Supply at 33 KV, for establishment of a Induction Furnace Plant, in OP Jindal Industrial Park, Raigarh. The details of the land are given below;

Sl. No.	Name of the Village	Plot No.	Dimension	Khasara No.	Area (Acre)
1.	Tumidih	196	200 M X 100 M	312 P	5.00
2.	Tumidih	198 A	200 M X 36 M	295 P	1.80
				<b>Total</b>	<b>6.80</b>

The allotment of Land as detailed herein above is subject to the following conditions:-

1. The Allottee of the Land shall enter into a sub-lease agreement, within 2 months of the allotment, with the Jindal Steel and Power Limited (JSPL) for a period of 30 years, which may be renewed for a further period subject to agreement of parties on mutual terms.
2. The Allottee shall be charged Rs.15.00 Lakh per acre towards Land and Land Development Charges ( Rs. 1,02,00000.00 ) for allotted Land of 6.80 Acre and Rs. 5.00 Lakh per MVA as Infrastructure Development Charges ( Rs. 45,00,000.00 ) Total Rs. 1,47,00,000.00 is payable by allottee.

Contd. - 2 -

Jindal Steel & Power Limited  
Corporate Identification No. L27105HR1979PLC009913  
TIN-22484901419  
Post Box No.16, Kharsia Road, Raigarh - 496 001 (C.G.)  
T (07762) 227001- 227005 (5 lines) F 07762 - 227021, 227022 E kamalagrawal@jspl.com  
Registered Office O.P.Jindal Marg, Hisar - 125 005 (Haryana)

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**JINDAL**  
**STEEL & POWER**

2 --

3. The allottee has paid Rs. 28,00,000.00 by RTGS as 25.00% payment of Land & Land Development Charges and 25.00% payment of Infrastructure Development Charges as per Letter of Intent issued in favour of allottee.
4. Balance 75.00% of amount of Land and Land Development Charges and Infrastructure Development Charges ( Rs. 119.00 Lakh ) will be paid by allottee before registry of Land.
5. Security Deposit amount, on electricity, shall be payable on power availed as per Chhattisgarh State Electricity Regulatory Commission's Supply Code, 2015, prior to start of drawal of power.
6. The rent towards the sub lease of the land shall be Rs. 15,000.00 per acre per annum. The allottee shall deposit an amount equal to three years of annual lease rent as security for lease rent before signing of the lease deed which shall not carry any interest. Such amount will be refunded at the time of expiry/termination of lease subject to the applicable deductions.
7. You have confirmed the project completion and power drwal schedule within 9 month of time ( within 30.04.2018 ).
8. In the event, the allottee-fails to commence production or start drawing full power within the drawal schedule mentioned above, the allottee shall be liable to pay the minimum demand and other charges, as applicable from the date mentioned above however a grace period of 3 months on account of any unforeseen circumstances can be considered depending upon the progress of work.

Please acknowledge the receipt as token of your acceptance.

Thanking you.

Yours Faithfully

**For - Jindal Steel & Power Limited**

  
(Authorised Signatory)

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# भारत का राजपत्र The Gazette of India

असाधारण

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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 23 नवम्बर, 2016

का.आ. 3518 (अ).—केंद्रीय सरकार ने भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय द्वारा पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) के अधीन जारी की गई अधिसूचना संख्यांक का.आ. 1533 (अ), तारीख 14 सितंबर, 2006 द्वारा यह निदेश दिया था कि इस अधिसूचना के प्रकाशन की तारीख से ही नवीन परियोजनाओं या क्रियाकलापों के अपेक्षित संनिर्माण या उक्त अधिसूचना की अनुसूची में सूचीबद्ध विद्यमान परियोजनाओं या क्रियाकलापों के विस्तारण या आधुनिकीकरण के कार्य को, जिसमें प्रक्रिया या तकनीक और/या उत्पाद मिश्रण में परिवर्तन सहित क्षमता में वृद्धि किया जाना सम्मिलित है, भारत के किसी भाग में केवल, यथास्थिति, केंद्रीय सरकार या केंद्रीय सरकार द्वारा उक्त अधिनियम की धारा 3 की उपधारा (3) के अधीन सम्यक् रूप से गठित राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण से, उसमें विनिर्दिष्ट प्रक्रिया के अनुसार, पूर्व पर्यावरणीय अनापत्ति लेने के पश्चात् ही आरंभ किया जाएगा;

और मंत्रालय को अधिसूचना के उपबंधों के कार्यन्वयन को और सुव्यवस्थित करने के लिए सुझाव प्राप्त हुए हैं और इस प्रकार प्राप्त सुझावों को विचारार्थ और सिफारिशों के लिए विशेषज्ञ समिति को निर्दिष्ट किया गया था। उनकी सिफारिशों के आधार पर पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा उक्त अधिसूचना के उपबंधों का पुनर्विलोकन किया गया है;

और कुछ औद्योगिक परियोजनाओं में, उत्पादन प्रक्रिया, उपस्करों, प्राकृतिक प्रदूषण भार और योजनाबद्ध न्यूनीकरण उपायों की जानकारी, जो पर्यावरणीय अनापत्ति में उल्लिखित है, ब्यौरेवार डिजाइन इंजीनियरी, जिसे मुख्यतः पर्यावरणीय अनापत्ति अभिप्राप्त करने के पश्चात् आरंभ किया जाता है, के पश्चात् परिवर्तित हो जाती है। पर्यावरण समाघात निर्धारण अधिसूचना, 2006 में, संपूर्ण पर्यावरणीय अनापत्ति प्राप्त करने की प्रक्रिया से पुनः गुजरे बिना वास्तविक जानकारी या डाटा के आधार पर पर्यावरणीय अनापत्ति में पारिणामिक परिवर्तन के लिए उपबंध होना चाहिए, परंतु प्रस्तावित परिवर्तन के परिणामस्वरूप पर्यावरण पर कोई प्रतिकूल प्रभाव नहीं पड़ना चाहिए;

और विद्यमान भूखंड के भीतर विद्यमान परियोजनाओं (जिन्हें पर्यावरणीय अनापत्ति प्राप्त है) के आधुनिकीकरण या उत्पाद मिश्रण में परिवर्तन को उस समय पृथक पर्यावरणीय अनापत्ति में छूट प्रदान की जाए, यदि पूर्व में अनुमोदित परिकल्पित सीमा से परे कोई अतिरिक्त प्रदूषण भार नहीं है;

और सीमेंट उद्योग में कोयले की मांग को कम करने और सह-प्रसंस्करण में वृद्धि करने के लिए सीमेंट भट्टों में कोयले के स्थान पर पेट कोक, जो कि पेट्रोलियम परिष्करण उद्योग में एक उप-उत्पाद है, के उपयोग का संवर्धन किया जाए। सीमेंट भट्टों में ईंधन के रूप में पेट

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कोक का उपयोग करने से आधिक्य  $SO_2$  उत्सर्जन उत्पन्न नहीं होते हैं और इससे फ्लाइ एश और धातुमल के उपयोग में आगे और वृद्धि करने में भी सहायता प्राप्त होती है। ईंधन मिश्रण में कोयले के स्थान पर पेट कोक को परिवर्तित करने में सीमेंट इकाइयों की पर्यावरणीय अनापत्ति में कोई संशोधन अपेक्षित नहीं होना चाहिए, जहां केवल कोयले को ईंधन के रूप में विहित किया गया है;

और उक्त पर्यावरण (संरक्षण) नियमों के नियम 5 के उपनियम (3) के खंड (क) में यह उपबंधित है कि जब कभी केन्द्रीय सरकार यह विचार करती है कि किसी क्षेत्र में कोई प्रसंस्करण या प्रचालन करने वाले किसी उद्योग पर प्रतिषेध या निर्वन्धन अधिरोपित किए जाने चाहिए, तो वह अपने ऐसा करने के आशय की सूचना देगी;

और पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए पर्यावरण समाघात निर्धारण अधिसूचना 2006 जो भारत के राजपत्र में पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय का.आ.246(अ) तारीख 25 जनवरी, 2016 में प्रकाशित हुई थी में कतिपय संशोधन करने के लिए प्रारूप अधिसूचना पर आक्षेप और सुझाव ऐसे सभी व्यक्तियों से जिनके उससे प्रभावित होने की संभावना है, से उस तारीख से जिसको उक्त अधिसूचना अंतर्विष्ट करने वाली भारत के राजपत्र की प्रतियां जनता को उपलब्ध करा दी जाती है, साठ दिन की अवधि में आमंत्रित किए जाते हैं;

और केन्द्रीय सरकार द्वारा उपरोक्त निर्दिष्ट प्रारूप अधिसूचना के संबंध में प्राप्त सभी आक्षेपों और सुझावों पर सम्यक् रूप से विचार किया जाएगा;

अतः, अब, केन्द्रीय सरकार, उक्त पर्यावरण संरक्षण नियम, 1986 के नियम 5 के उपनियम (3) के खंड (घ) के साथ पठित उक्त पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिसूचना में निम्नलिखित संशोधन करती है, अर्थात् :-

उक्त अधिसूचना में,-

(I) पैरा 7 के उप पैरा (ii) के स्थान पर निम्नलिखित उप पैरा रखा किया जाएगा, अर्थात् :-

"7(ii)(क) विद्यमान परियोजना के निवारण या आधुनिकीकरण या उसके उत्पाद मिश्रण के परिवर्तन के लिए पूर्व पर्यावरणीय अनापत्ति प्रक्रिया: उपस्कर, प्राकृतिक प्रदूषण भार और योजनाबद्ध न्यूनिकीकरण उपायों के संबंध में परिवर्तन की ईप्सा करने वाला आवेदन अपेक्षित सूचना के साथ प्ररूप 1 में किया जाएगा:

(क) क्षमता से अधिक ऐसी उत्पादन क्षमता में वृद्धि के साथ विस्तार हेतु जिसके लिए इस अधिसूचना के अधीन पूर्व पर्यावरणीय अनापत्ति प्रदान की गई है, या खनन परियोजनाओं की दशा में पट्टाक्षेत्र या उत्पादन क्षमता में वृद्धि के साथ विस्तार हेतु या न्यूनतम सीमा से अधिक कुल उत्पादन क्षमता में वृद्धि के साथ विद्यमान इकाई आधुनिकीकरण के लिए प्रक्रिया और/या प्रौद्योगिकी में परिवर्तन करके या उत्पाद मिश्रण में परिवर्तन को सम्मिलित करते हुए इस अधिसूचना की अनुसूची में विहित पूर्व पर्यावरणीय अनापत्ति की ईप्सा से सभी आवेदन प्रारूप 1 में किए जाएंगे और उन पर साठ दिन के भीतर संबंधित विशेषज्ञ आंकलन समिति या राज्य स्तरीय विशेषज्ञ आंकलन समिति द्वारा विचार किया जाएगा जो उस पर सम्यक् तत्परता से जिसके अंतर्गत आवश्यक पर्यावरणीय समाघात निर्धारण और लोक परामर्श भी है, विनिश्चय करेगी और तदनुसार पर्यावरणीय अनापत्ति प्रदान करने हेतु आवेदन का आकलन किया जाएगा।

(ख) विस्तृत अभियांत्रिकी के पश्चात् परियोजना के क्रियान्वयन के दौरान पर्यावरणीय अनापत्ति से पादप के समरूपण में कोई परिवर्तन, पर्यावरणीय अनापत्ति की अपेक्षा से छूट प्राप्त रहेगा; यदि उत्पादन और प्रदूषण भार में कोई परिवर्तन नहीं है। परियोजना समर्थक पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय/राज्य स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण और संबद्ध प्रदूषण नियंत्रण बोर्ड सूचित करेगा।

(ग) उत्पाद मिश्रण में परिवर्तन; उत्पाद में मात्रा परिवर्तन या कुल समान प्रवर्ग के उत्पाद जिनके लिए पर्यावरणीय अनापत्ति प्रदत्त की जा चुकी है पूर्ववर्ती पर्यावरणीय अनापत्ति की अपेक्षा से छूट प्राप्त रहेगी बशर्ते कि इस अधिसूचना के अधीन पहले प्रदत्त पूर्ववर्ती पर्यावरणीय अनापत्ति में कुल मंजूर क्षमता में कोई परिवर्तन न हो और प्रदूषण भार में कोई वृद्धि न हो। परियोजना समर्थक प्रदूषण भार में अनावृद्धि प्रमाणपत्र उपाबंध-14 में दिए गए उपबंधों के अनुसार राज्य प्रदूषण नियंत्रण बोर्ड से प्राप्त करने के लिए प्रक्रिया का पालन करेगा";

(II) अनुसूची में,-

(क) सीमेंट पादप में संबंधित मद 3(ख) और उससे संबंधित प्रविष्टियों के सामने निम्नलिखित रखा जाएगा, अर्थात् :-

(1)	(2)	(3)	(4)	(5)
"3(ख)	सीमेंट प्लांट	$\geq 1.0$ मि.टन/वार्षिक उत्पादन क्षमता	$\leq 1.0$ मि.टन/वार्षिक उत्पादन क्षमता/सभी स्टैंड अलोन गार्डिंग ईकाई	सामान्य दशाएं लागू होंगी: टिप्पण: 1. सीमेंट उद्योग के लिए ईंधन कोयला पेट कोक, कोयला मिश्रण और कूड़ सहप्रसंस्करण बशर्ते यह उत्सर्जन मानकों को पूरा करने है।

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				2. साधारण पोर्टलैंड सीमेंट, पोर्टलैंड पोज्जालाना सीमेंट और स्लैग सीमेंट के विनिर्माण के लिए पर्यावरणीय अनापत्ति रखने वाले पादपों द्वारा कंपोसिट सीमेंट का विनिर्माण छूट प्राप्त रहेगा बशर्ते मंजूरीकृत क्षमता में उत्पादन हो।";
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(ख) मद 5(क) रसायनिक खाद संबंधित मद 5(क) और उनसे संबंधित प्रविष्टियों के सामने निम्नलिखित रखा जाएगा:--

(1)	(2)	(3)	(4)	(5)
"5(क)	रसायन खाद	सभी परियोजनाओं सहित जिसमें सभी एकल सुपर फास्फेट H <sub>2</sub> SO <sub>4</sub> उत्पादन सम्मिलित है।	सभी एकल सुपर फास्फेट H <sub>2</sub> SO <sub>4</sub> उत्पादन और रसायन खाद का कणिकायन	सामान्य दशाएं लागू होंगी;  टिप्पण:  1. एकल सुपर फास्फेट चूर्ण का कणिकायन छूट प्राप्त है।  2. खाद का नीम विलेपन छूट प्राप्त है बशर्ते कि कुल उत्पादन इसी घन विलेपित प्रयुक्त सामग्री के भार में मंजूरीकृत क्षमता से अधिक नहीं होगी।  3. खाद का पुष्टीकरण छूट प्राप्त रहेगा बशर्ते कि कुल उत्पादन इसी घन पुष्टीकृत प्रयुक्त सामग्री के भार से मंजूरीकृत क्षमता से अधिक न होगी।"

[फा. सं जे-11013/12/2013-ए-11(I)(भाग)]

मनोज कुमार सिंह, संयुक्त सचिव

टिप्पण : मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II, खंड 3 उपखंड (ii) में अधिसूचना सं. का. आ. 1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित की गई थी और तत्पश्चात् उसको का.आ. 1737(अ), तारीख 11 अक्टूबर, 2007; का.आ. 3067(अ), तारीख 1 दिसंबर, 2009 ; का.आ. 695(अ), तारीख 4 अप्रैल, 2011 ; का.आ. 2896(अ), तारीख 13 दिसम्बर, 2012 ; का.आ. 674(अ), तारीख 13 मार्च, 2013 ; का.आ. 2559(अ), तारीख 22 अगस्त, 2013 ; का.आ. 2731(अ), तारीख 9 सितंबर, 2013 ; का.आ. 562(अ), तारीख 26 फरवरी, 2014 ; का.आ. 1599(अ), तारीख 25 जून, 2014; का.आ. 2601(अ), तारीख 7 अक्टूबर, 2014; का.आ. 2600(अ), तारीख 9 अक्टूबर, 2014 ; का.आ. 3252(अ), तारीख 22 दिसंबर, 2014 ; का.आ. 382(अ), तारीख 3 फरवरी, 2015 ; का.आ. 811(अ), तारीख 23 मार्च, 2015 ; का.आ. 996(अ), तारीख 10 अप्रैल, 2015 ; का.आ. 1142(अ), तारीख 17 अप्रैल, 2015 ; का.आ. 1141(अ), तारीख 29 अप्रैल, 2015 ; का.आ. 1834(अ), तारीख 6 जुलाई, 2015 और का.आ. 2572(अ), तारीख 14 सितंबर, 2015, का.आ. 141(अ) 15 जनवरी, 2016, का.आ.190(अ) तारीख 20 जनवरी, 2016, का.आ. 648(अ) तारीख 3 मार्च, 2016 और का.आ. 2269(अ) तारीख 1 जुलाई, 2016 द्वारा संशोधित किया गया था।

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उपाबंध-XIV

"प्रदूषण प्रभाव में कोई वृद्धि" प्राप्त करने की प्रक्रिया के लिए राज्य प्रदूषण नियंत्रण बोर्ड से प्रमाण पत्र/अनुमति ।

परियोजना की पर्यावरण मंजूरी में निर्धारित पर्यावरणीय प्रभाव आकलन अधिसूचना में तत्काल संशोधन मात्रा और प्रदूषण प्रभाव में उत्पाद मिश्रण के मामलों में परिवर्तन के लिए पूर्व पर्यावरणीय मंजूरी की आवश्यक छूट में बदलाव किया गया । यह सुविधा उन इकाइयों को दी गई है जो पर्यावरण प्रभाव आकलन अधिसूचना, 1994 और पर्यावरण प्रभाव आकलन अधिसूचना, 2006 के तहत पर्यावरणीय मंजूरी के अंतर्गत आते हैं । इस तरह की इकाइयों को चलाने के लिए राज्य प्रदूषण नियंत्रण बोर्ड अपने आखिरी सहमति प्रमाण पत्र के साथ लागू नहीं होगा। राज्य प्रदूषण नियंत्रण बोर्ड में ऐसे सभी मामलों की जांच और ढंग पर निम्नलिखित रूप में निर्णय लिया जाएगा:

1. इस तरह के प्रयोजन के लिए प्राप्त आवेदन की क्षेत्रीय अधिकारी / यूनिट हेड स्तर पर ऑनलाइन छानबीन की जाएगी और आवेदक एक प्रारूप (उपाबंध 'क') इस उद्देश्य के लिए निर्दिष्ट विशिष्ट जानकारी प्रस्तुत करने के लिए कहा जाएगा।
2. इस उद्देश्य में राज्य प्रदूषण नियंत्रण बोर्ड, केंद्रीय प्रदूषण नियंत्रण बोर्ड के अधिकारियों द्वारा तकनीकी समिति की जांच जाएगी और 4 बाहरी विशेषज्ञों शैक्षणिक/अनुसंधान संस्थानों राज्य सरकार/केंद्र शासित प्रदेश के पर्यावरण के प्रमुख सचिव द्वारा प्राप्त नाम नामांकित किए जाएंगे।
3. राज्य प्रदूषण नियंत्रण बोर्ड/केंद्रीय प्रदूषण नियंत्रण बोर्ड/मंत्रालय द्वारा पैनल में शामिल किया गया कि परियोजना प्रस्तावक पर्यावरण लेखा परीक्षकों और प्रतिष्ठित संस्थानों से प्रदूषण प्रभाव में कोई वृद्धि का एक प्रमाण पत्र प्राप्त करने के लिए आवश्यक है।
4. पर्यावरणीय लेखा परीक्षक के साथ आवेदक तकनीकी समिति के समक्ष प्रस्तुति करेगा। तकनीकी समिति की बैठक एक महीने में कम से कम एक बार आयोजित की जाएगी। राज्य प्रदूषण नियंत्रण बोर्ड के अधिकारियों द्वारा किए गए कार्य की रिपोर्ट की जांच की गई कि तकनीकी समिति के विवरण आवेदक और पर्यावरणीय लेखा परीक्षकों के रूप में अच्छी तरह से जांच होंगे ।
5. तकनीकी समिति विचार-विमर्श के आधार पर अपनी सिफारिशों की जांच करेगा।
6. तकनीकी समिति की सिफारिशों के आधार पर राज्य प्रदूषण नियंत्रण बोर्ड की सहमति के उत्पाद मिश्रण में परिवर्तन के उद्देश्य के लिए संचालित करने के लिए परियोजना प्रस्तावक से प्राप्त आवेदन के संबंध में बदलाव के लिए निर्णय लिया जाएगा।
7. आवेदक को एसएमएस / ई-मेल और ऑनलाइन सहमति / अस्वीकृति आदेश के द्वारा बोर्ड के माध्यम से लिया गया निर्णय अवगत कराया जाएगा।

\*राज्य प्रदूषण नियंत्रण बोर्ड, गुजरात की प्रक्रिया और कार्यपद्धति के आधार पर।

उत्पाद मिश्रण में बदलाव के प्रदान कर सूचना के लिए प्रारूप

विषय	
इकाई का नाम एवं पता	
उद्योग के सेक्टर	

- 1.0 मात्रा के साथ उत्पादों की सूची :  
(प्रत्येक उत्पाद का पूरा नाम दिखाया जाना चाहिए)
- 2.0 मात्रा के साथ कच्चे सामग्रियों की सूची (क):
- 3.0 रासायनिक प्रतिक्रियाओं के साथ प्रत्येक उत्पाद के निर्माण की प्रक्रिया:
- 4.0 प्रत्येक उत्पाद के लिए बड़े पैमाने पर संतुलन:
- 5.0 जल पहलू:
- 5.1 कच्चे जल के खोत:
- 5.2 जल खपत विवरण (के एल/दिन) :

प्रस्ताव	मौजूदा पानी की खपत	पानी की खपत उत्पाद मिश्रण में बदलाव के बाद दरार	प्रस्तावित अतिरिक्त पानी की खपत
औद्योगिक			
प्रक्रिया + ए पी सी एम			
वायलर			
शीतलन			
धुलाई			
बागवानी			
अन्य			
कुल औद्योगिक			
घरेलू			

- 5.3 पानी के संतुलन का आरेख (पुनः उपयोग/पुनरावृत्ति करने के साथ में से कोई):



## 6.0 प्रवाह पीढ़ी (के एल/दिन):

प्रस्ताव	मौजूदा प्रवाह पीढ़ी	उत्पाद मिश्रण में प्रस्तावित बदलाव के बाद प्रवाह पीढ़ी	निपटान और अंतिम प्राप्त निकाय की विधि
औद्योगिक			
प्रक्रिया + ए पी सी एम			
वायलर			
शीतलन			
धुलाई			
अन्य			
कुल औद्योगिक			
घरेलू			

- 6.1 केंद्रित धारा और उसके निपटान के पृथक्करण;
- 6.2 न्यूनन / पुनरावृत्ति / प्रवाह के पुनः उपयोग का विवरण;
- 6.3 प्रवाह उपचार की प्रदान सुविधाएं;
- 6.4 ईटीपी के उन्नयन के लिए प्रस्ताव (समयबद्ध कार्यक्रम के साथ);
- 6.5 सीईटीपी की मदस्यता (इनमें से कोई);
- 6.6 सामान्य प्रवाह वाहन / निपटान की सुविधा की मदस्यता (इनमें से कोई);
- 6.7 तकनीकी औचित्य और व्यावहारिकता के साथ शून्य मुक्ति प्राप्त करने के लिए प्रस्ताव;
- 7.0 ईंधन गैस उत्सर्जन:

क्र. सं.	ढेर से जुड़ी	ईंधन	मौजूदा ईंधन की खपत	प्रस्तावित ईंधन की खपत	ढेर की ऊंचाई

- 7.1 स्वच्छ ईंधन पर स्विच करने के लिए प्रस्ताव, इनमें से कोई (समयबद्ध कार्यक्रम के साथ):

7.2 मौजूदा ए पी सी एम के उन्नयन के लिए प्रस्ताव (समयबद्ध कार्यक्रम के साथ):

7.3 नई ए पी सी एम की स्थापना के लिए (समयबद्ध कार्यक्रम के साथ):

8.0 प्रक्रिया उत्सर्जन:

ढेर सं०	ढेर से जुड़ी	ढेर की ऊंचाई मीटर में	ए पी सी एम	पैरामीटर	अनुमेय सीमा

8.1 मौजूदा ए पी सी एम के उन्नयन के लिए प्रस्ताव, इनमें से कोई (समयबद्ध कार्यक्रम के साथ):

8.2 नई ए पी सी एम की स्थापना के लिए (समयबद्ध कार्यक्रम के साथ):

9.0 खतरनाक अपशिष्ट पीढ़ी:

क्रम सं०	अपशिष्ट के प्रकार	वर्ग (निर्धारित कार्यक्रम के अनुसार)	प्रति वर्ष पीढ़ी (कोई परिवर्तन नहीं)		पीढ़ी के स्रोत	भंडारण की विधि	उपचार एवं निपटान की विधि
			मौजूदा	उत्पाद मिश्रण में परिवर्तन के बाद			

9.1 कमी / बसूली / पुनः प्रयोग / पुनरावृत्ति / अपशिष्ट की बिक्री के लिए प्रस्ताव, इनमें से कोई:

9.2 द्रावक के कुशल बसूली के लिए प्रस्ताव (तकनीकी जानकारी के साथ):

9.3 सामान्य सुरक्षित लैंडफिल स्थल की सदस्यता (इनमें से कोई):

9.4 सामान्य खतरनाक अपशिष्ट जलाए जाने की सुविधा की सदस्यता (इनमें से कोई):

10.0 अनुपालन के विवरण:

10.1 पर्यावरण मंजूरी शर्तों के अनुपालन और इसकी वैधता की स्थिति

10.2 सहमति और इसकी वैधता की स्थिति:

10.3 पिछले 2 वर्षों के दौरान दिशा-निर्देश/बंद जीपीसीबी द्वारा जारी आदेशों की सूचना:

	जल अधिनियम के तहत	वायु अधिनियम के तहत	ई.पी.अधिनियम के तहत
दिशा-निर्देशों की सूचना			
बंद के आदेश			

10.4 पिछले लेखा परीक्षा अवधि के लिए पर्यावरण ऑडिट रिपोर्ट प्रस्तुत करने की स्थिति (यदि लागू हो):

10.5 पर्यावरणीय लेखा परीक्षक से ईएमएस पर्याप्तता प्रमाण पत्र :

- 10.6 "प्रदूषण प्रभाव में कोई वृद्धि" पर्यावरणीय लेखा परीक्षक से प्रमाण पत्र:
- 11.0 अतिरिक्त जानकारी के प्रस्ताव के मूल्यांकन के लिए महत्वपूर्ण:
- 11.1 उत्पाद वर्ग अलग शीट, वायु प्रदूषण में मौजूदा और प्रस्तावित परिवर्तन दिखा (जैसे कि.ग्रा./घंटे या, किग्रा./दिन), जल प्रदूषण (जैसे कि.ग्रा./दिन) और खतरनाक अपशिष्ट पीट्टी (कि.ग्रा./महीना या, मीट्रिक टन/महीना ) संबंधित प्रस्तावित नियंत्रण उपायों का मुद्दाव दिया है, के साथ सारणीबद्ध रूप में दिखाया जाना चाहिए। प्रदूषण भार में कुल परिवर्तन(जल, वायु, खतरनाक अपशिष्ट) के साथ विवरण।
- 11.2 उत्तर दिशा के साथ मौजूदा और प्रस्तावित संयंत्र मशीनरी के लिए अलग-अलग रंग के नक्शों की योजना प्रदान की जानी चाहिए।
- 11.3 सभी कच्चे माल और उत्पादों की एम एम डी सी का विवरण दिखाया जाना चाहिए।
- 11.4 वैध महमति की प्रति चाहिए।
- 11.5 तुलनात्मक विवरण संबंधित प्रदूषण की निर्धारित अनुज्ञेय सीमा के साथ डब्ल्यू/डब्ल्यू की एआर और डेर नमूनों को दिखाया जाना चाहिए।  
(क) मात्रा के साथ कच्चे माल उत्पाद वर्ग की सूची सारणीबद्ध रूप में होनी चाहिए।  
(ख) प्रत्येक चरण में रसायन प्रतिक्रियाओं प्रक्रिया को दिया जाना चाहिए।  
(ग) प्रत्येक अभिकारक के लिए संतुलन दिया जाता है।  
(घ) उत्पाद वर्ग खपत और अपशिष्ट जल पीट्टी का ब्यौरा(मौजूदा और प्रस्तावित) अलग शीट सारणी के रूप में दिखाया जाना चाहिए।
- 11.6 मशीनरी और संयंत्र नक्शों में कोई बदलाव के लिए उपक्रम।
- 11.7 खतरनाक रसायनों के भंडारण की सुविधा।
- 11.8 उत्पाद वर्ग प्रवाह मात्रा और उनके भार।

## MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

### NOTIFICATION

New Delhi, the 23rd November, 2016

**S.O.3518(E).**—Whereas, by notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O.1533(E), dated the 14<sup>th</sup> September, 2006 issued under sub-section (1) and clause (v) of sub-section (2) of section (3) of the Environment (Protection) Act, 1986 read with clause (d) of the sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government directed that on and from the date of its publication, the required construction of new projects or activities or the expansion or modernisation of existing projects or activities listed in the Schedule to the said notification entailing the capacity addition with change in process or technology and/ or product mix shall be undertaken in any part of India only after prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified therein;

And whereas, the Ministry has received suggestions for further streamlining of the implementation of provisions of the Notification and the suggestions so received were referred to the Expert Committee for consideration and recommendations. Based on their recommendations the provisions of the said Notification have been reviewed by the Ministry of Environment, Forest and Climate Change;

And whereas in some industrial projects, information of production process, equipments, estimated pollution load and planned mitigation measures, which are mentioned in environmental clearance, change after detailed design engineering which is mostly undertaken after environmental clearance is granted. The Environmental Impact Assessment Notification, 2006 shall provide for resultant change in environmental clearance based on factual information or data without having to go through entire environmental clearance process again, provided the proposed change does not result in any adverse impact on environment;

And whereas, the modernisation or change in product mix of existing projects (having environmental clearance) within existing plot may be exempted from separate environmental clearance if there is no additional pollution load beyond the earlier approved limit envisaged;

And whereas, the use of pet coke, a by-product of petroleum refinery industry in place of coal, in cement kilns may be promoted to reduce coal demand of the cement industry. The Government of India also encourages co-processing. The use of pet coke as fuel in cements kilns does not produce excess SO<sub>2</sub> emissions and also helps in further increasing the usage of fly ash and slag. A change in fuel mix from coal to pet coke may not require an amendment in environmental clearance of cement units where only coal has been prescribed as fuel;

And whereas clause (a) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 provides that, whenever the Central Government considers that prohibition or restrictions of any industry or carrying on any processes or operation in any area should be imposed, it shall give notice of its intention to do so;

And whereas in exercise of the powers conferred by sub-section (1), read with clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), a draft notification for making certain amendments in the Environment Impact Assessment Notification, 2006 was published in the Gazette of India, vide notification of the Ministry of Environment, Forest and Climate Change number S.O.246(E) dated the 25th January, 2016, inviting objections and suggestions from all the persons likely to be affected thereby, within a period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the said Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following further amendments in the Environment Impact Assessment Notification, 2006 namely:-

In the Environment Impact Assessment Notification, 2006,-

(I) in paragraph 7, for sub-paragraph (ii), the following sub-paragraph shall be substituted, namely:-

"7(ii). **Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:**

(a) All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernisation of an existing unit with increase in the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product -mix shall be made in Form I and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence necessary including preparation of Environment Impact Assessment and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

(b) Any change in configuration of the plant from the environmental clearance conditions during execution of the project after detailed engineering shall be exempt from the requirement of environmental clearance, if there is no change in production and pollution load. The project proponent shall inform the Ministry of Environment, Forest and Climate Change / State Level Environment Impact Assessment Authority and the concerned State Pollution Control Board.

(c) Any change in product-mix, change in quantities within products or number of products in the same category for which environmental clearance has been granted shall be exempt from the requirement of prior environmental clearance provided that there is no change in the total capacity sanctioned in prior environmental clearance granted earlier under this notification and there is no increase in pollution load. The project proponent shall follow the procedure for obtaining **No Increase in Pollution Load** certificate from the concerned State Pollution Control Board as per the provisions given in Appendix -XIV.";

(II) in the Schedule,-

(a) against item 3(b) relating to Cement Plants and the entries relating thereto, the following shall be substituted, namely:-

(1)	(2)	(3)	(4)	(5)
"3 (b)	Cement Plants	≥ 1.0 million tonnes / annum production capacity	< 1.0 million tonnes / annum production capacity. All stand alone grinding units	General Conditions shall apply  <b>Note:</b> 1. Fuel for cement industry may

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				<p>be coal, petcoke, mixture of coal and petcoke and co-processing of waste provided it meets the emission standards.</p> <p>2. The manufacturing of composite cement by plants having environmental clearance for manufacturing Ordinary Portland Cement(OPC), Portland Pozzolana Cement(PPC) and Portland Slag Cement(PSC) shall be exempt provided the production is within sanctioned capacity.”;</p>
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(b) against item 5(a) relating to Chemical Fertilizers and the entries relating thereto, the following shall be substituted:-

(1)	(2)	(3)	(4)	(5)
“5(a)	Chemical fertilizers	All projects including all Single Super Phosphate with H <sub>2</sub> SO <sub>4</sub> production except granulation of chemical fertilizers.	All Single Super Phosphate without H <sub>2</sub> SO <sub>4</sub> production and granulation of chemical fertilizers.	<p>General condition shall apply.</p> <p>Note:</p> <ol style="list-style-type: none"> <li>1. Granulation of single super phosphate powder is exempt.</li> <li>2. Neem coating of fertilizers is exempt provided that the total production does not exceed the sanctioned capacity in EC plus the weight of the coating material used.</li> <li>3. Fortification of fertilizers is exempt provided that the total production does not exceed the sanctioned capacity in EC plus the weight of the fortification material used.”.</li> </ol>

[F. No. J-11013/12/2013-IA-II(I)(part)]

MANOJ KUMAR SINGH, Jt. Secy.

**Note:** The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section(ii) vide number S.O. 1533(E), dated the 14th September, 2006 and subsequently amended vide numbers S.O.1737(E) dated the 11th October, 2007, S.O. 3067(E), dated the 1st December, 2009, S.O.695(E), dated the 4th April, 2011, S.O.2896(E), dated the 13th December, 2012, S.O.674(E), dated the 13th March, 2013, S.O.2559(E), dated the 22nd August, 2013, S.O. 2731(E), dated the 9th September, 2013, S.O. 562(E), dated the 26th February, 2014, S.O.637(E), dated the 28th February, 2014, S.O.1599(E), dated the 25th June, 2014, S.O. 2601 (E), dated 7th October, 2014, S.O. 2600(E) dated 9th October, 2014, S.O. 3252(E) dated 22nd December, 2014, S.O. 382 (E), dated 3rd February, 2015, and S.O. 811(E), dated 23rd March, 2015, S.O. 996 (E) dated 10th April, 2015, S.O. 1142 (E) dated 17th April, 2015, S.O. 1141 (E) dated 29th April, 2015, S.O. 1834(E) dated 6th July, 2015 and S.O. 2572(E) dated 14th September, 2015, S.O. 141(E) dated 15th January, 2016, S.O. 190(E) dated 20th January, 2016, S.O. 648(E) dated 3rd March, 2016 and S.O. 2269(E) dated 1st July, 2016.

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## Appendix –XIII

**Process for obtaining “No Increase in Pollution Load” certificate / permission from the State Pollution Control Board\*.**

The instant amendment in EIA notification exempts the requirement of prior environmental clearance for cases of change in product mix without change in quantity and pollution load as prescribed in the environmental clearance of the project. This facility is available to those units which have obtained prior environmental clearance under EIA Notification, 1994 and EIA Notification, 2006. Such units shall apply to the State Pollution Control Board along with their last Consent to Operate certificate. All such cases shall be examined and decided in following manner at the State Pollution Control Board:

1. The application received for such purpose shall be scrutinized online at the Regional Officer/Unit Head level and the applicant shall be asked to submit specific information in a format (Annexure – ‘A’) specified for this purpose.
2. The information so received shall be examined by the Technical Committee constituted for this purpose comprising of officers from State Pollution Control Boards, Central Pollution Control Board and 4 external experts drawn from the academic / research institutes to be nominated by Principal Secretary Environment of the State Government / Union Territory.
3. The project proponent is required to obtain a certificate of no increase in the pollution load from the Environmental Auditors and reputed institutions to be empanelled by the State Pollution Control Board / Central Pollution Control Board / Ministry.
4. The applicant along with environmental auditors shall make presentation before the Technical Committee. The meetings of the Technical Committee shall be held at least once in a month. The Technical Committee shall examine the details received from the applicant and the environmental auditors as well as the report of the scrutiny done by the officers of the State Pollution Control Board.
5. Based on the deliberations and the scrutiny the Technical Committee will make its recommendations.
6. Based on the recommendations of the Technical Committee the State Pollution Control Board shall take decision with respect to the application received from the project proponent for change in the consent to operate for the purpose of change in the product mix.
7. The decision taken by the Board shall be conveyed through sms/e-mail and online Consent/Rejection Order to the applicant.

**\*Based on process and procedure of State Pollution Control Board, Gujarat.**

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**Format for providing information on Change In Product Mix**

<b>Subject</b>	
<b>Name &amp; Address of the unit</b>	
<b>Sector of Industry</b>	

**1.0 LIST OF PRODUCTS WITH QUANTITY:**

(Full name of each product must be shown)

**2.0 LIST OF RAW MATERIALS WITH QUANTITY<sup>(A)\*</sup>:**

**3.0 MANUFACTURING PROCESS OF EACH PRODUCT WITH CHEMICAL REACTIONS:**

**4.0 MASS BALANCE FOR EACH PRODUCT:**

**5.0 WATER ASPECTS:**

5.1 Sources of Raw water:

5.2 Water Consumption Details (KL/Day) :

<b>Propose</b>	<b>Existing Water Consumption</b>	<b>Water Consumption Break up after change in product mix</b>	<b>Proposed Additional Water Consumption</b>
<b>INDUSTRIAL</b>			
Process + APCM			
Boiler			
Cooling			
Washing			
Gardening			
Other			
<b>Total Industrial</b>			
<b>DOMESTIC</b>			

5.3 Water Balance Diagram (with reuse/recycle if any):

**6.0 EFFLUENT GENERATION (KL/day) :**

Propose	Existing Effluent Generation	Effluent Generation after proposed change in product mix	Mode of Disposal & Ultimate Receiving Body
<b>INDUSTRIAL</b>			
Process + APCM			
Boiler			
Cooling			
Washing			
Other			
<b>Total Industrial</b>			
<b>DOMESTIC</b>			

- 6.1 Segregation of Concentrated stream and its disposal:
- 6.2 Details of Reduction / Recycle / Reuse of effluent:
- 6.3 Effluent Treatment Facilities Provided:
- 6.4 Proposal for up-gradation of ETP (with time bound program):
- 6.5 Membership of CETP (if any):
- 6.6 Membership of Common Effluent Conveyance / Disposal Facility (if any):
- 6.7 Proposal to achieve zero discharge with technical justification and feasibility:

**7.0 FLUE GAS EMISSION:**

Sr. No.	Stack attached to	Fuel	Existing Fuel Consumption	Proposed Fuel Consumption	Stack Height

- 7.1 Proposal for switching over to cleaner fuel, if any (with time bound program):
- 7.2 Proposal for up-gradation of existing APCM (with time bound program):
- 7.3 Proposal for installation of new APCM (with time bound program):

**8.0 PROCESS EMISSION:**

Stack No.	Stack attached to	Stack height in Meter	APCM	Parameter	Permissible Limit

- 8.1 Proposal for up-gradation of existing APCM, if any (with time bound program):

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8.2 Proposal for installation of new APCM (with time bound program):

9.0 **HAZARDOUS WASTE GENERATION:**

Sr. No.	Type of Waste	Category (As per Schedule)	Generation per Year (No Change)		Source of Generation	Mode of Storage	Mode of Treatment & Disposal
			Existing	After Change in Product Mix			

9.1 Proposal for reduction / recovery / reuse / recycle / sale of waste, if any:

9.2 Proposal for efficient recovery of solvents (with technical details):

9.3 Membership of Common Secured Landfill Site (if any):

9.4 Membership of Common hazardous waste incineration facility (if any):

10.0 **DETAILS OF COMPLIANCE:**

10.1 Status of environment clearance conditions compliance and its validity

10.2 Status of Consent and its Validity:

10.3 Notice of Directions / Closure Orders issued by the GPCB during last 2 years:

	Under the Water Act	Under the Air Act	Under the E.P. Act
Notice of Directions			
Closure Orders			

10.4 Status of submission of Environment Audit report for previous audit period (if applicable):

10.5 EMS adequacy certificate from environmental auditor:

10.6 "No Increase in Pollution Load" certificates from environmental auditor:

11.0 **ADDITIONAL INFORMATION IMPORTANT FOR APPRAISAL OF THE PROPOSAL:**

11.1 Product wise Separate Sheet, showing the existing and proposed change in Air pollutants (e.g. Kg./Hr. or, Kg/day), Water pollutants (e.g. Kg/day) and Hazardous Waste generation (Kg./Month or, MT/Month) along with respective proposed control measures suggested, must be shown in tabular form. Along with the details of total change in pollution load (Water, Air, Haz. Waste).

11.2 Separate colored Layout plans for existing and proposed plant machineries along with north direction must be provided.

11.3 Details of MSDC of all the Raw Materials & Products must be shown.

11.4 Copy of valid consents must be produced.

11.5 Comparative statement showing ARs of w/w & stacks samplings must be shown with prescribed permissible limits of respective pollutants.

(A) List of raw materials with quantities must be product wise, in tabular form.

(B) Chemicals reactions giving each step of the process must be given.

(C) Mass balance for each reactant has to be given.

(D) Separate sheet showing the details of product wise consumption and waste water generation (from existing & Proposed) must be shown in tabular form.

11.6 Undertaking for no change in machinery and plant layout.

11.7 Hazardous chemicals storage facility.

11.8 Product wise effluent quantity & their load.